

## BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

Original Application No. 295 of 2023

In the matter of:

Dimpal Kumar

.....Applicant

V/s

State of Punjab &amp; Ors.

.....Respondents

**. INDEX**

S. No	Particulars	Page no.
1.	Index	939
2.	Status and action taken report by way of affidavit of Er. Kamal singla, Environmental engineer, Punjab Pollution control board, regional office, Sri Fatehgarh sahib, in compliance of order dated 25.10.2024.	940 - 944
3.	ANNEXURE -A A list of 258 number of industries containing the name & type of industry with status and action taken	945 - 962
4.	ANNEXURE -B (Colly) The copies of the directions issued separately by the Board in 119 number cases are collectively.	963 - 1202
5.	ANNEXURE-C (Colly) The copies of the directions issued to the Punjab State Power Corporation Limited Authorities with endorsement to the concerned industries in all the 119 number of cases are collectively.	1203 - 1322
6.	Proof Of Service	1323

PLACE -NEW DELHI

DATE- 12.12.2024



SUNIETA OJHA  
 COUNSEL FOR PPCB  
 336, Kaveri Appartment, D-6, VasantKunj  
 New Delhi 110070  
 MOB: - 8800237326  
 EMAIL ID- [sunieta.ojha@gmail.com](mailto:sunieta.ojha@gmail.com)

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI**

Original Application No. 295 of 2023

In the matter of

Dimpal Kumar

.....Applicant

V/s

State of Punjab &amp; Ors.

.....Respondent



Status and Action Taken Report by way of affidavit of Er. Kamal Singla, Environmental Engineer, Punjab Pollution Control Board, Regional Office, Sri Fatehgarh Sahib, in compliance of order dated 25.10.2024.

I, the above-named deponent, do hereby, solemnly affirm and state as under:

**Respectfully Showeth:**

1. That the above-mentioned case relating to the grievance against un-regulated violation of air quality norms by Coal fired furnaces operating in Mandi Gobindgarh area of the State of Punjab is under consideration of this Hon'ble Tribunal. The Punjab Pollution Control Board is filing replies/status reports in the case in compliance to the directions of the Hon'ble Tribunal issued from time to time. The Rolling Mills of the area of Mandi Gobindgarh have also been impleaded as party in the case before the Hon'ble Tribunal.
2. That after consideration of the matter, the Hon'ble Tribunal was pleased to pass an order dated 25.10.2024 in the instant case thereby directing the Punjab

Pollution Control Board to file a fresh report in the case by way of an affidavit. The Member Secretary, Punjab Pollution Control Board has also been asked to appear virtually on the next date of hearing to appraise the action taken at the ground level. In this regard, paragraph 7 and 8 of the order dated 25.10.2024 is reproduced below for kind perusal and reference.

"7. Learned Counsel for the Applicant has also pointed out that the issue raised in the OA was in respect of 220 violating units, therefore, the replies should not have been confined to only 24 units. He has also submitted that there was no justification and basis for uniformly imposing the environmental compensation without reference to the size and production capacity of the unit.

8. Since we find that neither the proper reply before the Tribunal has been filed nor any effective action at the ground level has been taken, therefore, we direct the Member Secretary, PPCB to appear virtually on the next date of hearing and appraise the action taken at the ground level. The PPCB is also directed to file a fresh report at least one week before the next date of hearing by way of an affidavit."

3. That in compliance to the order dated 25.10.2024 of the Hon'ble Tribunal, it is submitted that the Board has taken ground level action after identifying all the industrial units, which are required to be shifted to cleaner fuel. The status and the action taken report of the Board is given below in a tabular form:



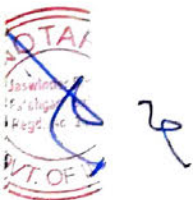
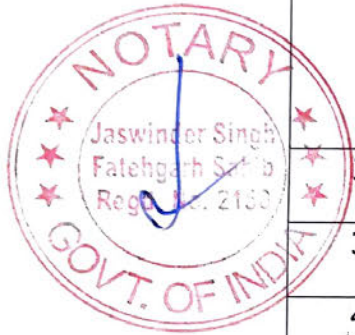
2

Sr. No.	Status of the Industries and Action taken by the Board	Number of Industries
1	Total number of industries including rolling mills, forging units, annealing units, casting and annealing unit, galvanizing units and other industries required to use cleaner fuel / PNG	258
2	Industries using PNG / LPG	125
3	Industries closed permanently	10
4	Action taken for disconnection of electricity supply	119
5	Pollution causing machinery sealed	02
6	Industry converted to Induction using electricity as fuel	01
7	Action under process for closure	01

A list of 258 number of industries containing the name & type of industry with status and action taken is enclosed as **Annexure-A**.

4. That in 119 number of cases, which are in default, the Board has issued directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 for closure of the industry and disconnection of electricity supply as under:

- a) The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.



- b) The industry shall not re-start its unit till complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
- c) The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
- d) The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.



The copies of the directions issued separately by the Board in 119 number cases are collectively enclosed as **Annexure-B**.

- 4
5. That the Board has also issued directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to all the 119 number of cases separately to the Punjab State Power Corporation Limited Authorities for disconnection of the electricity supply available to the industries. The copies of the directions issued to the Punjab State Power Corporation Limited Authorities with endorsement to the concerned industries in all the 119 number of cases are collectively enclosed as **Annexure-C**.

6. That the status and action taken report is hereby submitted in compliance to order 25.10.2024 for kind consideration of the Hon'ble Tribunal.

**Deponent**

3

**(Er. Kamal Singla)**  
**Environmental Engineer,**  
**Punjab Pollution Control Board,**  
**Regional Office, Fatehgarh Sahib**

**Date:** 11-12-2024

**Place:** Fatehgarh Sahib

**Verification:**

Verified that the contents of Para No. 1 to 5 of the above status and action taken report by way of affidavit are true and correct to my knowledge and belief as derived from the official record. Para no. 6 is prayer. No part of the above status and action taken report is false and no material has been concealed therein.



**Date:** 11-12-2024

**Place:** Fatehgarh Sahib

**Deponent**

3

**(Er. Kamal Singla)**  
**Environmental Engineer,**  
**Punjab Pollution Control Board,**  
**Regional Office, Fatehgarh Sahib**

I know the deponent/executant and He/She has signed and R.T.I./L.T.I. Marked in my presence.

3

**KAMAL SINGLA**  
**ENVIRONMENTAL ENG.**

**P.P.C.B.**

**MANDI SOBINDGARH (AGS)**

**ATTESTED**

**NOTARY**

Fatehgarh Sahib (Punjab)  
 Dist. Fatehgarh Sahib

Certified that the affidavit/SPA/GPA has been readover & explained to the deponent executant who seemed directly to understand the same at the time marking thereof

## Annexure-A

Sr. No.	Name	Address	Type of Industry	PNG/Not Using PNG	Remarks
1	A.K. Multimetals Pvt Ltd	A-1, Focal Point, Mandi Gobindgarh	Annealing Unit	PNG	The industry is using PNG as fuel
2	Aar kay Industries (Prop. Indian Securities Limited)	G.T. Road, Sirhind Side, Mandi Gobindgarh	Rolling Unit	PNG	The industry is using PNG as fuel
3	Aggarwal Industries	Annia Road, Opp. HDFC Bank, Amloh. Mandi Gobindgarh	Auto/Agriculture Part Manufacturers	PNG	The industry is using PNG as fuel
4	Ak Incast Metals	70 Feet Road Ambe Majra, Mandi Gobindgarh, Fatehgarh Sahib	Casting & Annealing Unit	PNG	The industry is using PNG as fuel
5	Alliance Tubes & Galvanizers	Backside Focal Point, Vill. Ajnali, Mandi Gobindgarh	Galvanizing & Annealing Unit	PNG	The industry is using PNG as fuel
6	Amar Forgings	Vill Kumbh, Amloh Road, Mandi Gobindgarh	Forging Unit	PNG	The industry is using PNG as fuel
7	Amisant Industries LLP	D-86, Focal Point Mandi Gobindgarh	Auto/Agriculture Manufacturers	PNG	The industry is using PNG as fuel
8	Anand Sagar Steel Rolling Mills	Village Ajnali, R G Mill Road Near Sangam Kanda, Mandi Gobindgarh, Fatehgarh Sahib	Rolling Unit	PNG	The industry is using PNG as fuel
9	Arjas Modern Steels Limited	GT Road, Mandi Gobindgarh	Induction-cum-Arc Furnace	PNG	The industry is using PNG as fuel
10	Avtar's Roll Forge Industries	Amloh Road, Backside Octroi, Mandi Gobindgarh	Forging Unit	PNG	The industry is using PNG as fuel
11	Bansal Alloys & Metals (P) Ltd.(Unit-II)	G.T. Road, Mandi Gobindgarh	Annealing Unit	PNG	The industry is using PNG as fuel
12	Bansal Iron & Steel Rolling Mills	G. T. Road, Sirhind Side, Mandi Gobindgarh	Rolling Unit	PNG	The industry is using PNG as fuel
13	Bansal Ispat Udyog	GT Road, Near Talwara road, Mandi Gobindgarh	Rolling Unit	PNG	The industry is using PNG as fuel

14	Bassi Alloys Pvt Ltd	Mullanpur Road, Ambey Majra, Mandi Gobindgarh	Induction-cum-Rolling Unit	PNG	The industry is using PNG as fuel
15	Behari Lal Engineering Limited Earlier Belco Special Steels Pvt Ltd	Village Tooran, Amloh Road, Opp. Simran Steel Inds, Mandi Gobindgarh	Rolling Unit	PNG	The industry is using PNG as fuel
16	Behari Lal Ispat Pvt Ltd	Village Salani, Amloh Road, Mandi Gobindgarh	Annealing Unit	PNG	The industry is using PNG as fuel
17	Bhambri Steels Pvt. Ltd.	Village Tooran, Amloh Road, Mandi Gobindgarh	Rolling Unit	PNG	The industry is using PNG as fuel
18	Bharat Agro Tech	Vill. Mugal Majra, Backside R.P Concast, Peer Gajju Shah Road, Mandi Gobindgarh.	Auto/Agriculture Part Manufacturers	PNG	The industry is using PNG as fuel
19	Bharat Metal Impex	Village Kumbh, Opp. Amar Forging, Mandi Gobindgarh	Aluminium Unit	PNG	The industry is using PNG as fuel
20	Bhawani Industries Private Limited	Vill Ajnali, Backside Focal Point, Mandi Gobindgarh	Annealing Unit	PNG	The industry is using PNG as fuel
21	Bhoday Agriculture Indutries	Amloh Road, Mandi Gobindgarh.	Rolling Unit	PNG	The industry is using PNG as fuel
22	Bhoday Ispat Udyog	Amloh Road, (Near Petrol Pump), Mandi Gobindgarh.	Rolling Unit	PNG	The industry is using PNG as fuel
23	Broadway Steel Industries	Vill. Salani, Amloh Road, Mandi Gobindgarh.	Rolling Unit	PNG	The industry is using PNG as fuel
24	C.K Alloys	Opp. Site Modern Automotive Ltd. Near Focal Point, Amloh, Fatehgarh Sahib	Annealing Unit	PNG	The industry is using PNG as fuel
25	C.S Castings Pvt Ltd	Vill. Kumbh, Amloh Road, Mandi Gobindgarh.	Casting & Annealing Unit	PNG	The industry is using PNG as fuel
26	C.S Forgings Pvt. Ltd.	Amloh Road, Mandi Gobindgarh	Forging Unit	PNG	The industry is using PNG as fuel
27	C.S Heavy Forgings	Vill. Jalalpur, Mandi Gobindgarh	Forging Unit	PNG	The industry is using PNG as fuel
28	Chanakya Bakery Products Pvt Ltd	Plot A-1B, Focal Point, Mandi Gobindgarh	Food Processing	PNG	The industry is using PNG as fuel

29	Chanakya Dairy Products Private Limited	Plot A-4,5,6, Focal Point, G.T. Road, Mandi Gobindgarh.	Food Processing	PNG	The industry is using PNG as fuel
30	Chanakya Dairy Products Pvt Ltd (Packaging Unit)	Plot No. C25A, C25B Focal Point, Mandi Gobindgarh	Food Processing	PNG	The industry is using PNG as fuel
31	Chanakya Bakery Products Pvt Ltd	Plot A-1A, Focal Point, Mandi Gobindgarh	Food Processing	PNG	The industry is using PNG as fuel
32	Christ King Media Network Pvt Ltd	C-44, Focal Point, Mandi Gobindgarh	Printing Press	PNG	The industry is using PNG as fuel
33	D.B Corp Limited (Dainik Bhashkar)	Vill Malikpur, G.T. Road, Near PWD Rest House, Fatehgarh Sahib	Printing Press	PNG	The industry is using PNG as fuel
34	Dashmesh Casting Pvt Ltd	Village Jalalpur, Amlah Road, Mandi Gobindgarh.	Induction-cum-Rolling Unit	PNG	The industry is using PNG as fuel
35	Delta Galvanizers Pvt Ltd	D-98, Focal Point, Mandi Gobindgarh	Galvanizing Unit	PNG	The industry is using PNG as fuel
36	Dev Bhoomi Castings Pvt Ltd	Village Kumbra, Transport Nagar Road, Mandi Gobindgarh	Casting & Annealing Unit	PNG	The industry is using PNG as fuel
37	Devshree Metals	Vill Kumbh, Amlah Road, Mandi Gobindgarh	Rolling Unit	PNG	The industry is using PNG as fuel
38	Dhiman Iron & Steel Industries	G.T. Road, Khanna Side, Mandi Gobindgarh	Rolling Unit	PNG	The industry is using PNG as fuel
39	Foresteel Industries	Village Kumbh, Amlah Road, Mandi Gobindgarh	Induction-cum-Rolling Unit	PNG	The industry is using PNG as fuel
40	G.O. Steel Pvt Ltd	Badinpur Road, Village Kahanpura, Mandi Gobindgarh	Induction-cum-Rolling Unit	PNG	The industry is using PNG as fuel
41	Ganesh Steel Industries	G. T. Road, Khanna Side, Mandi Gobindgarh	Rolling Unit	PNG	The industry is using PNG as fuel
42	Garg steel sales	Vill. Salani, Amlah Road, Mandi Gobindgarh	Rolling Unit	PNG	The industry is using PNG as fuel
43	Gokal Steel Rolling Mills	Vill. Kumbh, Amlah Road, Mandi Gobindgarh	Rolling Unit	PNG	The industry is using PNG as fuel

44	Gopala Steel Rolling Mills	G.T. Road, Khanna Side, Mandi Gobindgarh	Rolling Unit	PNG	The industry is using PNG as fuel
45	Guru Kirpa Agro Industries	D-123, Focal Point, Mandi Gobindgarh.	Auto/Agriculture Part Manufacturers	PNG	The industry is using PNG as fuel
46	Hansco iron & Steels Pvt Ltd	Village Jalalpur, Amlah Road, Mandi Gobindgarh.	Annealing Unit	PNG	The industry is using PNG as fuel
47	Impression Securities Pvt. Ltd. unit Bharat Ispat Udyog	Village Talwara, Mandi Gobindgarh	Rolling Unit	PNG	The industry is using PNG as fuel
48	Ishwar cast & Forge - Unit-2	C-60, Focal Point, Mandi Gobindgarh	Auto/Agriculture Part Manufacturers	PNG	The industry is using PNG as fuel
49	J.S Steel Rolling Mills	Backside Modern Steel Ltd., Talwara Road, Mandi Gobindgarh	Rolling Unit	PNG	The industry is using PNG as fuel
50	Jagat Steel Rolling Mills	G. T. Road, Sirhind Side, Mandi Gobindgarh	Rolling Unit	PNG	The industry is using PNG as fuel
51	Jain Steel Industries	G. T. Road, Khanna Side, Mandi Gobindgarh	Rolling Unit	PNG	The industry is using PNG as fuel
52	Jassar Forgings	Village Kumbh, Amlah Road, Mandi Gobindgarh	Forging Unit	PNG	The industry is using PNG as fuel
53	Jiten Steel Industries	B-4, Focal Point, Mandi Gobindgarh	Annealing Unit	PNG	The industry is using PNG as fuel
54	J.T. Steel Rolling Mills	Near Dutt Wire, Vill. Ajnali, Mandi Gobindgarh	Rolling Unit	PNG	The industry is using PNG as fuel
55	JTL Industries Limited	Backside Old Radha Satsang Bhawan, Mandi Gobindgarh	Galvanizing Unit	PNG	The industry is using PNG as fuel
56	JTL Steel Industries	G.T. Road, Khanna Side, Mandi Gobindgarh	Rolling Unit	PNG	The industry is using PNG as fuel
57	Karam Steel Corporation	Nasarali Road, Mandi Gobindgarh	Rolling Unit	PNG	The industry is using PNG as fuel
58	Kisco Castings India Limited	Dana Mandi, Guru Ki Nagri, Mandi Gobindgarh	Casting & Annealing Unit	PNG	The industry is using PNG as fuel

59	Kisco Castings India Limited, Unit-II	Dana Mandi, Guru ki Nagri, Mandi Gobindgarh	Forging, Pickling and Annealing Unit	PNG	The industry is using PNG as fuel
60	Krish Industries	Vill. Salani, Near Surjeet Palace, Amloh Road, Mandi Gobindgarh	Rolling Unit	PNG	The industry is using PNG as fuel
61	Kuber Concast	Vill. Kumbra, Near Truck Stand, Mandi Gobindgarh	Rolling Unit	PNG	The industry is using PNG as fuel
62	Lakshmi Steel Rolling Mills	G.T. Road, Talwara Road, Sirhind Side, Mandi Gobindgarh	Rolling Unit	PNG	The industry is using PNG as fuel
63	M/s Anj Metal Recycling Pvt. Ltd,	Vill. Tooran, Amloh Road, Mandi Gobindgarh	Induction-cum-Rolling Unit	PNG	The industry is using PNG as fuel
64	Madhav Stelco Pvt. Ltd. Unit-II	Talwara Road, Sirhind Side, Fatehgarh Sahib	Rolling Unit	PNG	The industry is using PNG as fuel
65	Madhav Udyog pvt ltd	Talwara Road, Sirhind side, Mandi Gobindgarh	Rolling-cum-Galvanizing Unit	PNG	The industry is using PNG as fuel
66	Malwa Steel Rolling Mills	R.G Mill Road, Mandi Gobindgarh	Rolling Unit	PNG	The industry is using PNG as fuel
67	Manas Steel Pvt. Ltd.	Vill. Kumbh, Amloh Road, Mandi Gobindgarh	Pickling Unit	PNG	The industry is using PNG as fuel
68	Marshal Ispat udyog	Village Chatarpura, Mandi Gobindgarh	Rolling Unit	PNG	The industry is using PNG as fuel
69	MB Ceramics - Unit - II	Village Chattarpura, Mandi Gobindgarh	Misc	PNG	The industry is using PNG as fuel
70	Metatech CCR Private Limited	Transport Nagar Road, Ajnali, Mandi Gobindgarh	Aluminium Unit	PNG	The industry is using PNG as fuel
71	Micro Alloy Steels	Vill. Tooran, Amloh Road, Mandi Gobindgarh	Rolling Unit	PNG	The industry is using PNG as fuel
72	Modi Steel Private Limited	Backside Modern Steel Ltd. Mandi Gobindgarh	Rolling Unit	PNG	The industry is using PNG as fuel
73	Munde Steel Industries	Building No. 157, Sector 27a, Amloh Road, Mandi Gobindgarh	Rolling Unit	PNG	The industry is using PNG as fuel

74	Namdev Forge Pvt. Ltd.	70 Feet Road, Opp Modern Automotive Village Ambey Majra, Mandi Gobindgarh	Forging Unit	PNG	The industry is using PNG as fuel
75	Nandini Alloys	Amloh Road, Mandi Gobindgarh.	Seamless Pipe Plant	PNG	The industry is using PNG as fuel
76	Narayan Castings	Tallwara Road, Sirhind Side, Mandi Gobindgarh	Annealing Unit	PNG	The industry is using PNG as fuel
77	National Forgings	Khasra No. 133 & 278/1, Village Kumbh, Mandi Gobindgarh	Forging Unit	PNG	The industry is using PNG as fuel
78	Navdurga Steel Corporation	Village Bhadal Thua, Nabha Road, Amloh, Mandi Gobindgarh	Rolling Unit	PNG	The industry is using PNG as fuel
79	Neelkanth Steel & Agro Industries	Near RIMT University, Mandi Gobindgarh	Rolling Unit	PNG	The industry is using PNG as fuel
80	New York Steel	F-47, Focal Point, Mandi Gobindgarh	Agriculture Implements	PNG	The industry is using PNG as fuel
81	Northern Indian Heavy Forge	Vill. Kumbh, Amloh Road, Mandi Gobindgarh	Forging Unit	PNG	The industry is using PNG as fuel
82	Om Sai Auto Industries	Village Kumbh, Amloh Road, Mandi Gobindgarh	Heat Treatment & Annealing Unit	PNG	The industry is using PNG as fuel
83	Pagro Frozen Foods Private Limited (Unit-1)	Village Dalo Majra, Near Sadhugarh, Distt. Farehgarh Sahib	Food Processing	PNG	The industry is using PNG as fuel
84	Pagro Frozen Foods Private Limited (Unit-2)	Village Jalberi Gehlan, Near Sadhugarh, Distt. Farehgarh Sahib	Food Processing	PNG	The industry is using PNG as fuel
85	Parbhat Heavy Forge Pvt Ltd	Sector 18A, GT Road, Mandi Gobindgarh	Forging Unit	PNG	The industry is using PNG as fuel
86	Parshav Industries	Near Minakshi Metals and Casting, Village Kumbh, Amloh Road, Mandi Gobindgarh.	Forging Unit	PNG	The industry is using PNG as fuel
87	PFI Heavy Press Forgings	Vill. Malakpur, Tarkhan Majra Road, Sirhind	Forging Unit	PNG	The industry is using PNG as fuel
88	Pioneer Strips Limited	No. 355, Sector 5A, R.G. Mill Road, Mandi Gobindgarh.	Annealing Unit	PNG	The industry is using PNG as fuel

89	Punjab Forging Industries	G.T. Road, Sirhind Side, Mandi Gobindgarh.	Forging Unit	PNG	The industry is using PNG as fuel
90	Punjab Hammers (Unit No. II)	C-30 & D-100 Focal Point, Mandi Gobindgarh	Forging Unit	PNG	The industry is using PNG as fuel
91	Punjab Hammers Pvt Ltd	G.T. Road, Sirhind Side, Mandi Gobindgarh	Forging Unit	PNG	The industry is using PNG as fuel
92	Pushpanjali Strips	Vill. Mullanpur Kalan, Ambey Majra Road, Mandi Gobindgarh.	Rolling Unit	PNG	The industry is using PNG as fuel
93	R.K. Re-Rolling Mills	Vill. Salani, Kumbh Road, Mandi Gobindgarh	Rolling Unit	PNG	The industry is using PNG as fuel
94	Raj Agro Industries	Transport Road, Focal Point, Mandi Gobindgarh	Rolling Unit	PNG	The industry is using PNG as fuel
95	Raj Shree Ispat (India) Pvt Ltd	Talwara Road, Mandi Gobindgarh	Rolling Unit	PNG	The industry is using PNG as fuel
96	Rajshree Udyog	Talwara Road, Mandi Gobindgarh	Rolling Unit	PNG	The industry is using PNG as fuel
97	Rajtek Ventures	Plot No. 461, Sector 1-C, Near Bhadla Chowk, G.T. Road, Mandi Gobindgarh	Rolling Unit	PNG	The industry is using PNG as fuel
98	Ram Steel Industries	G.T. Road, Khanna Side, Mandi Gobindgarh.	Rolling Unit	PNG	The industry is using PNG as fuel
99	Royal Alloys	Kumbh Road, Mandi Gobindgarh	Rolling Unit	PNG	The industry is using PNG as fuel
100	Royal Autofab Pvt Ltd	Opposite Royal Alloys, Village Kumbh, Amloh Road, Mandi Gobindgarh.	Induction Furnace	PNG	The industry is using PNG as fuel
101	Royal Ispat Udyog	Kumbh Road, Mandi Gobindgarh	Rolling Unit	PNG	The industry is using PNG as fuel
102	Royal Steel Rolling Mills	Khanna Side, G.T. Road, Mandi Gobindgarh	Rolling Unit	PNG	The industry is using PNG as fuel
103	Rudra Alloys Pvt. Ltd.	G.T. Road, Sirhind Side, Ambey Majra, Mandi Gobindgarh.	Annealing Unit	PNG	The industry is using PNG as fuel

104	S S Steel Industry (Sirhind)	Village Chanalon, Tohra Road, Sirhind, Distt. Fatehgarh Sahib	Annealing Unit	PNG	The industry is using PNG as fuel
105	S.P Casting	Shankar Mills Road, Amlah Road, Mandi Gobindgarh	Annealing Unit	PNG	The industry is using PNG as fuel
106	Sai Ram Steel Rolling Mills	C-18, Focal Point, Mandi Gobindgarh	Rolling Unit	PNG	The industry is using PNG as fuel
107	Satkartar Foundry & Engg. Works	GT Road, Khanna Side, Mandi Gobindgarh	Foundary Unit	PNG	The industry is using PNG as fuel
108	Seamless Steel Industries LLP Previously known as Kaytx Industries Pvt. Ltd.	Vill Ambey Majra, Mandi Gobindgarh	Rolling Unit	PNG	The industry is using PNG as fuel
109	Shiva Alloys	Village Kumbh, Amlah Road, Mandi Gobindgarh	Annealing Unit	PNG	The industry is using PNG as fuel
110	Shree Ganesh Rolling Mills	Village Badinpur, Peer Gajju Shah Road, Mandi Gobindgarh.	Rolling Unit	PNG	The industry is using PNG as fuel
111	Shree Jee Heavy Metal Industries	village Kumbh, Amlah Road, Mandi Gobindgarh	Rolling Unit	PNG	The industry is using PNG as fuel
112	Shree Thakur Traders	Sec-26, Block-B, Opp. Friend Mill, Amlah Road, Mandi Gobindgarh	Auto/Agriculture Part Manufacturers	PNG	The industry is using PNG as fuel
113	Shri Chamunda Multimetals Pvt. Ltd.	B-7, Focal Point, Mandi Gobindgarh.	Annealing Unit	PNG	The industry is using PNG as fuel
114	Singla Steel & Allied Industries	Amlah Road, Mandi Gobindgarh	Rolling Unit	PNG	The industry is using PNG as fuel
115	Sunshine Concast	Village Ambey Majra, Near Surya Furnace, Mandi Gobindgarh	Rolling Unit	PNG	The industry is using PNG as fuel
116	Tavastar Steels Pvt Ltd	Vill. Talwara, Talwara Road, Mandi Gobindgarh	Pickling/Phosphating Unit	PNG	The industry is using PNG as fuel
117	Unique Ceramics	Harbanspura, G.T. Road, Sirhind Side, Fatehgarh Sahib	Ceramic Unit	PNG	The industry is using PNG as fuel
118	Vaibhav Enterprises	St. no. 1/4, Behind S.D. Model School, Mugal Majra	Kothali Furnace	LPG	The industry is using LPG as fuel

119	Vaibhav Steel Industries	Opp Modern Automotive, Raj Agro Road, Mandi Gobindgarh.	Rolling Unit	PNG	The industry is using PNG as fuel
120	Vandana Steel Rolling Mills L/o Baba Visvakarma Agro & Steel Industries	Nasrali Road, Mandi Gobindgarh	Rolling Unit	PNG	The industry is using PNG as fuel
121	Vimal Alloys Pvt Ltd	Amloh Road, Mandi Gobindgarh	Annealing Unit	PNG	The industry is using PNG as fuel
122	Vinay Steel Industries	MC Disposal Road, Amloh Road, Mandi Gobindgarh.	Rolling Unit	PNG	The industry is using PNG as fuel
123	Vivek Re-Rolling Mills	Vill. Salani, Amloh Road, Mandi Gobindgarh.	Rolling Unit	PNG	The industry is using PNG as fuel
124	World Wide products pvt ltd Unit-2	C-48-49-50, Focal Point, Mandi Gobindgarh	Electroplating Unit	PNG	The industry is using PNG as fuel
125	World Wide Products Private Limited Unit-1	C-31/32, Focal Point, Mandi Gobindgarh	Galvanizing Unit	PNG	The industry is using PNG as fuel
126	ANG Agro Industries	Focal Point, Mandi Gobindgarh	Auto/Agriculture Unit	Not Using PNG	Closed
127	Jain Alloys	G.T. Road, Sirhind Side, Mandi Gobindgarh.	Rolling Unit	Not Using PNG	Closed
128	Shri Markanda Steel Rolling Mills	R.G Mill Road, GT Road, Sirhind Side, Mandi Gobindgarh.	Rolling Unit	Not Using PNG	Closed
129	Akhilraj Steel & Agro Industries	Amloh Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Closed
130	Ansari Metal industries	Bidhi Chand Colony, Sector 23-B, Ward no. 15, Mandi Gobindgarh	Kothali Furnace	Not Using PNG	Closed
131	Ashirwad Steel & Agro Industries	GT Road, Near RIMT, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Closed
132	Gian Steel Rolling Mills Pvt. Ltd.	G. T. Road, Sirhind Side, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Closed
133	M/s Bee Cee Steel Rolling Mill	Kumbh, Amloh Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Closed

134	Samana Ispat Pvt Ltd	Village Salani, Amlah Road	Rolling Unit	Not Using PNG	Closed
135	Steel Town Special Steels (Rolling Mills)	B-3, Focal Point, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Closed
136	Adarsh Steel Rolling Mills	GT Road, Sirhind Side, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
137	Ambey Industries	G.T. Road, Dharam Mill Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
138	Ashok Steel Industries	G.T. Road, Sirhind Side, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
139	Bajrang Steel Rolling Mills	Village Sounti, Amlah, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
140	Citizen Ispat Udyog Lesse of Balaji Alloys	Tallwara Road, GT Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
141	Bhartiya Steel Rolling Mills	G.T. Road, Ambey Majra, Sirhind Side, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
142	Bhoday Steel Rolling Mills	G.T. Road, Khanna Side, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
143	Chehal Udyog	C-53, Focal Point, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
144	Data Udyog Earlier Punjab Steel Rolling Mills	Amlah Road, Vill Kumbh, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
145	Deepak Iron & Steel Rolling Mills	Guru Ki Nagri, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
146	Dhiman Industries Pvt. Ltd.	Guru Ki Nagri, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
147	Dhiman Steel Rolling Mills	Amlah Road, Opp. Punjab and Sind Bank, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
148	Doaba Steel Rolling Mills	Amlah Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply

149	Friends Industries	Amlah Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
150	Ishwar Cast & Forge	E-68, Focal Point, Mandi Gobindgarh.	Auto/Agriculture Part Manufacturers	Not Using PNG	Disconnection of electricity supply
151	J.S.L Springs	Vill. Kumbh, Amlah Road, Mandi Gobindgarh	Auto/Agriculture Part Manufacturers	Not Using PNG	Disconnection of electricity supply
152	Jandu Steel & Agro Industries	Amlah Road, Disposal Road Side, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
153	Kailash Steel Rolling Mills	Village Jalalpur, Amlah Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
154	King Steel Rolling Mills	GT Road, Sirhind Side, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
155	M.M. Steel Rolling Mills L/o Nanak Nirankari Steel Industries	R.G Mill Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
156	M/s Shri Balaji Industries L/o M/s Shri Balaji Steel Rolling Mills	Village Jalalpur, Amlah Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
157	Madhav Stelco (P) Ltd	(Formerly Uttam Steel Rolling Mills), Talwara Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
158	Mela Ram Ispat	Village Jalalpur, Amlah Road, Mandi Gobindgarh	Forging Unit	Not Using PNG	Disconnection of electricity supply
159	P.S Ubhi Steel Industries	Vill. Tooran, Amlah Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
160	Prayag Steel Rolling Mills	Behind Modern Steel, G. T. Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
161	Parveen Alloys L/o Punjab Agro Industries	C-45, Focal Point Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
162	Quality Steels	Guru Ki Nagri, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply

163	R.G. Steel & Agro Industries	R.G. Mill Road, Sirhind Side, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
164	R.K. Plate Re-Rolling Mills	G.T. Road, Mandi Gobindgarh.	Rolling Unit	Not Using PNG	Disconnection of electricity supply
165	R.K. Steel Industries	Premnagar, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
166	Raghunath Steel Rolling Mills	Village Tooran, Amloh Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
167	Raj Steel Rolling Mills	Guru ki Nagri, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
168	Royal Industries	G. T. Road, Khanna Side, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
169	Ruby Strips Pvt Ltd	Talwara Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
170	Ananya Steel Rolling Mill Earlier S.S Steel Industry	Mughal Majra Road, Mandi Gobindgarh, District Fatehgarh Sahib	Rolling Unit	Not Using PNG	Disconnection of electricity supply
171	Sangam Steel Industries	RG Mill Road, Sirhind Side, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
172	Satpal Strips Pvt. Ltd.	Village Wazirnagar, PO Mullapur Kalan, Sirhind	Rolling Unit	Not Using PNG	Disconnection of electricity supply
173	Shakti Steel Rolling Mills	Vill. Jassran, Majri Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
174	Sharda Alloys	Vill. Kumbh, Amloh Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
175	Sher-e-Punjab Steel & Agro Industries	G.T. Road, Sirhind Side, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
176	Shree Ambica Alloys	RG Mill Road, G.T. Road, Sirhind Side, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
177	Shree Ganesh Alloys & Metals	Mugal Majra Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply

178	Shree Krishna Steel Industries (AKM Steel Rolling Mills)	Nasrali Road, Near Karam Mill, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
179	Shree Krishna Steel Rolling Mills	L/o Shree Ganpati Steel Rolling Mills, R.G Mill Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
180	Shri Ram Industries L/o B.C Industries	Prem Nagar, Dharam Mills Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
181	Siri Ram Jain Steel Rolling Mills	G.T. Road, Khanna Side, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
182	Steelage Refractories Pvt Ltd	G.T. Road, Talwara Road, Sirhind Side, Mandi Gobindgarh	Ceramic Unit	Not Using PNG	Disconnection of electricity supply
183	Sumit Agriculture Industries	F-56-60, Focal Point, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
184	Taj Castings	Opposite Sangam Kanda, R.G Mill Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
185	The Modi Oil & General Mill	Railway Godown, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
186	Vishwanath Iron and Steel Re-Rolling Mills	GT Road, Sirhind Side, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
187	A K Steels	Mughal Majra Road, G. T. Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
188	A.C. Steel Industries	Badinpur Gajju Shah Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
189	Aditya Rolling Mills L/o Rehal Steel Strips	RG Mill Road, Sirhind Side, G.T. Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
190	Agni Refractories	G.T. Road, Vill. Ajnali, Mandi Gobindgarh	Ceramic/ Refractories	Not Using PNG	Disconnection of electricity supply
191	Ajanta Steel Corporation	Nasrali Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
192	Alwar Steel Rolling Mills	Vill. Mughal Majra, G.T. Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply

193	Amar Alloys earlier Saraswati Steel Re-rolling Mills	Mughal Majra, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
194	B.S. Steel Rolling Mills	Village Mughal Majra, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
195	Bansal Steel Fabricators	Mughal Majra, Vill Badinpur, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
196	Boparai Steel Rolling mills (Prop. Boparai Gases Pvt Ltd)	GT Road, Khanna Side, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
197	Citizen Steel Rolling Mills (L/o Mohan Steel Rolling Mills)	Amlah Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
198	Devgan Steel Rolling Mills	Vill Mughal Majra, Near Deep Kanda, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
199	Dhiraj Alloys	Backside V.D. Kanda, Amlah Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
200	Ekam Steel Industries	Alour Badinpur Road, Vill. Mughal Majra, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
201	Gaurav Steel Industries	Old Radha Swami Satsang Bhawan Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
202	Gupta Ceramics	Village sardarnagar, Backside RIMT college	Ceramic	Not Using PNG	Disconnection of electricity supply
203	M/s Maha Luxami Agro Industries, Earlier Guru Nanak Agro Tech	Peer Gajju Shah Road Village Mughal Majra, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
204	Haryana Ispat Udyog	Backside Octroi Post, Amlah Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
205	J.S. Steel & Agro Industries	Vill Mughal Majra, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
206	Jaisleen ceramics	Village Majri Mishriwali, Mandi Gobindgarh	Ceramic	Not Using PNG	Disconnection of electricity supply
207	JSG Steel Rolling Mill L/o New Khalsa Iron & Steel Rolling Mills	Guru ki Nagri, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply

208	K.S Steel Rolling Mills	G.T. Road, RG Mill Road, Khanna Side, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
209	Khanna Metals Pvt. Ltd	Vill. Mugal Majra, Peer Baba Gajju Shah, Badinpur Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
210	Kirpalu Steel Industries	Amlah Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
211	Kohinoor Ispat Udyog	Near M.C. Disposal, Amlah Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
212	M/s Ambey Industries, Previously Jai Jagdambey Steel Rolling Mills (L/o Balbir Steel Industries)	Mugal Majra Road, Amlah, G.T. Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
213	M/s Arya Steel Re-Rolling Mills, L/o Balbir Enterprises	Mughal Majra, G.T. Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
214	M/S Bhavtik Steel Rolling Mills L/o Braj Steel and Agro Industries	Mughal Majra, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
215	M/s Khan Metals	Bidhi Chand Colony, Ward No. 15, Mandi Gobindgarh, Distt. Fatehgarh Sahib	Kothali Furnace	Not Using PNG	Disconnection of electricity supply
216	M/s Vinayak Steel Rolling Mills L/o Onkar Steel Rolling Mills	Mugal Majra, Khanna Side, G.T. Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
217	Maa Ambey Steel Rolling Mills L/o Jodh steel industries	R.G Mill Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
218	Malhotra Industries L/o Raja Steel Rolling Mills	G.T. Road, Sirhind Side, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
219	Mb Ceramics (formerly Known As Mitali Steels)	Village Kumbh, Amlah Road, Mandi Gobindgarh	Ceramic	Not Using PNG	Disconnection of electricity supply
220	Mehak Steel Industries	Village Mughal Majra, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
221	Mittal Refractories	Vill. Kumbh, Amlah Road, Mandi Gobindgarh	Ceramic	Not Using PNG	Disconnection of electricity supply
222	Mohindra Alloys	G.T. Road, Mughal Majra, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply

223	Nalas Steel Re-Rolling Mills	Mugal Majra Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
224	Nisha Steel Rolling Mills	Badinpur Road, Vill. Mughal Majra, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
225	P.L Dhir Industries	Prem Nagar, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
226	Panesar Steel Industries (Mohit Steel Rolling Mills)	Mughal Majra Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
227	Parvati Ceramics	Village Wazir Nagar, Mandi Gobindgarh	Ceramic	Not Using PNG	Disconnection of electricity supply
228	Punjab Agro & Steel Rolling Mills	Amloh Road, Near Disposal Works, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
229	Punjab Steel Works	Prem Nagar, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
230	Quality Multimetals Pvt Ltd	Guru ki Nagri, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
231	R.P Ceramics	Village Chanalo, Fatehgarh Sahib	Ceramic	Not Using PNG	Disconnection of electricity supply
232	Rajesh Steel Industries	Mugal Majra Road, Vill. Badinpur, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
233	Ravindra Steel Corporation L/o Karnail Steel Industries	Mughal Majra, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
234	Rehal Industrial Corporation	R.G. Mill Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
235	Reyance Ceramics L/o Aggarwal Ceramics	Vill. Mullanpur, Ambey Majra, Mandi Gobindgarh	Ceramic	Not Using PNG	Disconnection of electricity supply
236	S.R. Ceramics & Enterprises	G.T. Road, Sirhind Side, Mandi Gobindgarh	Ceramic	Not Using PNG	Disconnection of electricity supply
237	Sai Ram Re-Rolling Pvt. Ltd. L/o Baba Tulsidas Steel Rolling mills	Mughal Majra, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply

238	Samrat ceramics	Vill. Talwara G.T. Road, Sirhind Side, Mandi Gobindgarh	Ceramic	Not Using PNG	Disconnection of electricity supply
239	Sandeep Steel & Agro Industries	Amlah Road, Near MC Disposal Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
240	Saraswati Steel & Metal Industries L/o R.G. Machine Tools	L/o R.G. Machine Tools, C-9, Focal Point, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
241	Shankar Steel Industries	Behind Octroi Post, Amlah Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
242	Shiva Ceramics	Vill. Jalalpur, Kumbh Road, Amlah, Mandi Gobindgarh	Ceramic	Not Using PNG	Disconnection of electricity supply
243	Shree Durga Steel & Agro Industries	Shankar Mill Road, Amlah Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
244	Shree Ganesh Steel Rolling Mills	Khanna Side, Amlah, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
245	Shree Steel Industries L/o Manmohan Ispat	Mughal Majra, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
246	Shri Salasar Steel Structure (P) Ltd.	Ambey Majra, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
247	Shri Shyam Steel Industries L/o Deep Steel Industries	Mugal Majra, G. T. Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
248	Simar Steel Industries	Vill. Majri Mishri Wali, Mandi Gobindgarh	Kothali Furnace	Not Using PNG	Disconnection of electricity supply
249	Simran Steel Industries	Vill. Tooran, Amlah Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
250	Singhal Ceramics	Village Kumbh, Amlah Road, Mandi Gobindgarh	Ceramic	Not Using PNG	Disconnection of electricity supply
251	Sunshine Steels Corporation	Plot No. 2 Sector 18-A G.T. Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
252	Supreme Industries L/o Amritpal Agro Industries	Mugal Majra, G. T. Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply

253	Triveni Purijee Steel Rolling Mills	GT Road, Mughal Majra, Khanna Side, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
254	United Iron and Steel	Amlah Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Disconnection of electricity supply
255	TCG Alloys Unit-II (Earlier Shree Ram Steel Rolling Mill L/o Jai Bharat Steel Rolling Mills)	Village Ajnali, Backside Baddi Bhawani, Mandi Gobindgarh.	Rolling Unit	Not Using PNG	Air polluting machinery sealed
256	Baldev Singh & Sons	Village Salani, Amlah Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Air polluting machinery sealed
257	Dhiman Industries	Guru ki Nagri, Mandi Gobindgarh	Rolling Unit	Not Using PNG	The industry has installed induction furnace and using electricity as fuel
258	M/s Shri Krishna Steel Sales	Village Sounti, Amlah Road, Mandi Gobindgarh	Rolling Unit	Not Using PNG	Action under process

ANNEXURE - B  
COLLY

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD

E-mail : ppccbzop2@gmail.com, Web: www.ppccb.gov.in



No. \_\_\_\_\_

Dated : \_\_\_\_\_

## REGISTERED

To

M/s Raghunath Steel Rolling Mills  
L/o B.S. Steel Rolling Mills,  
Vill. Tooran, Mandi Gobindgarh,  
District Fatehgarh Sahib.

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2023/22307655 dated 06/07/2023 valid upto 31/12/2023 for manufacturing of Bar, CTD Bars, Square, Round etc. @ 8.0 MTD subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2937 dated 11.10.2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981".

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 3.12.2024 and found that the industry is still using coal as fuel in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

**Sr. Environmental Engineer (ZP-II)**  
For & on behalf of Chairman

Dated 5/12/24

Endst. No. 4071

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

**Sr. Environmental Engineer (ZP-II)**  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@ymail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Dated : \_\_\_\_\_

**REGISTERED**

To

M/s J.S. Steel & Agro Industries,  
Village Mughal Majra, Amlloh,  
District Fatehgarh Sahib.

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2023/21372977 dated 05/05/2023 valid upto 31/12/2023 for manufacturing of M.S Round & Square etc. @ 5.0 TPD subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared &

submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2899 dated 9.10.2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981".

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 3.12.2024 and found that the industry is still using coal as fuel in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Endst. No. 4005

<sup>31</sup>  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

Def  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman  
AC



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Dated : \_\_\_\_\_

REGISTERED

To

M/s Samrat Ceramics,  
Vill. Talwara G.T. Road, Sirhind Side,  
Mandi Gobindgarh, Distt. Fatehgarh Sahib.

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2019/10669850 dated 30/07/2019 valid upto 30/9/2023 for manufacturing of Fire Bricks and B.P. Set etc @ 7200 MT/Year subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared &

submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2109 dated 19.8.2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"That the industry shall not operate its unit, without complying with the decisions hearing held on 26/04/2024 and without obtaining the consent of the Board".

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 1.12.2024 and found that the industry is still using pet coke as fuel in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Endst. No. 4112

**Sr. Environmental Engineer (ZP-II)**  
For & on behalf of Chairman

Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

**Sr. Environmental Engineer (ZP-II)**  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppccbzop2@gmail.com. Web: www.ppccb.gov.in



No. \_\_\_\_\_

Dated : \_\_\_\_\_

REGISTERED

To

M/s Reyance Ceramics,  
L/o Aggarwal Ceramics,  
VIII. Mullanpur, Ambey Majra Road,  
Mandi Gobindgarh, Distt. Fatehgarh Sahib.

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2019/10974433 dated 16/09/2019 valid upto 31/3/2021 for manufacturing of Ceramics & Refractory goods @ 25 MTD subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2123 dated 19.8.2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"That the industry shall not operate its unit, without complying with the decisions hearing held on 10-04-2024 and without obtaining the consent of the Board".

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 3.12.2024 and found that the industry is still using pet coke as fuel in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

**Sr. Environmental Engineer (ZP-II)**  
For & on behalf of Chairman

Dated 05/12/24

Endst. No. 4124

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

**Sr. Environmental Engineer (ZP-II)**  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
**PUNJAB POLLUTION CONTROL BOARD**  
 E-mail : [ppcbzop2@gmail.com](mailto:ppcbzop2@gmail.com), Web: [www.ppcb.gov.in](http://www.ppcb.gov.in)



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

M/s Dhiman Steel Rolling Mills,  
 Amloh Road, Opp. Punjab and Sind Bank,  
 Mandi Gobindgarh

**Subject:** Proceedings of the personal hearing given by the Chairman of the Board for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to M/s Dhiman Steel Rolling Mills, Amloh Road, Opp. Punjab and Sind Bank, Mandi Gobindgarh on 05/12/2024.

The following were present :

**From the Board:**

1. Er. G.S. Majithia, Member Secretary
2. Er. Rakesh Kumar Nayyar, Chief Environmental Engineer (B)
3. Er. Rajeev Gupta, Sr. Environmental Engineer, ZO-II, Patiala
4. Er. Amit Kumar, EE, ZO-II, Patiala

**From the Industry:**

1. Sh. Rajesh Mittal, Partner

The officers of the Board brought out that the industry is a small-scale rolling mill unit and was granted consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Varied/FGS/2023/22534664 dated 11/08/2023 valid upto 30/09/2023 and under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/FGS/2023/22737248 dated 11/08/2023 valid upto 31/12/2023 for the manufacturing of Angle/ Channel/ Round/ Square @ 35.0 MT/day with certain conditions mentioned therein.

The Hon'ble National Green Tribunal vide its order dated 01/10/2020 in the matter of OA no. 924/ 2019 issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

The Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

The Board has issued order no. 347 dated 05/10/2023 regarding use of clear fuels by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the clear fuels".

The Board has issued public notices in the print media for confirmation of directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

Mandi Gobindgarh has been declared as Non-attainment City by Central Pollution Control Board (CPCB) and Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi. One of the key activity of the Action Plan is control of industrial emissions by taking action against non-complying industrial units.

The industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 29/11/2024 and found that the industry has failed to shift to PNG as fuel in its reheating furnace and still using coal as fuel. Thus, the industry has failed to comply with the directions of Hon'ble NGT as well as Board w.r.t. use of PNG.

Also, the industry is operating its unit without having valid consents to operate of the Board as required under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981. Thus, violating the provisions of the said Acts.

Accordingly, show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 was issued to the industry vide Board's letter no. 3489 dated 03/12/2024 with an opportunity of personal hearing before the Chairman of the Board on 05/12/2024.

Sh. Rajesh Mittal, Partner of the industry attended the hearing on 05/12/2024 and did not submit any reply to notice issued to the industry. However, he informed that it is not viable for the industry to shift from coal to PNG as fuel in its furnace due to increased price of PNG as well as competition in the market. The justification w.r.t. not using PNG as fuel in its re-heating was found not satisfactory. Also, the industry has not given any commitment/ assurance to shift from coal to PNG as fuel in its re-heating furnace with timelines.

It was made clear to the industry by the Competent Authority that the industry has failed to comply with the directions issued by the Board and of the Hon'ble NGT regarding switch over to PNG in its furnace in stipulated time period.

After hearing the Partner of the industry and the officers of the Board, examination and considering all the facts and circumstances of the case, the Chairman of the Board decided that following directions u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 shall be confirmed for closure of the unit:

1. That the industry shall take all necessary steps to close down its operations and stop forthwith discharging any emissions into the atmosphere.
2. That the industry shall immediately stop its operation / activities and will not restart the same unless all necessary air pollution control measures are taken.
3. That the industry shall not restart discharging its air pollutants until it obtains the consent of the Board to operate u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the industry with immediate effect.


You are requested to ensure the compliance of hearing decisions within stipulated period and submit report at Regional Office.

  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 4172

Dated 09/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information & necessary action and submit the report accordingly.

  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
**PUNJAB POLLUTION CONTROL BOARD**  
 E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Dated : \_\_\_\_\_

**REGISTERED**

To

M/s Ashok Steel Industries,  
 G.T. Road, Sirhind Side,  
 Amlah, District Fatehgarh Sahib.

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/FGS/2023/23257749 dated 28/08/2023 valid upto 31/12/2023 for manufacturing of Flats/Bars/Angle etc. @ 70 MTD subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2917 dated 11/10/2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981".

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 03.12.2024 and found that the industry is still using coal in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

**Sr. Environmental Engineer (ZP-II)**  
For & on behalf of Chairman

Endst. No. 4053

Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

**Sr. Environmental Engineer (ZP-II)**  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
**PUNJAB POLLUTION CONTROL BOARD**  
 E-mail : ppccbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Dated : \_\_\_\_\_

**REGISTERED**

To

M/s Mehak Steel Industries,  
 Vill Mughal Majra, Mandi Gobindgarh,  
 District Fatehgarh Sahib.

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2023/21884334 dated 25/05/2023 valid upto 31/12/2023 for manufacturing of Round, Channels, Angles, Flats, Bars @ 15 MTD subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared &

submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2943 dated 11.10.2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981".

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 3.12.2024 and found that the industry is still using coal as fuel in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Endst. No. 4047

**Sr. Environmental Engineer (ZP-II)**  
**For & on behalf of Chairman**

Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

**Sr. Environmental Engineer (ZP-II)**  
**For & on behalf of Chairman**



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
**PUNJAB POLLUTION CONTROL BOARD**  
 E-mail : ppcbzon2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Dated : \_\_\_\_\_

**REGISTERED**

To

M/s Vishwanath Iron Steel Re-Rolling Mills,  
 G.T. Road, Sirhind Side, Mandi Gobindgarh,  
 District Fatehgarh Sahib

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/FGS/2023/21478986 dated 28/04/2023, valid upto 31/12/2023 for manufacturing of Bars, Patras & Flats @ 118 TPD and Steel Tubes & Pipes @ 25 TPD with subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2158 dated 20/08/2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"That the industry shall not operate its unit, without complying with the decisions of hearing held on 12-06-2024 and without obtaining the consent of the Board."

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 01.12.2024 and found that the industry is still using coal in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 404

Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
**PUNJAB POLLUTION CONTROL BOARD**  
 E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Dated : \_\_\_\_\_

**REGISTERED**

To

M/s Shankar Steel Industries,  
 Amloh Road, Behind Octroi Post,  
 Mandi Gobindgarh,  
 District Fatehgarh Sahib

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2021/17169866 dated 06/11/2021 valid upto 30/06/2022 for manufacturing of Bar, Angle, Channel @ 40 TPD with subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted

in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2193 dated 21/08/2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"That the industry shall not operate its unit, without complying with the decisions of hearing held on 12-06-2024 and without obtaining the consent of the Board."

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 03.12.2024 and found that the industry is still using coal in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

SM  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Dated 5/12/24

Endst. No. 4035

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

SM  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppccbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Dated : \_\_\_\_\_

## REGISTERED

To

M/s Sharda Alloys,  
Vill. Kumbh, Mandi Gobindgarh,  
Distt Fatehgarh Sahib

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consents to operate under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2022/20310863 dated 15/12/2022 both valid upto 31/12/2026 under the green category for manufacturing of Bars, Angels, Rounds, Joist & Square etc. @ 88 MTD or ERW Pipes @ 85 MTD subject to the certain conditions mentioned therein which was cancelled vide letter no. 3699 dated 05/12/2024, due to reasons mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted

in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearing given to it, in the stipulated time. Thus, violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2857 dated 09/10/2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"That the industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981."


And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 03.12.2024 and found that the industry is still using coal in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

Now, therefore, in exercise of the powers conferred upon u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, hereby directs as under:

1. The industry will stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Endst. No. 4029

  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

  
5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Az



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No \_\_\_\_\_

Dated : \_\_\_\_\_

REGISTERED

To

M/s Parvati Ceramics,  
Village Wazir Nagar,  
Mandi Gobindgarh, Distt. Fatehgarh Sahib.

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2019/9204278 dated 13/03/2019 valid upto 30/9/2023 for manufacturing of Refractory goods @ 25 MTD subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared &

submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2093 dated 19.8.2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"That the industry shall not operate its unit, without complying with the decisions of hearing held on 10/04/2024 and without obtaining the consent of the Board".

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 3.12.2024 and found that the industry is still using pet coke as fuel in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

**Sr. Environmental Engineer (ZP-II)**  
**For & on behalf of Chairman**

**Dated** 5/12/24

**Endst. No.** 4023

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

**Sr. Environmental Engineer (ZP-II)**  
**For & on behalf of Chairman**

AC



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@ymail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Dated : \_\_\_\_\_

## REGISTERED

To

M/s Gupta Ceramics,  
G.T. Road, Sirhind Side,  
Mandi Gobindgarh, District Fatehgarh Sahib.

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/FGS/2023/21598358 dated 25/04/2023 valid upto 31/12/2023 for manufacturing of Fire Bricks and B.P. Set etc @ 15 MTD subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared &

submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2117 dated 19.8.2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"That the industry shall not operate its unit, without complying with the decisions hearing held on 26/04/2024 and without obtaining the consent of the Board".

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 1.12.2024 and found that the industry is still using pet coke as fuel in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

End:t. No. 4017

**Sr. Environmental Engineer (ZP-II)**  
For & on behalf of Chairman

Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

**Sr. Environmental Engineer (ZP-II)**  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbrop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Dated : \_\_\_\_\_

**REGISTERED**

To

M/s Ekam Steel Industries,  
Alour Badnipur Road, Vill. Mughal Majra,  
Mandi Gobindgarh

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2023/21590902 dated 21/04/2023, which was valid upto 31/12/2023 for manufacturing of Round Square Bar Flat/Angle/ Channel @ 25 T/day with subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted

in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2903 dated 09/10/2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981."

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 03.12.2024 and found that the industry is still using coal in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

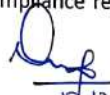
In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

<sup>SM</sup>  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3763

Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

  
<sup>5/12/24</sup>  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
**PUNJAB POLLUTION CONTROL BOARD**  
 E-mail : ppcbop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Dated : \_\_\_\_\_

**REGISTERED**

To

M/s Jaisleen Ceramics,  
 Village Majri Mishri Wali,  
 Mandi Gobindgarh, Distt. Fatehgarh Sahib.

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2023/2176:068 dated 16/05/2023 valid upto 31/12/2023 for manufacturing of BP set, Fire Brick & Tiles, Ladle Sleave, Stand Brick. @ 15 MTD subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared &

submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2121 dated 20.8.2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"That the industry shall not operate its unit, without complying with the decisions of hearing held on 10/04/2024 and without obtaining the consent of the Board".

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 3.12.2024 and found that the industry is still using pet coke as fuel in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Endst. No. 4106

<sup>21</sup>  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

AC



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD

E-mail : ppcbzon2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Dated : \_\_\_\_\_

**REGISTERED**

To

M/s Gaurav Steel Industries,  
Old Radha Swami Satsang Bhawan Road,  
Tehsil Amloh, Mandi Gobindgarh

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2023/22129184 dated 10/06/2023, which was valid upto 31/12/2023 for manufacturing of Round, Square and CTD Bars etc. @ 6 MTD with subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted

in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2881 dated 09/10/2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981."

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 03.12.2024 and found that the industry is still using coal in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

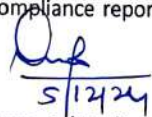
In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Dated 05/12/24

Endst. No. 4101

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

  
5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbop2@ymail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Dated : \_\_\_\_\_

REGISTERED

To

M/s Steelage Refractories Pvt. Ltd.,  
G.T. Road, Talwara Road,  
Sirhind Side, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2023/23221647 dated 06/09/2023 valid upto 31/12/2023 for manufacturing of Fire Bricks, BP set & other refractories items and Sleeves & Boards, Teaming compound, Ladle cover, repsil, casting powder, nozzle filling garseal, garpack @ 32 MTD subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2101 dated 19.8.2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"That the industry shall not operate its unit, without complying with the decisions hearing held on 26/04/2024 and without obtaining the consent of the Board".

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 1.12.2024 and found that the industry is still using pet coke as fuel in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

*my*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Dated 05/12/24

Endst. No. 4095

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

*my*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzon2@vmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Dated : \_\_\_\_\_

**REGISTERED**

To

M/s Shree Ambica Alloys,  
R.G. Mill Road,  
Mandi Gobindgarh

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/FGS/2023/22202954 dated 15/06/2023, which is valid upto 31/12/2023 for manufacturing of MS Angles, Flats, Bars @ 60 MTD with subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2919 dated 11/10/2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981."

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 03.12.2024 and found that the industry is still using coal in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 4089

Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppccbzon2@gmail.com, Web: www.ppccb.gov.in



No. \_\_\_\_\_

Dated : \_\_\_\_\_

## REGISTERED

To

M/s Ravindra Steel Corporation,  
L/o Karnail Steel Industries (formerly known Shree Jai Bharat Steel Rolling Mills),  
Vill. Mughal Majra, Mandi Gobindgarh,  
District Fatehgarh Sahib.

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2023/18922270 dated 07/07/2023 valid upto 31/12/2023 for manufacturing of M.S Round, Squares, Flats and Bars @ 5.0 MTD subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2853 dated 9.10.2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981".

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 3.12.2024 and found that the industry is still using coal as fuel in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

<sup>SM</sup>  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 4083

Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

  
5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
**PUNJAB POLLUTION CONTROL BOARD**  
 E-mail : ppcbzon2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Dated : \_\_\_\_\_

**REGISTERED**

To

M/s Alwar Steel Rolling Mills,  
 Vill. Mughal Majra, G.T. Road,  
 Mandi Gobindgarh, District Fatehgarh Sahib.

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2023/22266749 dated 22/06/2023 valid upto 31/12/2023 for manufacturing of Rounds/ MS Bars/ Square/ Flats/ Angles/ Channels @ 15 T/day subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared &

submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2845 dated 9.10.2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981".

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 3.12.2024 and found that the industry is still using coal as fuel in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Dated 05/12/24

Endst. No. 4077

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman





ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Dated : \_\_\_\_\_

REGISTERED

To

M/s Deepak Iron & Steel Rolling Mills,  
Guru Ki Nagri, Amloh,  
Mandi Gobindgarh, District Fatehgarh Sahib.

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2023/22010951 dated 06/07/2023 valid upto 31/12/2023 for manufacturing of TMT Bars/M.S. Bars/Round/Square etc. @ 70 MTD subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2955 dated 11.10.2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981".

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 29.11.2024 and found that the industry is still using coal in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

**Sr. Environmental Engineer (ZP-II)**  
For & on behalf of Chairman

Dated 05/12/24

Endst. No. 4071

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

**Sr. Environmental Engineer (ZP-II)**  
For & on behalf of Chairman

Ar



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
**PUNJAB POLLUTION CONTROL BOARD**  
 E-mail : ppcbzon2@ymail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Dated : \_\_\_\_\_

**REGISTERED**

To

M/s Parveen Alloys, L/o Punjab Agro Industries,  
 C-45, Focal Point, Mandi Gobindgarh,  
 Distt. Fatehgarh Sahib

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/FGS/2023/21880802 dated 09/06/2023 both are valid upto 31/12/2023 for manufacturing of M.S. Bars and Rounds @ 32 MTD with subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted

in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2133 dated 19/08/2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"That the industry shall not operate its unit, without complying with the decisions of hearing held on 12-06-2024 and without obtaining the consent of the Board."

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 03.12.2024 and found that the industry is still using coal in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 4065

Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
**PUNJAB POLLUTION CONTROL BOARD**  
 E-mail : ppcbzon2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Dated : \_\_\_\_\_

**REGISTERED**

To

M/s Aditya Rolling Mills,  
 L/o M/s Rehal Steel Strips,  
 R.G. Mill Road,  
 Mandi Gobindgarh

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2023/21837547 dated 08/05/2023, which was valid upto 31/12/2023 for manufacturing of MS Bars/Flats/Rounds/Square @ 100 T/day with subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted

in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2837 dated 09/10/2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981."

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 03.12.2024 and found that the industry is still using coal in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 4059

Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzon2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Dated : \_\_\_\_\_

**REGISTERED**

To

M/s Dhiraj Alloys,  
Backside V.D. Kanda, Amloh Road,  
Mandi Gobindgarh.

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/ FGS/2019/10962332 dated 11/09/2019 valid upto 31/3/2021 for the manufacturing of Bars, Flats, Round/Channels, Angles @ 30 MTD subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG; we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry was visited by the officer of the Board on 29.11.2024 and found that the industry has been closed permanently and there was no machinery available.

And whereas, the matter has been considered by the Competent Authority and after considering the facts on record being fully satisfied that it is a fit case to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 for closure of the unit.

Now, therefore, in exercise of the powers conferred upon u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, hereby directs as under:

1. The industry will stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only..

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Endst. No. 3528

*34*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Dated 4/12/2024

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

*4/12/2024*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

*AC*



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@vmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Dated : \_\_\_\_\_  
ਸ:ਵ:ਰਿ:-11/13/JEE/SAI/AC

REGISTERED

To

M/s Mittal Refractories,  
Village Kumbh, Amlah Road,  
Mandi Gobindgarh, Distt. Fatehgarh Sahib.

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2019/10494511 dated 23/07/2019 valid upto 30/9/2024 for manufacturing of B.P. Set Fire Bricks & Other Refractories Bricks @ 23 MTD subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared &

submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2189 dated 21.8.2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"That the industry shall not operate its unit, without complying with the decisions of hearing held on 10/04/2024 and without obtaining the consent of the Board".

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 3.12.2024 and found that the industry is still using pet coke as fuel in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

*Sy*  
**Sr. Environmental Engineer (ZP-II)**  
**For & on behalf of Chairman**

**Dated** *5/12/24*

**Endst. No.** 3945

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

*Dy*  
*5/12*  
**Sr. Environmental Engineer (ZP-II)**  
**For & on behalf of Chairman**

*Bz*



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppccbzop2@gmail.com, Web: www.ppccb.gov.in



No. \_\_\_\_\_

Dated : \_\_\_\_\_

To

REGISTERED

ਸ:ਵ:ਓ:-1/2/3/JEE/SA/AC

ਨਵੀਂ ਭਾਕ

M/s Sangam Steel Industries,  
R. G. Mill Road, Sirhind Side,  
Mandi Gobindgarh,  
District Fatehgarh Sahib

ਵਤਾ: ਚਿੱਠੀ

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2018/8156884 dated 14/08/2018, both were valid upto 30/09/2022 for the manufacturing of M.S Round/Flats/Squares/Bar @ 20 MTD with subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted

in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2154 dated 20/08/2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"That the industry shall not operate its unit, without complying with the decisions of hearing held on 12-06-2024 and without obtaining the consent of the Board."

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 01.12.2024 and found that the industry is still using coal in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

SM  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3938

Dated 8/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcb2022@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Dated : \_\_\_\_\_

REGISTERED

To

M/s A.C. Steel Industries,  
Peer Gajju Shah Road,  
Village Badinpur, Mandi Gobindgarh,  
District Fatehgarh Sahib.

ਸ:ਵ:ਟਿ: - 1/23/JEE/SAIAC  
ਕਚੀਂ ਠਾਕ

ਵਾਰ: ਖਿੱਲ੍ਹ

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

ਡਾਇਰੈਕਸ਼ੀ ਨੰ: ..... ਮਿਤੀ: .....

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2023/22646093 dated 17/08/2023 valid upto 31/12/2023 for manufacturing of Round, Squares, Flat @ 8.0 MTD subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2933 dated 11.10.2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981".

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 3.12.2024 and found that the industry is still using coal as fuel in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

**Sr. Environmental Engineer (ZP-II)**  
**For & on behalf of Chairman**

Dated 5/12/24

Endst. No. 3933

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

**Sr. Environmental Engineer (ZP-II)**  
**For & on behalf of Chairman**

*AC*



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcb2op2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Dated ਮਾਰਚ 1/2/23/JEE/SAIAC

REGISTERED

ਨਵੀਂ ਜਾਰ

To

M/s S.R. Ceramics & Enterprises,  
G.T. Road, Sirhind Side,  
Mandi Gobindgarh, District Fatehgarh Sahib.

ਵਾਤ: ਵਿੱਚ:

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

ਜ਼ਾਇਲੀ ਨੰ:.....ਮਿਲੀ.....

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/FGS/2018/7791830 dated 23/07/2018 valid upto 30/9/2022 for manufacturing of B.P. Set/ Tiles/Nozzles @ 5760 MT/Year subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared &

submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2113 dated 19.8.2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"That the industry shall not operate its unit, without complying with the decisions hearing held on 26/04/2024 and without obtaining the consent of the Board".

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 1.12.2024 and found that the industry is still using pet coke as fuel in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

**Sr. Environmental Engineer (ZP-II)**  
**For & on behalf of Chairman**

**Dated** 5/12/24

**Endst. No.** 3927

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

**Sr. Environmental Engineer (ZP-II)**  
**For & on behalf of Chairman**



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

REGISTERED

Dated: 11/12/2023 JNEEISA/AC

ਠੇਕੀ ਨਾਕ

To

M/s Simar Steel Industries,  
Village Majri Mishri Wali,  
Mandi Gobindgarh, Distt. Fatehgarh Sahib.

ਦਫ਼ਤਰ: ਦਿੱਲੀ

ਸਾਇਕਲੀ ਨੰ..... ਮਿਡੀ.....

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2022/18729707 dated 01/06/2022 valid upto 30/9/2023 for manufacturing of Purified Aluminum Ingots @ 40 TPD subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared &

submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2127 dated 19.8.2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"That the industry shall not operate its unit, without complying with the decisions of hearing held on 10/04/2024 and without obtaining the consent of the Board".

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 3.12.2024 and found that the industry is still using coal as fuel in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

*SM*  
**Sr. Environmental Engineer (ZP-II)**  
**For & on behalf of Chairman**

**Dated** *5/12/24*

**Endst. No.** 3921

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

*Qub*  
*5/12/24*  
**Sr. Environmental Engineer (ZP-II)**  
**For & on behalf of Chairman**



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

REGISTERED

Dated : \_\_\_\_\_  
ਸ.ਵ.ਦਿ:- 1/2/31JEEISAIAAG

To

M/s Boparai Steel Rolling Mills,  
G. T. Road, Sirhind Side, Mandi Gobindgarh,  
District Fatehgarh Sahib

ਨਵੀਂ ਡਾਕ

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

ਵਤ: ਦਿੱਤਾ

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2022/18000790 dated 15/03/2022, which was valid upto 31/12/2022 for manufacturing of Bars, Patti, Channels, Angles, Rounds @ 24 TPH with subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted

in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2887 dated 09/10/2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981."

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 03.12.2024 and found that the industry is still using coal in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.


In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Dated 5/12/24

Endst. No. 3915

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

  
5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman





ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
**PUNJAB POLLUTION CONTROL BOARD**  
 E-mail : ppcbzop2@ymail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Dated ਸ:ਵ:ਦਿ: - 12/31/JEE/SAIAC

**REGISTERED**

ਨਵੀਂ ਡਾਕ

To

M/s Punjab Agro & Steel Rolling Mills,  
 Amlah Road, Near Disposal Works,  
 Mandi Gobindgarh

ਵਾਰ: ਦਿੱਲੀ

ਡਾਇਰੀ ਨੰ.....ਮਿਤੀ.....

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 CTOA/Renewal/FGS/2021/17014320 dated 06/11/2021, which was valid upto 30/06/2022 for manufacturing of MS Bars, Round, Squares & Flats @ 16 T/day with subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2877 dated 09/10/2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981."

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 03.12.2024 and found that the industry is still using coal in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

SM  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3909

Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

Q  
5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman  
A



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@ymail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

REGISTERED

Dated: ਮ.ਵ.ਦਿ:-17/2/31JEE/SA/AC  
ਰਵੀ ਭਾਕ

To

M/s Triveni Puri Jee Steel Rolling Mills  
L/o M/s Gobindgarh Steel Works  
(formerly Known as Jai Ambey Steel Rolling Mills),  
Village Mugal Majra, Amloh, District Fatehgarh Sahib.

ਵਾਹ: ਇੰਜ  
ਡਾਇਰੀ ਨੰ: ..... ਮਿਤੀ: .....

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2023/21552652 dated 24/05/2023 valid upto 31/12/2023 for manufacturing of M.S Round, Square, Flats & Bars @ 28.0 MTD subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2891 dated 9.10.2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981".


And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 3.12.2024 and found that the industry is still using coal as fuel in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

  
5/12/24  
**Sr. Environmental Engineer (ZP-II)**  
**For & on behalf of Chairman**

Endst. No. 3903

Dated 5/12/2024 

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

  
**Sr. Environmental Engineer (ZP-II)**  
**For & on behalf of Chairman**



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzon2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

REGISTERED

Dated : \_\_\_\_\_

ਮ. ਵ. ਨੰ.: - 112/3155E/SA/AC

ਰਵੀ ਕਲਪ

To

M/s Nisha Steel Rolling Mills,  
Village Mugal Majra,  
Mandi Gobindgarh.

ਚਰਚਾ ਵਿੱਚ

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Fresh/FGS/2018/7098452 dated 06/04/2018 valid upto 30/09/2022 for manufacturing of Rounds, Squares, Flats/Bars & Steel Products @ 15 T/day subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2951 dated 11/10/2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981."

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 03.12.2024 and found that the industry is still using coal in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Dated 5/12/2024

Endst. No. 3897

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman





ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
**PUNJAB POLLUTION CONTROL BOARD**  
 E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Dated: 11/12/2023

**REGISTERED**

To

M/s Saraswati Steel & Metal Industries,  
 (L/o M/s R.G. Machine Tools, C-9,  
 Focal Point, Mandi Gobindgarh

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2023/21553558 dated 21/04/2023, which was valid upto 31/12/2023 for manufacturing of Round, Square, Flat, Channels, TMT Bars @ 10 T/day with subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2949 dated 11/10/2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981."

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 03.12.2024 and found that the industry is still using coal in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Dated 5/12/24

Endst. No. 3891

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcb202@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Dated: ੨੯/੧੨/੨੦੨੩

REGISTERED

ਰੋਲੀ ਡਾਕ

To

M/s Singhal Ceramics,  
Village Kumbh, Amlah Road,  
Mandi Gobindgarh, Distt. Fatehgarh Sahib.

ਵਾਤ: ਇੰਜ

ਡਾਇਰੀ ਨੰ.....ਮਿਤੀ.....

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2019/11254021 dated 28/11/2019 valid upto 30/9/2024 for manufacturing of BP Set, Fire Bricks & Refractories Goods @ 20 TPD subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared &

submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2105 dated 19.8.2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"That the industry shall not operate its unit, without complying with the decisions of hearing held on 10/04/2024 and without obtaining the consent of the Board".

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 3.12.2024 and found that the industry is still using pet coke as fuel in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

*Sy*  
**Sr. Environmental Engineer (ZP-II)**  
**For & on behalf of Chairman**

Dated 5/12/2024

Endst. No. 3885

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

*Qup*  
*strm*  
**Sr. Environmental Engineer (ZP-II)**  
**For & on behalf of Chairman**

*ac*



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzon2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Dated: 12/03/2023

REGISTERED

To

M/s Shree Krishna Steel Rolling Mills,  
L/o Shree Ganpati Steel Rolling Mills,  
R.G Mill Road, Mandi Gobindgarh

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 CTOA/Renewal/FGS/2023/21724350 dated 01/05/2023, which is valid upto 31/12/2023 for manufacturing of MS Bars, CTD Bars, Round, Square, Angle, Channel etc @ 80 TPD with subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted

in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2925 dated 11/10/2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981."

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 03.12.2024 and found that the industry is still using coal in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3829

Dated 01/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzon2@vmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

REGISTERED

Dated : \_\_\_\_\_

To

M/s Amar Alloys,  
Earlier Saraswati Steel Re-rolling Mills,  
Vill. Mughal Majra, Mandi Gobindgarh,  
District Fatehgarh Sahib.

ਸ:ਵ:ਇ:-1/2/3/JEEETSAIAC  
ਨਵੀਂ ਢਾਕ

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

ਵਰਤ: ਇਸ:

ਕੁਝਿਕੀ ਨੇ..... ਮਿਲੀ.....

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2023/21962384 dated 30/05/2023 valid upto 31/12/2023 for manufacturing of Round, Square, Bars, Angles, Press Patti @ 15.0 MTD subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2969 dated 11.10.2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981".

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 3.12.2024 and found that the industry is still using coal as fuel in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

**Sr. Environmental Engineer (ZP-II)**  
**For & on behalf of Chairman**

Endst. No. 3873

Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

**Sr. Environmental Engineer (ZP-II)**  
**For & on behalf of Chairman**



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

REGISTERED

Dated : \_\_\_\_\_

ਮ:ਵ:ਦਿ:-1/2/31JEEISAJAG

To

M/s MB Ceramics,  
(formerly Known as Mitali Steels),  
Village Kumbh, Amlah Road, Mandi Gobindgarh,  
Distt. Fatehgarh Sahib.

ਨਵੀਂ ਡਾਕ

ਵਾਰ: ਬਿਜ਼:

ਡਾਇਰੀ ਨੰ..... ਮਿਤੀ.....

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2023/21898875 dated 23/05/2023 valid upto 31/12/2023 for manufacturing of Nozzles/ Fire Bricks and Other Refractory Items @ 24 MTD subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2119 dated 19.8.2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"That the industry shall not operate its unit, without complying with the decisions of hearing held on 10/04/2024 and without obtaining the consent of the Board".

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 3.12.2024 and found that the industry is still using pet coke as fuel in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

*Su*  
**Sr. Environmental Engineer (ZP-II)**  
**For & on behalf of Chairman**

Endst. No. 3999

Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

*Dud*  
**Sr. Environmental Engineer (ZP-II)**  
**For & on behalf of Chairman**

*AK*



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzon2@ymail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

REGISTERED

Dated : 17/2/2023  
ਸ:ਵ:ਦਿ: 17/2/2023  
ਨਵੀਂ ਭਾਗ

To

M/s Panesar Steel Industries,  
Mughal Majra Road,  
Mandi Gobindgarh

ਦਫ਼ਤਰ: ਦਿਸ਼:

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2023/21905360 dated 18/05/2023, which was valid upto 31/12/2023 for manufacturing of Round Square Bar Flat @ 08 T/day with subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted

in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2859 dated 09/10/2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981."

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 03.12.2024 and found that the industry is still using coal in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

34  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3993

Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

Dated  
5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman  
A



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzon2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

REGISTERED

Dated : \_\_\_\_\_  
ਸ:ਵ:ਦਿ: = 17/3/JEE/SAIAC  
ਰਵੀਂ ਡਾਕ

To

M/s Sher-e-Punjab Steel & Agro Industries,  
G.T. Road, Sirhind Side,  
Mandi Gobindgarh, District Fatehgarh Sahib.

ਵਾਤ: ਇਸ: \_\_\_\_\_

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2023/21853601 dated 08/05/2023 valid upto 31/12/2023 for manufacturing of MS Channels / Angle @ 90 TPD subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2895 dated 9.10.2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981".

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 3.12.2024 and found that the industry is still using coal in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

<sup>34</sup>  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Dated 5/12/24

Endst. No. 3987

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

<sup>5/12/24</sup>  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

*AS*



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Dated: 11/11/2023 JEE/SAI/AC  
ਨਵੀਂ ਡਾਕ

REGISTERED

To

M/s Shiva Ceramics,  
Village Jalalpur, Kumbh Road, Amlah,  
Mandi Gobindgarh, Distt. Fatehgarh Sahib.

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2019/11398176 dated 29/10/2019 valid upto 30/9/2024 for manufacturing of B.P Sets, Fire Bricks & Refractory Goods. @ 7200 MTD subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared &

submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2107 dated 19.8.2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"That the industry shall not operate its unit, without complying with the decisions of hearing held on 10/04/2024 and without obtaining the consent of the Board".

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 3.12.2024 and found that the industry is still using pet coke as fuel in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

**Sr. Environmental Engineer (ZP-II)**  
For & on behalf of Chairman

Endst. No. 3981

Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

**Sr. Environmental Engineer (ZP-II)**  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Dated : \_\_\_\_\_

REGISTERED

To

M/s Quality Multimetals Pvt. Ltd.,  
(Formerly Known as Aarti Strips Pvt. Ltd.),  
Guru Ki Nagri, Mandi Gobindgarh,  
District Fatehgarh Sahib

ਸ.ਵ.ਟਿ:- 1/2/3/11/2023/NAIC  
ਨਵੀਂ ਨਗਰ

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

ਵਤ: ਫਿਜ਼:

ਸ਼ਹਿਦੀ ਨੰ: 1981-85

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2023/22688474 dated 14/08/2023, which was valid upto 31/12/2023 for manufacturing of MS Bars/ Flats @ 150 T/day with subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted

in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 3299 dated 12/11/2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981."

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 03.12.2024 and found that the industry is still using coal in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3975

Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

REGISTERED

Dated : \_\_\_\_\_  
ਸ.ਵ.ਦਿ:-1/2/3/JEE/SAJAC

To

M/s Mela Ram Ispat,  
Village Jalalpur, Amlah Road,  
Mandi Gobindgarh,  
District Fatehgarh Sahib

ਰਵੀ ਡਾਕ

ਵਾਤਾ: ਪਿੰਜੂ

ਡਾਇਰੀ ਨੰ.....ਮਿਤੀ.....

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/FGS/2023/21343192 dated 05/05/2023 both are valid upto 30/09/2030 for manufacturing of Forged Blanks & Other Forged Products @ 2.5 MTD which was cancelled vide Board's letter no. 593 dated 21/05/2024, due to the reasons mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2144 dated 20/08/2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"That the industry shall not operate its unit, without complying with the decisions of hearing held on 10-04-2024 and without obtaining the consent of the Board."

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 03.12.2024 and found that the industry is using bio-mass pallets as fuel in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

*Sy*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3969

Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

*Q*  
5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

*Dr*



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Dated: ਸ:ਵ:ਇ:-12/3/JEE/SAAC  
ਨਵੀਂ ਤਾਕ

REGISTERED

To

M/s R.P. Ceramics,  
Vill. Chanalon, Tehsil Sirhind,  
District Fatehgarh Sahib.

ਵਾਤ: ਇੰਜ: ਮਿਤੀ: ਨੰ:.....

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2019/10194793 dated 20/06/2019 valid upto 30/9/2022 for manufacturing of refractory goods@ 300 MT/Month subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared &

submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2111 dated 19.8.2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"That the industry shall not operate its unit, without complying with the decisions hearing held on 26/04/2024 and without obtaining the consent of the Board".

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 1.12.2024 and found that the industry is still using pet coke as fuel in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

**Sr. Environmental Engineer (ZP-II)**  
For & on behalf of Chairman

Dated 5/12/24

Endst. No. 3903

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

**Sr. Environmental Engineer (ZP-II)**  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
**PUNJAB POLLUTION CONTROL BOARD**  
 E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

**REGISTERED**

Dated : \_\_\_\_\_  
 ਮ:ਵ:ਦਿ:-1/2/3/JEE/SAIAC  
 ਨਵੀਂ ਡਾਕ

To

M/s Sai Ram Re-rolling Pvt. Ltd.,  
 L/o Baba Tuls Dass Steel Rolling Mills,  
 Vill. Mughal Majra,  
 Mandi Gobindgarh.

Subject: **Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2017/5794923 dated 10/07/2017, which was valid upto 30/09/2021 for manufacturing of TMT Bars, Squares, Flats, Round etc. @ 14 T/day with subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted

in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2889 dated 09/10/2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981."

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 03.12.2024 and found that the industry is still using coal in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

*SN*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3957

Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

*SN*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

*SN*



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzon2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

REGISTERED

Dated : \_\_\_\_\_

To

M/s Malhotra Industries,  
Earlier Swastik Steel Industries,  
(L/o Raja Steel Rolling Mills), G.T. Road,  
Sirhind Side, Mandi Gobindgarh

ਸ:ਵ:ਬਿ:- 1/2/3/JEE/ISA/1.0  
ਨਵੀਂ ਠਾਕ

ਦਾਤ: ਬਿਜ:

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

ਡਾਇਰੀ ਨੰ: \_\_\_\_\_  
ਦਿਤੀ: \_\_\_\_\_

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2021/16432339 dated 16/08/2021, which was valid upto 31/03/2022 for manufacturing of Rounds, Squares, Flats & Bars @ 5 MTD with subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted

in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2873 dated 09/10/2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981."

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 03.12.2024 and found that the industry is still using coal in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Dated 5/12/24

Endst. No. 3957

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

REGISTERED

Dated: 11/03/2023

To

M/s Friends Industries,  
Amloh Road,  
Mandi Gobindgarh.

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renew/FGS/2021/15860143 dated 09/06/2021 valid upto 31/12/2030 for the manufacturing of Channels and Angles etc. @ 100 MTD subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted

in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the matter has been considered by the Competent Authority and decided to cancel the consent to operate granted to the industry under the Air (Prevention & Control of Pollution) Act, 1981 as well as issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 for closure of the unit.

And whereas, the consent to operate granted to the industry under the Air (Prevention & Control of Pollution) Act, 1981 was cancelled vide no. 3561 dated 05/12/2024, due to aforesaid reasons.

And whereas, the matter has been considered by the Competent Authority and after considering the facts on record being fully satisfied that it is a fit case to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 for closure of the unit.

Now, therefore, in exercise of the powers conferred upon u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, hereby directs as under:

1. The industry will stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

*SM*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3837

Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

*Def*  
5/12/2024  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzon2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

REGISTERED

Dated : \_\_\_\_\_

ਸ.ਵ.ਦਿ:--12/3JEE/SAJAG

ਕਵੀ ਡਾਕ

To

M/s Ajanta Steel Corporation,  
Nasrali Road, Mandi Gobindgarh,  
Tehsil Amloh,  
District Fatehgarh Sahib

ਵਤ: ਦਿਸ਼:

ਡਾਇਰੀ ਨੰ..... ਮਿਤੀ.....

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2023/21392848 dated 07/04/2023, which was valid upto 31/12/2023 for manufacturing of MS Bars and Rounds @ 12 MTD with subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted

in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2885 dated 09/10/2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981."

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 03.12.2024 and found that the industry is still using coal in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

*Sri*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Dated 5/12/24

Endst. No. 3831

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

*Ans*  
*5/12/24*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzon2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

REGISTERED

Dated: 11/09/2023

To

M/s Shree Ganesh Steel Rolling Mills,  
G.T. Road, Khanna Side, Amlah,  
District Fatehgarh Sahib

ਰਵੀ ਡਾਕ

ਵਾਕ: ਸਿੰ:

ਭਾਈਗੀ ਨੰ:.....ਸੀਡੀ.....

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Fresh/FGS/2023/22206340 dated 11/09/2023, valid upto 31/12/2023 for the manufacturing of Rounds @ 70 MTD with subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted

in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2156 dated 20/08/2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"That the industry shall not operate its unit, without complying with the decisions of hearing held on 12-06-2024 and without obtaining the consent to the Board."

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 03.12.2024 and found that the industry is still using coal in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Dated 15/12/24

Endst. No. 3825

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzon2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Dated ਮ.ਵ.ਦਿ.:- 1/12/2023 JEE/SA/AC

REGISTERED

To

M/s B.S. Steel Rolling Mills,  
Village Mugal Majra, Amlah,  
District Fatehgarh Sahib.

ਰਵੀ ਕਾਕ

ਦਫਤਰ: ਦਿੱਲੀ

ਡਾਇਰੀ ਨੰ. .... ਸਿਤੀ.....

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2023/22428886 dated 08/08/2023 valid upto 31/12/2023 for manufacturing of Bars, Flats and Round @2.5 Metric Tonnes/Day subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared &

submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2851 dated 9.10.2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981".

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 3.12.2024 and found that the industry is still using coal as fuel in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Endst. No. 3519

**Sr. Environmental Engineer (ZP-II)**  
For & on behalf of Chairman

Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

**Sr. Environmental Engineer (ZP-II)**  
For & on behalf of Chairman

*AC*



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzon2@gmail.com. Web: www.ppcb.gov.in



No. \_\_\_\_\_

Dated: ੨੬/੦੬/੨੦੨੩

REGISTERED

To

M/s Agni Refractories (P) Ltd.,  
Village Ajnali G.T. Road, Sirhind Side,  
Mandi Gobindgarh, District Fatehgarh Sahib.

ਨਵੀਂ ਡਾਕ

ਵਾਤ: ਦਿੱਲੀ

ਡਾਇਰੀ ਨੰ. .... ਮਿਤੀ .....

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices; so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2023/22307473 dated 23/06/2023 valid upto 31/12/2023 for manufacturing of Fire Bricks and B.P. Set etc @ 10 MTD subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared &

submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2115 dated 19.8.2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"That the industry shall not operate its unit, without complying with the decisions hearing held on 26/04/2024 and without obtaining the consent of the Board".

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 1.12.2024 and found that the industry is still using pet coke as fuel in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

**Sr. Environmental Engineer (ZP-II)**  
For & on behalf of Chairman

Dated 5/12/24

Endst. No. 3855

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

**Sr. Environmental Engineer (ZP-II)**  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcb20p2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Dated: ਸ਼ੁੱਕਰਵਾਰ: 1/12/23/JEE/SAIAC  
ਨਵੀਂ ਡਾਕ

REGISTERED

To

M/s A.K. Steels,  
Vill. Mughal Majra Road, G. T. Road,  
Mandi Gobindgarh, District Fatehgarh Sahib.

ਕਾਰ: ਸਿੱਖ:  
ਡਾਇਰੀ ਨੰ.....ਮਿਤੀ.....

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2023/21832406 dated 06/07/2023 valid upto 31/12/2023 for manufacturing of MS Round, Square, Bars and Patra @ 32 MTD subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared &

submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2871 dated 9.10.2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981".

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 3.12.2024 and found that the industry is still using coal as fuel in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

**Sr. Environmental Engineer (ZP-II)**  
**For & on behalf of Chairman**

**Dated** 5/12/24

**Endst. No.** 3549

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

**Sr. Environmental Engineer (ZP-II)**  
**For & on behalf of Chairman**



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcb202@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

REGISTERED

Dated: 11/2/2023  
ਮ.ਵ.ਦਿ. = 11/2/2023  
ਨਵੀਂ ਢਾਕ

To

M/s M. M. Steel Rolling Mills,  
(L/O Nanak Nirankari Steel Industries),  
R.G. Mill Road, Mandi Gobindgarh

ਦਫਤਰ: ਚਿੱਠੀ  
ਸ਼ਾਇਦੀ ਨੰ

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/FGS/2022/19438111 dated 16/08/2022, which was valid upto 31/12/2023 for manufacturing of M.S Bars, Round/Squares/Flat etc @ 30 TPD with subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted

in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2947 dated 11/10/2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981."

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 03.12.2024 and found that the industry is still using coal in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

*SM*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Dated *5/12/24*

Endst. No. 3813

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

*Dee*  
*5/12/24*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



gzkp gqd(PD o'eEkw p'ov  
PUNJAB POLLUTION CONTROL BOARD

E-mail : ppcbzop2@ymail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Dated : 11/2/2023

REGISTERED

To

M/s Shree Durga Steel & Agro Industries,  
Shankar Mill Road, Amloh Road,  
Mandi Gobindgarh,  
District Fatehgarh Sahib

ਕਰਮ: ਮਿਸ਼ਨ:  
ਮਾਇਕੀ ਨੰ..... ਮਿਸ਼ੀ.....

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2020/12730793 dated 04/08/2020, which was valid upto 31/03/2021 for manufacturing of MS Bars, Flats, Round etc. @ 10 T/day with subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted

in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2855 dated 09/10/2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981."

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 03.12.2024 and found that the industry is still using coal in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

*SM*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Dated *5/12/24*

Endst. No. *3807*

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

*Qmp*  
*5/12/24*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcb2022@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

REGISTERED

Dated: 1/2/2023/NEE/SA/AC  
ਨਵੀਂ ਡਾਕ

To

M/s Kohinoor Ispat Udyog,  
Near M.C. Disposal, Amlah Road,  
Mandi Gobindgarh

ਦਫ਼ਤਰ: ਇੰਜੀ.  
ਡਾਇਰੀ ਨੰ.....ਸਿਤੀ.....

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2022/18386145 dated 11/04/2022, which was valid upto 31/12/2022 for manufacturing of MS Bars, Round, Squares, TMT Bars & Flats @ 32 T/day with subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted

in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2875 dated 09/10/2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981."

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 03.12.2024 and found that the industry is still using coal in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

*Sy*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Dated 5/12/24

Endst. No. 3801

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

*Quf*  
5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman  
*As*



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzon2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

REGISTERED

Dated: 12/01/2024

ਨਵੀਂ ਡਾਕ

To

M/s Ambey Industries (L/o Balbir Steel Industries),  
Village Mughal Majra Road, Amloh,  
G. T. Road, Mandi Gobindgarh

ਵਾਰ: ਦਿੱਤਾ

Subject:

Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

ਸ਼ਾਇਦੀ ਨੂੰ..... ਮਿਲੀ.....

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2023/21331339 dated 18/05/2023, which was valid upto 31/12/2023 for manufacturing of MS Round, Flats, Square, Bars @ 03 T/day with subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted

in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2195 dated 11/10/2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"That the industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981."

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 03.12.2024 and found that the industry is still using coal in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

31  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3867

Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

Qup  
5/12/2024  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman  
A2



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcb202@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Date: ਸ਼ੁੱਕਰਵਾਰ: -1/2/23 JEE/SAI/AC

REGISTERED

To

M/s Haryana Ispat Udyog,  
Backside Octroi Post, Amlah Road,  
Mandi Gobindgarh, District Fatehgarh Sahib.

ਨਵੀਂ ਡਾਕ

ਵਾਰ: ਦਿੱਲੀ:

ਡਾਇਰੀ ਨੰ:..... ਮਿਤੀ:.....

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTO/Renewal/FGS/2024/24814419 dated 01/02/2024 valid upto 1/2/2025 for manufacturing of MS Bars, Angles, Channels, Rounds, Squares etc. @ 10.0 TPH subject to the certain conditions mentioned therein, which was revoked vide Board's letter no. 560 dated 14/5/2024 due to reasons mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2134 dated 19.8.2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"That the industry shall not operate its unit, without complying with the decisions of hearing held on 12/4/2024 and without obtaining the consent of the Board".

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 3.12.2024 and found that the industry is still using coal as fuel in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

5. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
6. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
7. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
8. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Endst. No. 3861

<sup>SM</sup>  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

SM  
5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Dated : ਸ:ਵ:ਇ:-11/12/23/JEE/SA/AC

REGISTERED

ਨਵੀਂ ਬਾਕ

To

M/s Nalas Steel Re-Rolling Mills,  
Vill Mugal Majra, Mandi Gobindgarh,  
District Fatehgarh Sahib.

ਵਾਤ: ਵਿਜ਼:

ਡਾਇਰੀ ਨੰ.....ਸਿਤੀ.....

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2023/22196146 dated 22/06/2023 valid upto 31/12/2023 for manufacturing of Rounds/ MS Bars/ Squares/ Angles @ 10 T/day subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared &

submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2865 dated 9.10.2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981".

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 3.12.2024 and found that the industry is still using coal as fuel in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

*SM*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Dated *5/12/24*

Endst. No. 3843

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

*Quf*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman  
*Az*



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzon2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Dated ਸ:ਵ:ਦਿ:-1/2/3JEE/SA/AC

REGISTERED

ਠਹੀਂ ਠਾਕ

To

M/s Shree Ganesh Alloys & Metals,  
Mugal Majra Road, Tehsil Amloh,  
Mandi Gobindgarh, District Fatehgarh Sahib.

ਵਾਤ: ਦਿਸ਼:

ਭਾਇਰੀ ਨੰ.....ਸਿਲੀ.....

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/FGS/2023/21607668 dated 08/05/2023 valid upto 31/12/2023 for manufacturing of MS Bars, Round, Square, Flat etc @ 60 MTD subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the

Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2867 dated 9.10.2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981".

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 3.12.2024 and found that the industry is still using coal as fuel in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

**Sr. Environmental Engineer (ZP-II)**  
For & on behalf of Chairman

Dated 05/12/24

Endst. No. 3745

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

**Sr. Environmental Engineer (ZP-II)**  
For & on behalf of Chairman

KZ



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzon2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Dated: ਰ.ਦਿ:- 12/3/2023/JEE/SAIAC

REGISTERED

ਨਵੀਂ ਡਾਕ

To

M/s Shri Salasar Steel Structural (P) Ltd.,  
Ambey Majra,  
Mandi Gobindgarh

ਵਾਤਾ: ਇੰਜ:

ਫ਼ਾਇਰੀ ਨੰ.....ਮਿਤੀ.....

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2023/22896155 dated 28/08/2023, which was valid upto 31/12/2023 for manufacturing of M.S. Flats/Bars/ Strips @ 100 T/day with subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted

in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2879 dated 09/10/2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981."

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 03.12.2024 and found that the industry is still using coal in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

*SM*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3739

Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

*Quf*  
*5/12/24*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcb2022@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

REGISTERED

Dated: 12/3/2023

To

M/s The Modi Oil & General Mill,  
Railway Godown,  
Mandi Gobindgarh

Subject:

Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/FGS/2022/18125902 dated 14/03/2022 valid upto 30/6/2025 for the manufacturing of Round, Square & Bars @ 65' MTD subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted

in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry was visited by the officer of the Board on 29.11.2024. During visit, the security guard was contacted. He informed that the industry was closed for more than 1 year and the condition also indicates the same. However, it has not dismantled the furnace. No hazardous waste was found during visit. The electricity connection was also disconnected.

And whereas, the matter has been considered by the Competent Authority and decided to cancel the consent to operate granted to the industry under the Air (Prevention & Control of Pollution) Act, 1981 as well as issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 for closure of the unit.

And whereas, the consent to operate granted to the industry under the Air (Prevention & Control of Pollution) Act, 1981 was cancelled vide no. 3545 dated 05/12/2024, due to aforesaid reasons.

Now, therefore, in exercise of the powers conferred upon u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, hereby directs as under:

1. The industry will stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

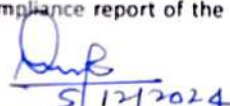
In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

<sup>SM</sup>  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Dated 05/12/24

Endst. No. 3732

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

  
5/12/2024  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

AC



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@ymail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Dated : 12/05/2023

REGISTERED

To

M/s R.G. Steel & Agro Industries,  
R.G. Mill Road, Sirhind Side,  
Mandi Gobindgarh, District Fatehgarh Sahib.

ਨਦੀ ਡਾਕ

ਵਾਰ: ਦਿਨ:

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/FGS/2023/21187878 dated 05/05/2023 valid upto 31/12/2023 for manufacturing of Flats, ERW Pipes @ 140 MTD subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the

Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2939 dated 11.10.2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its rolling mill unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981".

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 3.12.2024 and found that the industry is still using coal as fuel in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Endst. No. 3795

<sup>5/1</sup>  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

<sup>5/12/24</sup>  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

*AS*



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcb2023@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

REGISTERED

Dated : 17/12/2023  
ਮ. ਵ. ਨੰ.: - 17/12/2023/JEE/SAI/AG  
ਨਵੀਂ ਡਾਢ

To

M/s Arya Steel Re-rolling Mills,  
Lessee of Balbir Enterprises,  
Vill. Mugal Majra, Mandi Gobindgah,  
Distt. Fatehgarh Sahib

ਵਾਤ: ਦਿਸ਼:

ਡਾਇਰੀ ਨੰ.: ..... ਮਿਤੀ: .....

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. R16/FGS/CTOA/4040805 dated 12/05/2016, which was valid upto 30/06/2020 for manufacturing of Rounds & Squares @ 10 T/day subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted

in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2883 dated 09/10/2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981."

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 03.12.2024 and found that the industry is still using coal in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

*SN*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3789

Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

*SN*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman  
*AS*



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcebop2@gmail.com. Web: www.ppceb.gov.in



No. \_\_\_\_\_

Dated: 1/12/2024

REGISTERED

ਨਵੀਂ ਡਾਕ

To

M/s Chehal Udyog (formerly known as Bhathal Steel Rolling Mill),  
C-53, Focal Point, Mandi Gobindgarh,  
District Fatehgarh Sahib

ਵਾਤ: ਇੰਜ:

ਡਾਇਰੀ ਨੰ.....ਸਿਟੀ.....

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTO/Renewal/FGS/2024/24863023 dated 07/02/2024, valid upto 07/02/2025 for the manufacturing of Rounds, Bars & Flats @ 30 MTD, with certain conditions mentioned therein, which was cancelled vide Board's letter no. 545 dated 14/05/2024, due to the reasons mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted

in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearing given to it, in the stipulated time. Thus, violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2142 dated 20/08/2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"That the industry shall not operate its unit, without complying with the decisions of hearing held on 12-04-2024 and without obtaining the consent of the Board".

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 03.12.2024 and found that the industry is still using coal in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

Now, therefore, in exercise of the powers conferred upon u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, hereby directs as under:

1. The industry will stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

47  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3783

Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman  
Az



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzon2@gmail.com. Web: www.ppcb.gov.in



No. \_\_\_\_\_

Dated: 1/12/2023/JEE/SAI/AG

REGISTERED

To

M/s Bhartiya Steel Rolling Mills,  
Ambey Majra, GT Road,  
Mandi Gobindgarh.

ਚਾਰਜ: ਇੰਜ.

ਜਾਇਜ਼ੀ ਨੰ: ਮਿਤੀ:

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renew/FGS/2021/16980241 dated 04/10/2021 valid upto 31/12/2025 for the manufacturing of Steel Ingots, Billets, Bloom etc. @ 7.5 TPH subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted

in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry was visited by the officer of the Board on 29.11.2024 and found that the industry has been closed permanently and there was no machinery.

And whereas, the matter has been considered by the Competent Authority and decided to cancel the consent to operate granted to the industry under the Air (Prevention & Control of Pollution) Act, 1981 as well as issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 for closure of the unit.

And whereas, the consent to operate granted to the industry under the Air (Prevention & Control of Pollution) Act, 1981 was cancelled vide no. 3549 dated 05/12/2024, due to aforesaid reasons.

Now, therefore, in exercise of the powers conferred upon u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, hereby directs as under:

1. The industry will stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only..

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

*Sd*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3777

Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

*D*  
5/12/2024  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

*AC*



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@ymail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

REGISTERED

Dated : \_\_\_\_\_  
ਮ.ਵ.ਤਿ:-1/2/3/JEE/SA/AC

To

M/s P.S Ubhi Steel Industries,  
Vill. Tooran, Amlah Road,  
Mandi Gobindgarh.

ਨਵੀਂ ਡਾਕ

ਵਾਤ: ਦਿੱਲੀ

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/FGS/2022/18932876 dated 16/06/2022 valid upto 31/12/2030 for the manufacturing of Iron, Steel and Ship Breaking @ 17 MTD subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted

in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry was visited by the officer of the Board on 29.11.2024 and found that the industry has been closed permanently and there was no machinery available.

And whereas, the matter has been considered by the Competent Authority and decided to cancel the consent to operate granted to the industry under the Air (Prevention & Control of Pollution) Act, 1981 as well as issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 for closure of the unit.

And whereas, the consent to operate granted to the industry under the Air (Prevention & Control of Pollution) Act, 1981 was cancelled vide no. 3553 dated 05/12/2024, due to aforesaid reasons.

Now, therefore, in exercise of the powers conferred upon u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, hereby directs as under:

1. The industry will stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.


In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3771

Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

  
5/12/2024  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman





## ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

PUNJAB POLLUTION CONTROL BOARD

E-mail : [ppcbzop2@ymail.com](mailto:ppcbzop2@ymail.com), Web: [www.ppcb.gov.in](http://www.ppcb.gov.in)



**LIFE**  
Lifestyle for  
Environment

No. \_\_\_\_\_

Regd.

Dated: \_\_\_\_\_

To

ਸ:ਵ:ਦਿ:-1/2/3/JEE/SAIAC  
ਨਦੀ ਡਾਕ

M/s Ruby Strips Pvt. Ltd.,  
Talwara Road, Mandi Gobindgarh,  
District Fatehgarh Sahib

ਵਾਤ: ਦਿਸ਼:

**Subject: Revocation/ cancellation of 'consents to operate' granted under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consents of the Board u/s 25 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an outlet/ industrial plant for discharge of effluents/ emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate effluent treatment facilities/ air pollution control devices, so as to contain the various pollutants in the effluents/ emissions discharged by the industry within the standards laid down by the Board.

And whereas, the industry was granted consents to operate under the Water Act, 1981 vide no. CTOW/Varied/FGS/2021/16573399 dated 16/09/2021 and under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/FGS/2021/16573396 dated 16/09/2021, both are valid upto 31/12/2036 for manufacturing of MS flats @ 70 MTD subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

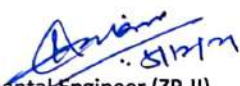
And whereas, the industry was issued directions vide no. 2195 dated 21/08/2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"That the industry shall not operate its unit, without complying with the decisions of hearing held on 12-06-2024 and without obtaining the consent of the Board."

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 29.11.2024 and found that the industry is still using coal in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Competent Authority and decided to revoke/ cancel the consents to operate granted to the industry under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 for closure of the unit.

As such, in exercise of the powers conferred upon the Board, the consent to operate, granted to the industry under the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 is hereby revoked and consent to operate granted under the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, is hereby cancelled, due to the aforesaid reasons.

  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3769

Dated \_\_\_\_\_

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information & further necessary action.

  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@ymail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

REGISTERED

Dated: 17/2/2023/JEE/SA/AC

To

M/s Bansal Steel Fabricators,  
Vill. Badinpur, Mandi Gobindgarh,  
District Fatehgarh Sahib.

ਨਵੀਂ ਡਾਕ

ਵਾਰ: ਦਿੱਲੀ

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/ FGS/2023/22262876 dated 22/06/2023 valid upto 31/12/2023 for manufacturing of Bars, Square, Angles, Round & Flats @ 10 T/day subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2893 dated 9.10.2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981".

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 3.12.2024 and found that the industry is still using coal as fuel in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

*SN*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Dated 05/12/24

Endst. No. 3757

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

*SN*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

*AS*



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com. Web: www.ppcb.gov.in



No. \_\_\_\_\_

REGISTERED

Dated 1/2/23  
ਸ:ਵ:ਇ:-1/2/23/JEE/SA/AC

To

M/s Shree Steel Industry L/o Manmohan Ispat,  
Mughal Majra, Mandi Gobindgarh,  
Distt. Fatehgarh Sahib

ਨਵੀਂ ਢਾਕ

ਦਫ਼ਤਰ: ਫਿਲਿਪ

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Fresh/FGS/2023/21949985 dated 25/05/2023 valid upto 31/12/2023 for manufacturing of Bar Flat @ 2 TPH with subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2191 dated 21/08/2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981."


And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 03.12.2024 and found that the industry is still using coal in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.


In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Dated 05/12/24

Endst. No. 3751

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

  
5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzon2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

REGISTERED

Dated: 1/2/3/JEE/SAIAC

ਨਦੀ ਢਾਕ

To

M/s Rehal Industrial Corporation,  
R G Mill Road,  
Mandi Gobindgarh

ਦਫਤਰ: ਦਿੱਲੀ:

ਫਾਇਲ ਨੰ:.....ਮਿਤੀ.....

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2023/22192711 dated 22/06/2023, valid upto 31/12/2023 for manufacturing of Flat/Bar/Round/Channel/Square @ 25 MTD with subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted

in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2945 dated 11/10/2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981."

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 03.12.2024 and found that the industry is still using coal in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

*SM*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3726

Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

*Q*  
*5/12/24*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman  
*pr*



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Dated: 1/12/2023/JEE/SAIAC

REGISTERED

To

M/s Prayag Steel Rolling Mills,  
G.T. Road, Sirhind Side,  
Mandi Gobindgarh, District Fatehgarh Sahib.

ਨਵੀਂ ਡਾਕ

ਵਾਰ: ਇੰਜ:

Subject: **Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/FGS/2023/21280877 dated 28/03/2023 valid upto 31/12/2023 for manufacturing of MS Flats / Bars @ 210 MTD subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the

Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2913 dated 11.10.2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its rolling mill unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981".

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 3.12.2024 and found that the industry is still using coal as fuel in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

**Sr. Environmental Engineer (ZP-II)**  
For & on behalf of Chairman

Dated 05/12/24

Endst. No. 3720

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

**Sr. Environmental Engineer (ZP-II)**  
For & on behalf of Chairman

Ac



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzon2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

REGISTERED

Dated : \_\_\_\_\_  
H. No. 17/2/303EE/SAIAC

To

M/s King Steel Rolling Mills,  
G.T. Road, Sirhind Side,  
Mandi Gobindgarh, District Fatehgarh Sahib.

ਕਰੀਮ ਸਿੱਧੂ

ਕਾਰ: ਸਿੱਧੂ

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/FGS/2023/21223697 dated 15/03/2023 valid upto 31/12/2023 for manufacturing of Flat/Bar/Round/Square @ 11 TPH subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the

Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2935 dated 11.10.2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981".

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 3.12.2024 and found that the industry is still using coal as fuel in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

**Sr. Environmental Engineer (ZP-II)**  
For & on behalf of Chairman

End:t. No. 3714

Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

**Sr. Environmental Engineer (ZP-II)**  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcb202@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

REGISTERED

Dated : 17/11/2023

ਸ:ਵ:ਪ:ਪ: 17/11/2023

ਨਵੀਂ ਨਾਕ

To

M/s Khanna Metals Pvt. Ltd.,  
Peer Gajju Shah Badinpur Road,  
Vill. Mughal Majra,  
Mandi Gobindgarh

ਦਫਤਰ ਵਿੱਚ

ਜਾਰੀ ਨੰ:...../.....

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Fresh/FGS/2023/21637549 dated 05/05/2023 for the manufacturing of M S Bar Round Square @ 6.0 TPH with subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted

in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2697 dated 07/10/2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981."

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 03.12.2024 and found that the industry is still using coal in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

*SN*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3708

Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

*[Signature]*  
5/12/2024  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Dated: ਸੁ.ਵ.ਇ:-11/2/3JEE/SAIAC

REGISTERED

To

M/s Doaba Steel Rolling Mills,  
Doaba Mill Road, Amlah Road,  
Mandi Gobindgarh.

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Fresh/FGS/2021/15856827 dated 25/05/2021 valid upto 31/12/2026 for the manufacturing of CTD/TMT Bars @ 175 MTD subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted

in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry was visited by the officer of the Board on 29.11.2024 and found that the industry has been closed permanently and there was no machinery available.

And whereas, the matter has been considered by the Competent Authority and decided to cancel the consent to operate granted to the industry under the Air (Prevention & Control of Pollution) Act, 1981 as well as issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 for closure of the unit.

And whereas, the consent to operate granted to the industry under the Air (Prevention & Control of Pollution) Act, 1981 was cancelled vide no. 3555 dated 05/12/2024, due to aforesaid reasons.

Now, therefore, in exercise of the powers conferred upon u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, hereby directs as under:

1. The industry will stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

*Sm*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3694

Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

*Sm*  
*5/12/2024*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

*Am*



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail: ppccb202@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Dated: ਮ.ਵ.ਦਿ.-11/23/JEE/SA/AC  
ਨਵੀਂ ਡਾਕ

REGISTERED

To

M/s Rajesh Steel Industries,  
Mughal Majra Road,  
Vill. Badinpur, Mani Gobindgarh  
Distt. Fatehgarh Sahib

ਦਫਤਰ: ਦਿੱਲੀ

ਡਾਇਰੀ ਨੰ.....ਮਿਤੀ.....

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2017/5848693 dated 17/07/2017, which was valid upto 30/09/2021 for manufacturing of Bars, Square, Angles, Round @ 10 T/day with subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted

in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2907 dated 09/10/2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981."

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 03.12.2024 and found that the industry is still using coal in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

<sup>31</sup>  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3688

Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

<sup>5/12/24</sup>  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

*Ac*



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppccbzop2@gmail.com, Web: www.ppccb.gov.in



No. \_\_\_\_\_

REGISTERED

Dated : 11/2/2023

To

M/s R.K. Steel Industries,  
Prem Nagar,  
Mandi Gobindgarh.

Subject:

Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/FGS/2022/18719312 dated 24/05/2022 valid upto 31/12/2030 for the manufacturing of M.S Bars & H.R Coil @ 120 MTD subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction, that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted

in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry was visited by the officer of the Board on 29.11.2024. During visit, the security guard was contacted. He informed that due to increase in price of PNG, the industry had stopped its operations and lying closed for more than 5 months. The electricity connection was also disconnected.


And whereas, the matter has been considered by the Competent Authority and decided to cancel the consent to operate granted to the industry under the Air (Prevention & Control of Pollution) Act, 1981 as well as issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 for closure of the unit.

And whereas, the consent to operate granted to the industry under the Air (Prevention & Control of Pollution) Act, 1981 was cancelled vide no. 3547 dated 05/12/2024, due to aforesaid reasons.

Now, therefore, in exercise of the powers conferred upon u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, hereby directs as under:

1. The industry will stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

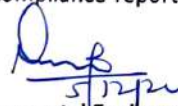

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Dated 05/12/24

Endst. No. 3682

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman  




ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzon2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

REGISTERED

Dated : ਮ.ਦੀ.ਦਿ. 12/3/JEE/SA/AC

To

M/s Raj Steel Rolling Mills,  
Guru Ki Nagri, Amlah,  
Mandi Gobindgarh, District Fatehgarh Sahib.

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/FGS/2023/21176529 dated 11/03/2023 valid upto 31/12/2023 for manufacturing of Beams, H.Beams, Flat & Bars, Angle, Square, Channel, Joist, Round @ 300 MT/Day subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared &

submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2907 dated 9.10.2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981".

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 3.12.2024 and found that the industry is still using coal as fuel in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd, is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

*Sy*  
**Sr. Environmental Engineer (ZP-II)**  
**For & on behalf of Chairman**

**Dated** 05/12/24

**Endst. No.** 3676

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

*Qp*  
**Sr. Environmental Engineer (ZP-II)**  
**For & on behalf of Chairman**

*AC*



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

REGISTERED

Dated ਮ.ਦ.ਵਿ:-1/13/ਜੇ/ਸਮੰਗ

ਨਵੀਂ ਤਾਰ

To

M/s United Iron & Steel Rolling Mill,  
Amloh Road,  
Mandi Gobindgarh

ਵਤਾ: ਵਿਸ਼:

ਡਾਇਰੀ ਨੰ.....ਮਿਤੀ.....

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2023/22451721 dated 28/08/2023 valid upto 31/12/2023 for the manufacturing Flat, Angles, Bars @ 120 MTD & Agricultural Implements @ 30 MTD with subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 3351 dated 20/11/2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit, without complying with the decisions of hearing and without obtaining the consent of the Board."

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 03.12.2024 and found that the industry is still using coal in its re-heating furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Dated 05/12/24

Endst. No. 3664

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcb2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

REGISTERED

Dated : \_\_\_\_\_

ਸ:ਵ:ਇ:-1/2/3/NEE/SAIAC  
ਨਵੀਂ ਡਾਕ

To

M/s Supreme Industries,  
L/o Amritpal Agro Industries,  
Khanna Side, Mughal Majra,  
G.T. Road, Mandi Gobindgarh

ਵਰ: ਇ:

ਡਾਇਰੀ ਨੰ.....ਪੀ.ਸੀ.....

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. R16FGSCTOA3587857 dated 27.01.2016 which have expired on 30.06.2020 for the manufacturing Round, Square & Bars @ 3 TPD with subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted

in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2829 dated 08/10/2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981."

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 03.12.2024 and found that the industry is still using coal in its re-heating furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3658

Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



No. \_\_\_\_\_

Dated: 12/12/2023

**REGISTERED**

To

M/s Madhav Stelco (P) Ltd.,  
 (Formerly Uttam Steel Rolling Mills),  
 Talwara Road, Mandi Gobindgarh

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/FGS/2021/16507269 dated 24/08/2021 valid upto 31/12/2030 for the manufacturing of TMT Bars, Angles/Channels @ 300 TPD subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted

in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry was visited by the officer of the Board on 29.11.2024. During visit, the representative of M/s Fortune Metals was contacted. He informed that the industry was adjoining to M/s Fortune Metals and the same was purchased by M/s Fortune Metals. The industry has also got its EC amended from SEIAA; however, it has not yet started any industrial activity on the said land. The representative was advised to not carry out any activity without taking prior permission of the Board.

And whereas, the matter has been considered by the Competent Authority and decided to cancel the consent to operate granted to the industry under the Air (Prevention & Control of Pollution) Act, 1981 as well as issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 for closure of the unit.

And whereas, the consent to operate granted to the industry under the Air (Prevention & Control of Pollution) Act, 1981 was cancelled vide no. 3563 dated 05/12/2024, due to aforesaid reasons.

Now, therefore, in exercise of the powers conferred upon u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, hereby directs as under:

1. The industry will stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Dated 05/12/24

Endst. No. 3652

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

AL



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Dated : ਸ:ਵ:ਦਿ:- 12/31JEE/SAJAG

REGISTERED

To

M/s Quality Steels,  
Guru Ki Nagri, Amlah,  
District Fatehgarh Sahib.

ਵਾਕ: ਦਿੱਤਾ

ਡਾਇਰੀ ਨੰ:.....ਦਿਵੀ.....

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/FGS/2023/22811926 dated 17/08/2023 valid upto 31/12/2023 for manufacturing of Angels / Flats / Rounds @ 300 MTD subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared &

submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2927 dated 11.10.2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981".

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 3.12.2024 and found that the industry is still using coal as fuel in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

*SM*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Dated 05/12/24

Endst. No. 3646

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

*Op*  
*5/12/24*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
**PUNJAB POLLUTION CONTROL BOARD**  
 E-mail : ppcbop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

**REGISTERED**

Dated: 12/03/2023

To

M/s Siri Ram Jain Steel Rolling Mills,  
 G.T. Road, Khanna Side,  
 Mandi Gobindgarh, District Fatehgarh Sahib.

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. R16FGSCTOA3556761 dated 26/02/2016 valid upto 30/6/2020 for manufacturing of MS Bars & Strips @ 50 TPD subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared &

submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2975 dated 17.10.2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981".

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 3.12.2024 and found that the industry is still using coal as fuel in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

**Sr. Environmental Engineer (ZP-II)**  
**For & on behalf of Chairman**

Dated 05/12/24

Endst. No. 3640

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

**Sr. Environmental Engineer (ZP-II)**  
**For & on behalf of Chairman**



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Dated: 1/12/2023/JEE/SAIAC

REGISTERED

ਨਵੀਂ ਢਾਕ

To

M/s Mohindra Alloys,  
Village Mugal Majra, Amlah,  
Mandi Gobindgarh, District Fatehgarh Sahib.

ਵਾਤ: ਦਿਨ:

ਫਾਈਲ ਨੰ.....ਮਿਤੀ.....

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2023/21202299 dated 08/07/2023 valid upto 31/12/2023 for manufacturing of Bars/ Round/ Square @ 5.2 T/day subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared &

submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2941 dated 11.10.2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981".

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 3.12.2024 and found that the industry is still using coal as fuel in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

**Sr. Environmental Engineer (ZP-II)**  
For & on behalf of Chairman

Dated 5/12/2024

Endst. No. 3634

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

**Sr. Environmental Engineer (ZP-II)**  
For & on behalf of Chairman

Ac



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

REGISTERED

Dated : 17/12/2023

ਸ:ਵ:ਦਿ: 17/12/2023/SA/AC

ਨਵੀਂ ਡਾਕ

To

M/s Shri Balaji Industries,  
L/o of M/s Shri Balaji Steel Rolling Mills,  
Amloh Road Jalalpur, Mandi Gobindgarh,  
District Fatehgarh Sahib.

ਵਾਤਾ: ਦਿਸ਼:

ਭਾਇਰੀ ਨੰ: ਮਿਤੀ:

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Fresh/FGS/2023/22814308 dated 17/08/2023 valid upto 31/12/2023 for manufacturing of M.S Rounds, Squares, Angles, Channels Bars @ 65 MTD subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2931 dated 11.10.2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981".

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 3.12.2024 and found that the industry is still using coal as fuel in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

*39*  
**Sr. Environmental Engineer (ZP-II)**  
**For & on behalf of Chairman**

**Dated** 5/12/2024

**Endst. No.** 3628

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

*Deep*  
**Sr. Environmental Engineer (ZP-II)**  
**For & on behalf of Chairman**

*AC*



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
**PUNJAB POLLUTION CONTROL BOARD**  
 E-mail : ppccbop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Dated : \_\_\_\_\_

**REGISTERED**

To

M/s Data Udyog,  
 Vill. Kumbh, Amlah Road,  
 Mandi Gobindgarh

ਵਾਰ: ਦਿਲ:

ਤਾਰੀਖੀ ਨੰ:.....ਮਿਤੀ:.....

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/FGS/2022/19475729 dated 08/08/2022 valid upto 31/12/2023 for the manufacturing of Bars/Angles/Channels/Patra @ 13 TPH with subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2911 dated 11/10/2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981."

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 03.12.2024 and found that the industry is still using coal in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

37  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Dated 5/19/2024

Endst. No. 3622

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

5/12/2024  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

REGISTERED

Dated 11/12/2023

To

M/s J.S.L. Springs,  
Vill. Kumbh, Amlah Road,  
Mandi Gobindgarh.

Subject:

Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Fresh/FGS/2023/21648628 dated 28/04/2023 valid upto 31/12/2031 for the manufacturing of Spring Leaf @ 4.8 MTD subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted

in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry was visited by the officer of the Board on 29.11.2024 and found that the industry has been closed permanently and there was no machinery available.

And whereas, the matter has been considered by the Competent Authority and decided to cancel the consent to operate granted to the industry under the Air (Prevention & Control of Pollution) Act, 1981 as well as issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 for closure of the unit.

And whereas, the consent to operate granted to the industry under the Air (Prevention & Control of Pollution) Act, 1981 was cancelled vide no. 3559 dated 05/12/2024, due to aforesaid reasons.

Now, therefore, in exercise of the powers conferred upon u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, hereby directs as under:

1. The industry will stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

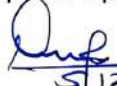
In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3608

Dated 5/12/2024

✓ A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

  
5/12/2024  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman  
A2



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

REGISTERED

Dated: ਸ਼ੁ.ਕਿ:-17/31JEEISA/AG  
ਨਵੀਂ ਡਾਕ

To

M/s Shri Ram Industries L/o B.C. Industries,  
Dharam Mill Road, Lessor of M/s B.C. Industries,  
G.T. Road, Vill. Ajnali, Mandi Gobindgarh.

ਚਾਰ: ਇੰਜ:

ਡਾਇਰੀ ਨੰ.....ਮਿਤੀ.....

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/ FGS/2023/21842994 dated 06/07/2022 valid upto 31/12/2023 for the manufacturing of Bars, Round, Angle, Flat & Square etc. @ 32 T/day subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry was visited by the officer of the Board on 29.11.2024. During visit, the security guard was contacted. He informed that the industry was closed for more than 01 year and the condition also indicates the same. However, it has not dismantled the plant & machinery. No hazardous waste was found during visit.

And whereas, the matter has been considered by the Competent Authority and after considering the facts on record being fully satisfied that it is a fit case to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 for closure of the unit.

Now, therefore, in exercise of the powers conferred upon u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, hereby directs as under:

1. The industry will stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only..

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Endst. No. 3602

**Sr. Environmental Engineer (ZP-II)**  
**For & on behalf of Chairman**

Dated 5/12/2024

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

**Sr. Environmental Engineer (ZP-II)**  
**For & on behalf of Chairman**

A2



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

REGISTERED

Dated: 12/3/2023

To

M/s Ambey Industries,  
G.T. Road, Dharam Mill Road,  
Mandi Gobindgarh.

ਕੋਈ ਹਾਕ

ਵਤਾ: ਦਿੱਤਾ

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

ਡਾਇਰੀ ਨੰ:.....ਮਿਤੀ:.....

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/ 2021/15566465 dated 05/05/2021 valid upto 30/9/2021 for the manufacturing of MS Bars, Flat, CTD bars, Angles, Shape & Section etc. @ 66.0 MTD subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry was visited by the officer of the Board on 29.11.2024. During visit, the security guard was contacted. He informed that the industry was closed permanently and the condition also indicates the same. However, It has not dismantled the plant & machinery. No hazardous waste was found during visit.

And whereas, the matter has been considered by the Competent Authority and after considering the facts on record being fully satisfied that it is a fit case to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 for closure of the unit.

Now, therefore, in exercise of the powers conferred upon u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, hereby directs as under:

1. The industry will stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only..

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

<sup>em</sup>  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Dated 5/12/2024

Endst. No. 3596

✓ A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

<sup>D</sup>  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Ar



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

REGISTERED

Dated: 11/23/2023 JEEISA/AC

ਨਵੀਂ ਡਾਕ

To

M/s Citizen Steel Rolling Mills  
(L/o Mohan Steel Rolling Mills),  
Amloh Road, Mandi Gobindgarh.

ਵਾਰ: 11/23/2023

ਫਾਇਲ ਨੰ: ..... ਮਿਤੀ: .....

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/ 2021/17024405 dated 29/11/2021 valid upto 31/3/2022 for the manufacturing of M.S. Round/Square/Flats/Bars @ 24.0 MTD subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry was visited by the officer of the Board on 29.11.2024 and found that the industry has been closed permanently and there was no machinery available.

And whereas, the matter has been considered by the Competent Authority and after considering the facts on record being fully satisfied that it is a fit case to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 for closure of the unit.

Now, therefore, in exercise of the powers conferred upon u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, hereby directs as under:

1. The industry will stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only..

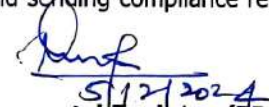
In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

<sup>21</sup>  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Dated 5/12/2024

Endst. No. 3590

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

82



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzon2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

REGISTERED

Date: 11/13/2023

To

M/s Royal Industries,  
Model Town, Grand Trunk Road,  
Mandi Gobindgarh.

ਨਵੀਂ ਜਾਕ

ਵਾਰ: ਸਿੰਗ

ਡਾਇਰੀ ਨੰ. 1139/2023

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/ FGS/2021/16961668 dated 06/11/2021 valid upto 30/6/2022 for the manufacturing of M.S Bars, Round, Square. etc. @ 10.50 MTD subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry was visited by the officer of the Board on 29.11.2024 and found that the industry has installed Gas fired re-heating furnace, but not in operation since last 02 years.

And whereas, the matter has been considered by the Competent Authority and after considering the facts on record being fully satisfied that it is a fit case to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 for closure of the unit.

Now, therefore, in exercise of the powers conferred upon u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, hereby directs as under:

1. The industry will stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Endst. No. 3585

<sup>37</sup>  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Dated 5/12/2024

✓ A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

[Signature]  
5/12/2024  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

ਸੰਦਰਭ: - 1/2/31JEE/SA/AC  
Dated: ਨਵੀਂ ਤਾਰੀਖ

REGISTERED

To

M/s Punjab Steel Works,  
Prem Nagar,  
Mandi Gobindgarh

ਵਾਰ: ਦਿੱਲੀ

ਭਾਇਰੀ ਨੰ:.....ਮਿਤੀ:.....

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/ 2018/7834648 dated 13/07/2018 valid upto 30/6/2023 for the manufacturing of CTD Bars @ 16 TPD subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry was visited by the officer of the Board on 29.11.2024. During visit, no responsible was contacted. The site was observed to be an empty plot, with all plant and machinery dismantled. No hazardous waste was found during visit.

And whereas, the matter has been considered by the Competent Authority and after considering the facts on record being fully satisfied that it is a fit case to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 for closure of the unit.

Now, therefore, in exercise of the powers conferred upon u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, hereby directs as under:

1. The industry will stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only..

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

*SN*  
**Sr. Environmental Engineer (ZP-II)**  
**For & on behalf of Chairman**

**Dated** 5/12/2024

**Endst. No.** 3578

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

*SN*  
**Sr. Environmental Engineer (ZP-II)**  
**For & on behalf of Chairman**

*AL*



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcb2op2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

REGISTERED

Dated: 17/11/2023

To

M/s Bhoday Steel Rolling Mills,  
G.T. Road, Khanna Side,  
Mandi Gobindgarh.

ਨਵੀਂ ਡਾਕ

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

ਵਾਰ: ਚਿੱਠੀ

ਡਾਇਰੀ ਨੰ

ਪੀ.ਐੱਚ.ਐੱਸ.

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/FGS/2022/19208880 dated 03/08/2022 valid upto 31/12/2023 for the manufacturing of Bars, Flats etc. @ 14.28 MTD subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry was visited by the officer of the Board on 29.11.2024 and found that the industry has been closed permanently and sold its plot to others which were found empty.

And whereas, the matter has been considered by the Competent Authority and after considering the facts on record being fully satisfied that it is a fit case to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 for closure of the unit.

Now, therefore, in exercise of the powers conferred upon u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, hereby directs as under:

1. The industry will stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Endst. No. 3572

<sup>SA</sup>  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Dated 5/12/2024

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

Qup  
9/12/2024  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

As



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbop2@vmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

REGISTERED

Dated : \_\_\_\_\_  
ਸ:ਵ:ਇ:-1/2/31JEE/SAIAC

To

M/s Kirpalu Steel Industries,  
Amloh Road,  
Mandi Gobindgarh.

ਨਵੀਂ ਡਾਕ

ਵਤਾ: ਦਿੱਤਾ

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/ FGS/2017/5193997 dated 07/04/2017 valid upto 30/6/2021 for the manufacturing of Flats/ Bars/Angle / Round/ Channels @ 20 T/day subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry was visited by the officer of the Board on 29.11.2024 and found that the industry has been closed permanently and there was no machinery available.

And whereas, the matter has been considered by the Competent Authority and after considering the facts on record being fully satisfied that it is a fit case to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 for closure of the unit.

Now, therefore, in exercise of the powers conferred upon u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, hereby directs as under:

1. The industry will stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only..

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Endst. No. 3566

*SN*  
**Sr. Environmental Engineer (ZP-II)**  
**For & on behalf of Chairman**

**Dated** 5/12/2024

✓ A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

*Dup*  
*5/12/2024*  
**Sr. Environmental Engineer (ZP-II)**  
**For & on behalf of Chairman**



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

ਸ:ਵ:ਦਿ: Dated \_\_\_\_\_

REGISTERED

ਨਵੀਂ ਡਾਕ

To

M/s Simran Steel Industries,  
Vill. Tooran, Amlah Road,  
Mandi Gobindgarh.

ਵਾਰ: ਦਿਨ:

ਭਾਈਗੀ ਨੰ:.....ਮਿਤੀ:.....

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal /FGS/2021/ 17301849 dated 17/11/2021 valid upto 30/6/2022 for the manufacturing of M.S. Round, Square, Bars, Flat etc. @ 32 TPD subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry was visited by the officer of the Board on 29.11.2024 and found that the industry has been closed permanently and there was no machinery available.

And whereas, the matter has been considered by the Competent Authority and after considering the facts on record being fully satisfied that it is a fit case to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 for closure of the unit.

Now, therefore, in exercise of the powers conferred upon u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, hereby directs as under:

1. The industry will stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only..

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

<sup>21</sup>  
**Sr. Environmental Engineer (ZP-II)**  
**For & on behalf of Chairman**

**Dated** 4/12/2024

**Endst. No.** 3540

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

  
**Sr. Environmental Engineer (ZP-II)**  
**For & on behalf of Chairman**



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@ymail.com. Web: www.ppcb.gov.in



No. \_\_\_\_\_

REGISTERED

Dated : \_\_\_\_\_

To

ਸ.ਵ.ਦਿ:-1/2/31JEE/SAIAG

ਨਵੀਂ ਰਾਕ

M/s Sunshine Steels Corporation,  
Plot No. 2, Sector 18-A,  
G.T. Road, Mandi Gobindgarh.

ਵਾਰ: ਸਿੰਗ

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/FGS/2022/18951176 dated 21/06/2022 valid upto 31/12/2022 for the manufacturing of Bar Round Square @ 10 TPH subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry was visited by the officer of the Board on 29.11.2024 and found that the industry has been closed permanently and there was no machinery available.

And whereas, the matter has been considered by the Competent Authority and after considering the facts on record being fully satisfied that it is a fit case to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 for closure of the unit.

Now, therefore, in exercise of the powers conferred upon u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, hereby directs as under:

1. The industry will stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

*SM*  
**Sr. Environmental Engineer (ZP-II)**  
**For & on behalf of Chairman**

Dated 4/12/2024

Endst. No. 3534

✓ A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

*Q*  
**Sr. Environmental Engineer (ZP-II)**  
**For & on behalf of Chairman**

*AC*



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
**PUNJAB POLLUTION CONTROL BOARD**  
 E-mail : ppcbop2@vmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

**REGISTERED**

Dated : \_\_\_\_\_

To

M/s Bajrang Steel Rolling Mills,  
 Village Sounti, Amlah Road,  
 Mandi Gobindgarh

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry is a small-scale rolling mill unit and was granted consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 CTOA/Renewal/FGS/2021/16390565 dated 28/09/2021 both valid upto 31/03/2022 for the manufacturing Round and TMT Bars @ 23.5 MTD with certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide its order dated 01/10/2020 in the matter of OA no. 924/ 2019 issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of clear fuels by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the clear fuels".

And whereas, the Board has issued public notices in the print media for confirmation of directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by Central Pollution Control Board (CPCB) and Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi. One of the key activity of the Action Plan is control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has earlier applied for obtaining renewal of 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

And whereas, show cause notice for refusal of renewal of consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 was issued to the industry with an opportunity of personal hearing before the Chief Environmental Engineer on 06/12/2023, as the industry was being operated on coal and was found emitting black smoke.

And whereas, after hearing the officers of the Board and representative of the industry, Chief Environmental Engineer (B) Patiala decided that :

1. The industry shall comply with the fuel policy for industries of State of Punjab issued by the Deptt. of Science, Technology & Environment vide letter no. 469 dated 04/10/2023 and Action Plan for Clean Air, Mandi Gobindgarh.
2. The industry shall immediately shift its unit to the PNG/ CNG.
3. Environmental Engineer, Regional Office, Fatehgarh Sahib shall verify the compliance of Action Plan for Clean Air, Mandi Gobindgarh by the industry within 15 days and submit report alongwith clear cut recommendations, thereafter.
4. Environmental Engineer, Regional Office, Fatehgarh Sahib shall be requested to return the case to the industry with request to re-apply the same after compliance of fuel policy mentioned as above.

And whereas, the proceedings of the personal hearing were conveyed to the industry as well as Environmental Engineer, Regional Office, Fatehgarh Sahib vide no. 4532-33 dated 02/01/2024 for compliance

And whereas, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 29/11/2024 and found that industry was in operation. The industry has failed to shift to PNG as fuel in its reheating furnace and still using coal as fuel. Thus, the industry has failed to comply with the directions of Hon'ble NGT as well as Board w.r.t. use of PNG.

And whereas, the industry is also operating its unit without having valid consent to operate of the Board as required under the Air (Prevention & Control of Pollution) Act, 1981. Thus, violating the provisions of the said Acts.

And whereas, notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 was issued to the industry vide Board's letter no. 3483 dated 03/12/2024 with an opportunity of personal hearing before the Chairman of the Board on 05/12/2024.

And whereas, Sh. Harmesh Chand, Partner of the industry attended the hearing on 05/12/2024 and did not submit any reply to notice issued to the industry. However, he informed that it is not viable for the industry to shift from coal to PNG as fuel in its furnace due to increased price of PNG as well as competition in the market. The justification w.r.t. not using PNG as fuel in its re-heating was found not satisfactory. Also, the industry has not given any commitment/ assurance to shift from coal to PNG as fuel in its re-heating furnace with timelines.

It was made clear to the industry by the Competent Authority that the industry has failed to comply with the directions issued by the Board and of the Hon'ble NGT regarding switch over to PNG in its furnace in stipulated time period.

And whereas, after hearing the Owner of the industry and the officers of the Board, examination and considering all the facts and circumstances of the case, the Chairman of the Board decided that following directions u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 shall be confirmed for closure of the unit.

And whereas, the proceedings of the personal hearing were conveyed to the industry as well as Environmental Engineer, Regional Office, Fatehgarh Sahib vide letter no. 4173-74 dated 09/12/2024.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Endst. No. 4254

34  
Chief Environmental Engineer (B)  
For & on behalf of Chairman  
Dated 09/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

GMS  
9/12/2024  
Chief Environmental Engineer (B)  
For & on behalf of Chairman  
A2



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@vmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

REGISTERED

Dated : \_\_\_\_\_

To

M/s Adarsh Steel Rolling Mills,  
G.T. Road,  
Mandi Gobindgarh

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/FGS/2023/21230279 dated 18/03/2023 both valid upto 31/12/2023 for the manufacturing of MS Channels & Angles @ 142 MT/Day with certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide its order dated 01/10/2020 in the matter of OA no. 924/ 2019 issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of clear fuels by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the clear fuels".

And whereas, the Board has issued public notices in the print media for confirmation of directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by Central Pollution Control Board (CPCB) and Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi. One of the key activity of the Action Plan is control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry was visited by the AEE of the Regional Office, Fatehgarh Sahib on 29/11/2024 and was found in operation. The industry has failed to shift to PNG as fuel in its reheating furnace and still using coal as fuel. Thus, the industry has failed to comply with the directions of Hon'ble NGT as well as Board w.r.t. use of PNG.

And whereas, the industry is also operating its unit without having valid consent to operate of the Board as required under the Air (Prevention & Control of Pollution) Act, 1981. Thus, violating the provisions of the said Acts.

And whereas, notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 was issued to the industry vide Board's letter no. 3509 dated 03/12/2024 with an opportunity of personal hearing before the Chairman of the Board on 05/12/2024.

And whereas, Sh. Diwakar Gauri, Owner of the industry attended the hearing on 05/12/2024 and did not submit any reply to notice issued to the industry. However, he informed that it is not viable for the industry to shift from coal to PNG as fuel in its furnace due to increased price of PNG as well as competition in the market. The justification w.r.t. not using PNG as fuel in its re-heating was found not satisfactory. Also, the industry has not given any commitment/ assurance to shift from coal to PNG as fuel in its re-heating furnace with timelines.

It was made clear to the industry by the Competent Authority that the industry has failed to comply with the directions issued by the Board and of the Hon'ble NGT regarding switch over to PNG in its furnace in stipulated time period.

And whereas, after hearing the Owner of the industry and the officers of the Board, examination and considering all the facts and circumstances of the case, the Chairman of the Board decided that directions u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 shall be confirmed for closure of the unit:

And whereas, the proceedings of the personal hearing were conveyed to the industry as well as Environmental Engineer, Regional Office, Fatehgarh Sahib vide letter no. 4175-76 dated 09/12/2024.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Chief Environmental Engineer (B)  
For & on behalf of Chairman

Dated 09/12/24

Endst. No. 4206

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

Chief Environmental Engineer (B)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzon2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

REGISTERED

Dated : \_\_\_\_\_

To

M/s P.L Dhir Industries,  
Prem Nagar,  
Mandi Gobindgarh

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2023/21881591 dated 18/05/2023 valid upto 31/12/2023 for the manufacturing of M.S. Bars, Round @ 22 MTD with certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide its order dated 01/10/2020 in the matter of OA no. 924/ 2019 issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of clear fuels by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the clear fuels".

And whereas, the Board has issued public notices in the print media for confirmation of directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

Mandi Gobindgarh has been declared as Non-attainment City by Central Pollution Control Board (CPCB) and Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi. One of the key activity of the Action Plan is control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 29/11/2024 and Sh. Vikas Dhir, Partner was contacted. The industry was found in operation. The industry has failed to shift to PNG as fuel in its reheating furnace and still using coal as fuel. Thus, the industry has failed to comply with the directions of Hon'ble NGT as well as Board w.r.t. use of PNG.

And whereas, the industry is also operating its unit without having valid consents to operate of the Board as required under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981. Thus, violating the provisions of the said Acts.

And whereas, show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 was issued to the industry vide Board's letter no. 3499 dated 03/12/2024 with an opportunity of personal hearing before the Chairman of the Board on 05/12/2024.

And whereas, neither the industry attended the hearing on said date, nor submitted any reply to the show cause.

And whereas, the matter was deliberated in light of orders dated 25/10/2024 the matter O.A. no. 295 of 2023 titled as Dimple Kumar V/s State of Punjab and others.

And whereas, after deliberations with the officers of the Board, examination and considering all the facts and circumstances of the case, the Chairman of the Board decided that directions u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 shall be confirmed for closure of the unit.

And whereas, the proceedings of the personal hearing were conveyed to the industry as well as Environmental Engineer, Regional Office, Fatehgarh Sahib vide letter no. 4187-88 dated 09/12/2024.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Endst. No. 4218

<sup>97</sup>  
Chief Environmental Engineer (B)  
For & on behalf of Chairman

Dated 09/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

Chief Environmental Engineer (B)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@ymail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

REGISTERED

Dated : \_\_\_\_\_

To

M/s Devgan Steel Rolling Mills,  
Vill. Mughal Majra, Near Deep Kanda,  
Mandi Gobindgarh

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry is a small-scale rolling mill and was granted consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2019/10743598 dated 15/09/2019 valid upto 31/03/2021 for the manufacturing of M.S Round, Flat Bars, Angels Channels @ 40 TPD with certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide its order dated 01/10/2020 in the matter of OA no. 924/ 2019 issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of clear fuels by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the clear fuels".

And whereas, the Board has issued public notices in the print media for confirmation of directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by Central Pollution Control Board (CPCB) and Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi. One of the key activity of the Action Plan is control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 29/11/2024 and found that industry was in operation. The industry has failed to shift to PNG as fuel in its reheating furnace and still using coal as fuel. Thus, the industry has failed to comply with the directions of Hon'ble NGT as well as Board w.r.t. use of PNG.

And whereas, the industry is also operating its unit without having valid consents to operate of the Board as required under the Air (Prevention & Control of Pollution) Act, 1981. Thus, violating the provisions of the said Act.

And whereas, notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 was issued to the industry vide Board's letter no. 3507 dated 03/12/2024 with an opportunity of personal hearing before the Chairman of the Board on 05/12/2024.

And whereas, Sh. Pardeep Kumar, Owner of the industry attended the hearing on 05/12/2024 and did not submit any reply to notice issued to the industry. However, he informed that it is not viable for the industry to shift from coal to PNG as fuel in its furnace due to increased price of PNG as well as competition in the market. The justification w.r.t. not using PNG as fuel in its re-heating was found not satisfactory. Also, the industry has not given any commitment/ assurance to shift from coal to PNG as fuel in its re-heating furnace with timelines.

It was made clear to the industry by the Competent Authority that the industry has failed to comply with the directions issued by the Board and of the Hon'ble NGT regarding switch over to PNG in its furnace in stipulated time period.

And whereas, after hearing the Owner of the industry and the officers of the Board, examination and considering all the facts and circumstances of the case, the Chairman of the Board decided that following directions u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 shall be confirmed for closure of the unit.

And whereas, the proceedings of the personal hearing were conveyed to the industry as well as Environmental Engineer, Regional Office, Fatehgarh Sahib vide letter no. 4189-90 dated 09/12/2024.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

*[Signature]*  
Chief Environmental Engineer (B)  
For & on behalf of Chairman  
Dated 09/12/24

Endst. No. 4230

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

*[Signature]*  
Chief Environmental Engineer (B)  
For & on behalf of Chairman  
*[Initials]*



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcb2023@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

REGISTERED

Dated : \_\_\_\_\_

To

M/s Maha Luxami Agro Industries,  
Mugal Majra,  
Mandi Gobindgarh

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, earlier M/s Guru Nanak Agro Tech and was granted consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Fresh/FGS/2022/17607451 dated 11/03/2022 valid upto 31/12/2022 for the manufacturing of M.S Bars @ 5.5 TPD with certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide its order dated 01/10/2020 in the matter of OA no. 924/ 2019 issued certain directions to the Board with one of the direction that:

"5. \_\_\_\_\_ in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of clear fuels by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the clear fuels".

And whereas, the Board has issued public notices in the print media for confirmation of directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by Central Pollution Control Board (CPCB) and Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi. One of the key activity of the Action Plan is control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 29/11/2024 and observed the industry has failed to shift to PNG as fuel in its reheating furnace and still using coal as fuel. Thus, the industry has failed to comply with the directions of Hon'ble NGT as well as Board w.r.t. use of PNG.

And whereas, industry is also operating its unit without having valid consent to operate of the Board as required under the Air (Prevention & Control of Pollution) Act, 1981. Thus, violating the provisions of the said Acts.

And whereas, notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 was issued to the industry vide Board's letter no. 3491 dated 03/12/2024 with an opportunity of personal hearing before the Chairman of the Board on 05/12/2024.

And whereas, neither the industry attended the hearing on said date, nor submitted any reply to the show cause.

And whereas, the matter was deliberated in light of orders dated 25/10/2024 the matter O.A. no. 295 of 2023 titled as Dimple Kumar V/s State of Punjab and others.

And whereas, after deliberations with the officers of the Board, examination and considering all the facts and circumstances of the case, the Chairman of the Board decided that directions u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 shall be confirmed for closure of the unit.

And whereas, the proceedings of the personal hearing were conveyed to the industry as well as Environmental Engineer, Regional Office, Fatehgarh Sahib vide letter no. 4179-80 dated 09/12/2024.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

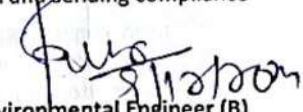
1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Endst. No. 4236

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

<sup>31</sup>  
Chief Environmental Engineer (B)  
For & on behalf of Chairman  
Dated 09/12/24

  
Chief Environmental Engineer (B)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzon2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

REGISTERED

Dated : \_\_\_\_\_

To

M/s Sumit Agriculture Industries,  
Focal Point, Mandi Gobindgarh,  
Distt. Fatehgarh Sahib

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry is a small-scale rolling mill under green category and was granted consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/FGS/2020/14441013 dated 26/11/2020 valid upto 26/11/2025 for the manufacturing of Round/Square/Flat/Bar @ 32 MTD with certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide its order dated 01/10/2020 in the matter of OA no. 924/ 2019 issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of clear fuels by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the clear fuels".

And whereas, the Board has issued public notices in the print media for confirmation of directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by Central Pollution Control Board (CPCB) and Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi. One of the key activity of the Action Plan is control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 29/11/2024 and found that industry was in operation. The industry has failed to shift to PNG as fuel in its reheating furnace and still using coal as fuel. Thus, the industry has failed to comply with the directions of Hon'ble NGT as well as Board w.r.t. use of PNG.

And whereas, the industry has failed to comply with the conditions of consents to operate of the Board granted under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981. Thus, violating the provisions of the said Acts.

And whereas, show cause notice for cancellation of consent to operate granted under the Air (Prevention & Control of Pollution) Act, 1981 as well as notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 was issued to the industry vide Board's letter no. 3494 dated 03/12/2024 with an opportunity of personal hearing before the Chairman of the Board on 05/12/2024.

And whereas, Sh. Sumit Jain, Owner of the industry attended the hearing on 05/12/2024 and did not submit any reply to notice issued to the industry. However, he informed that it is not viable for the industry to shift from coal to PNG as fuel in its furnace due to increased price of PNG as well as competition in the market. The justification w.r.t. not using PNG as fuel in its re-heating was found not satisfactory. Also, the industry has not given any commitment/ assurance to shift from coal to PNG as fuel in its re-heating furnace with timelines.

It was made clear to the industry by the Competent Authority that the industry has failed to comply with the directions issued by the Board and of the Hon'ble NGT regarding switch over to PNG in its furnace in stipulated time period.

And whereas, after hearing the Owner of the industry and the officers of the Board, examination and considering all the facts and circumstances of the case, the Chairman of the Board decided that consent to operate granted under the Air (Prevention & Control of Pollution) Act, 1981 be cancelled as well as directions u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 shall be confirmed for closure of the unit.

And whereas, the proceedings of the personal hearing were conveyed to the industry as well as Environmental Engineer, Regional Office, Fatehgarh Sahib vide letter no. 4193-94 dated 09/12/2024 and consent to operate granted under the Air (Prevention & Control of Pollution) Act, 1981 was cancelled vide Board's letter no. 4197 dated 09/12/2024.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Endst. No. 4248

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

Chief Environmental Engineer (B)  
For & on behalf of Chairman  
Dated 09/12/24

Chief Environmental Engineer (B)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcb2023@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

REGISTERED

Dated : \_\_\_\_\_

To

M/s Taj Castings,  
Opposite Sangam Kanda,  
R.G Mill Road,  
Mandi Gobindgarh

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/FGS/2023/22055315 dated 09/06/2023 valid upto 31/12/2023 for the manufacturing of M.S Round/ Angles / Channels / Squares / Flats & Bars etc @ 52 MT with certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide its order dated 01/10/2020 in the matter of OA no. 924/ 2019 issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of clear fuels by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the clear fuels".

And whereas, the Board has also issued public notices in the print media for confirmation of directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by Central Pollution Control Board (CPCB) and Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi. One of the key activity of the Action Plan is control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 29/11/2024 and Sh. Pawan Khurana, Accountant was contacted. The industry was found in operation. The industry has failed to shift to PNG as fuel in its reheating furnace and still using coal as fuel. Thus, the industry has failed to comply with the directions of Hon'ble NGT as well as Board w.r.t. use of PNG.

And whereas, the industry is also operating its unit without having valid consents to operate of the Board as required under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981. Thus, violating the provisions of the said Acts.

And whereas, notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 was issued to the industry vide Board's letter no. 3501 dated 03/12/2024 with an opportunity of personal hearing before the Chairman of the Board on 05/12/2024.

And whereas, Sh. Amrit Pal, Owner of the industry attended the hearing on 05/12/2024 and did not submit any reply to notice issued to the industry. However, he informed that it is not viable for the industry to shift from coal to PNG as fuel in its furnace due to increased price of PNG as well as competition in the market. The justification w.r.t. not using PNG as fuel in its re-heating was found not satisfactory. Also, the industry has not given any commitment/ assurance to shift from coal to PNG as fuel in its re-heating furnace with timelines.

It was made clear to the industry by the Competent Authority that the industry has failed to comply with the directions issued by the Board and of the Hon'ble NGT regarding switch over to PNG in its furnace in stipulated time period.

And whereas, after hearing the Owner of the industry and the officers of the Board, examination and considering all the facts and circumstances of the case, the Chairman of the Board decided that directions u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 shall be confirmed for closure of the unit:

And whereas, the proceedings of the personal hearing were conveyed to the industry as well as Environmental Engineer, Regional Office, Fatehgarh Sahib vide letter no. 4183-84 dated 09/12/2024.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Endst. No. 4212

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

*SN*  
Chief Environmental Engineer (B)  
For & on behalf of Chairman

Dated 09/12/24

*[Signature]*  
Chief Environmental Engineer (B)  
For & on behalf of Chairman

*A*



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzon2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

REGISTERED

Dated : \_\_\_\_\_

To

M/s Shakti Steel Rolling Mills,  
Vill. Jassran, Mandi Gobindgarh,  
Distt. Fatehgarh Sahib

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry is a small-scale rolling mill under green category and was granted consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renew/FGS/2021/16504335 dated 06/08/2021 valid upto 31/12/2024 for the manufacturing of Steel Ingots, Billets, Bloom and Slab @ 88.0 MT/day with certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide its order dated 01/10/2020 in the matter of OA no. 924/ 2019 issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of clear fuels by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the clear fuels".

And whereas, the Board has issued public notices in the print media for confirmation of directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by Central Pollution Control Board (CPCB) and Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi. One of the key activity of the Action Plan is control of industrial emissions by taking action against non-complying industrial units.

1166

And whereas, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 29/11/2024 and observed that industry has failed to shift to PNG as fuel in its reheating furnace and still using coal as fuel. Thus, the industry has failed to comply with the directions of Hon'ble NGT as well as Board w.r.t. use of PNG.

And whereas, the industry has failed to comply with the conditions of consents to operate of the Board granted under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981. Thus, violating the provisions of the said Acts.

And whereas, notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 was issued to the industry vide Board's letter no. 3485 dated 03/12/2024 with an opportunity of personal hearing before the Chairman of the Board on 05/12/2024.

And whereas, neither the industry attended the hearing on said date, nor submitted any reply to the show cause.

And whereas, the matter was deliberated in light of orders dated 25/10/2024 the matter O.A. no. 295 of 2023 titled as Dimple Kumar V/s State of Punjab and others.

And whereas, after deliberations with the officers of the Board, examination and considering all the facts and circumstances of the case, the Chairman of the Board decided that consents to operate granted under the Air (Prevention & Control of Pollution) Act, 1981 be cancelled as well as directions u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 shall be confirmed for closure of the unit.

And whereas, the proceedings of the personal hearing were conveyed to the industry as well as Environmental Engineer, Regional Office, Fatehgarh Sahib vide letter no. 4191-92 dated 09/12/2024 and consent to operate granted under the Air (Prevention & Control of Pollution) Act, 1981 was cancelled vide Board's letter no. 4195 dated 09/12/2024.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

51  
Chief Environmental Engineer (B)  
For & on behalf of Chairman

Dated 09/12/24

Endst. No. 4266

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

[Signature]  
Chief Environmental Engineer (B)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@vmail.com. Web: www.ppcb.gov.in



No. \_\_\_\_\_

REGISTERED

Dated : \_\_\_\_\_

To

M/s Dhiman Industries Pvt. Ltd.,  
50 Guru Ki Nagri,  
Mandi Gobindgarh

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Varied/FGS/2023/21787095 dated 29/05/2023 valid upto 19/07/2023 and under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/FGS/2023/21787085 dated 29/05/2023 valid upto 31/12/2023 for the manufacturing of MS Rounds, Squares, Bars, Angles etc. @ 150 MTD with certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide its order dated 01/10/2020 in the matter of OA no. 924/ 2019 issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of clear fuels by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the clear fuels".

And whereas, the Board has issued public notices in the print media for confirmation of directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by Central Pollution Control Board (CPCB) and Action Plan for Clean Air has been prepared &

submitted in Hon'ble NGT, New Delhi. One of the key activity of the Action Plan is control of industrial emissions by taking action against non-complying industrial units. 1168

And whereas, the industry was visited by the AEE of the Regional Office, Fatehgarh Sahib on 29/11/2024 and was found in operation. The industry has failed to shift to PNG as fuel in its reheating furnace and still using coal as fuel. Thus, the industry has failed to comply with the directions of Hon'ble NGT as well as Board w.r.t. use of PNG.

And whereas, the industry is also operating its unit without having valid consent to operate of the Board as required under the Air (Prevention & Control of Pollution) Act, 1981. Thus, violating the provisions of the said Acts.

And whereas, notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 was issued to the industry vide Board's letter no. 3505 dated 03/12/2024 with an opportunity of personal hearing before the Chairman of the Board on 05/12/2024.

And whereas, Sh. Pawan Kumar, Manager of the industry attended the hearing on 05/12/2024 and did not submit any reply to notice issued to the industry. However, he informed that it is not viable for the industry to shift from coal to PNG as fuel in its furnace due to increased price of PNG as well as competition in the market. The justification w.r.t. not using PNG as fuel in its re-heating was found not satisfactory. Also, the industry has not given any commitment/ assurance to shift from coal to PNG as fuel in its re-heating furnace with timelines.

It was made clear to the industry by the Competent Authority that the industry has failed to comply with the directions issued by the Board and of the Hon'ble NGT regarding switch over to PNG in its furnace in stipulated time period.

And whereas, after hearing the Manager of the industry and the officers of the Board, examination and considering all the facts and circumstances of the case, the Chairman of the Board decided that following directions u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 shall be confirmed for closure of the unit.

And whereas, the proceedings of the personal hearing were conveyed to the industry as well as Environmental Engineer, Regional Office, Fatehgarh Sahib vide letter no. 4185-86 dated 09/12/2024.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Chief Environmental Engineer (B)  
For & on behalf of Chairman

Dated 09/12/24

Endst. No. 4200

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

Chief Environmental Engineer (B)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcb2023@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

REGISTERED

Dated : \_\_\_\_\_

To

M/s Citizen Ispat Udyog,  
Lease of M/s Balaji Alloys,  
Talwara Road,  
Mandi Gobindgarh

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, earlier M/s Balaji Alloys was granted consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/FGS/2022/19892425 dated 29/09/2023 valid upto 19/07/2023 for the manufacturing of Flats, Angles and Bars etc. @ 90 MTD with certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide its order dated 01/10/2020 in the matter of OA no. 924/ 2019 issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of clear fuels by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the clear fuels".

And whereas, the Board has issued public notices in the print media for confirmation of directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by Central Pollution Control Board (CPCB) and Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi. One of the key activity of the Action Plan is control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 29/11/2024 and observed that the industry has been taken on lease by M/s Citizen Ispat

1170  
Udyog and was found that the industry has failed to shift to PNG as fuel in its reheating furnace and still using coal as fuel. Thus, the industry has failed to comply with the directions of Hon'ble NGT as well as Board w.r.t. use of PNG.

And whereas, the industry is also operating its unit without having valid consent to operate of the Board as required under the Air (Prevention & Control of Pollution) Act, 1981. Thus, violating the provisions of the said Act.

And whereas, notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 was issued to the industry vide Board's letter no. 3507 dated 03/12/2024 with an opportunity of personal hearing before the Chairman of the Board on 05/12/2024.

And whereas, neither the industry attended the hearing on said date, nor submitted any reply to the show cause.

And whereas, the matter was deliberated in light of orders dated 25/10/2024 the matter O.A. no. 295 of 2023 titled as Dimple Kumar V/s State of Punjab and others.

And whereas, after deliberations with the officers of the Board, examination and considering all the facts and circumstances of the case, the Chairman of the Board decided that following directions u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 shall be confirmed for closure of the unit.

And whereas, the proceedings of the personal hearing were conveyed to the industry as well as Environmental Engineer, Regional Office, Fatehgarh Sahib vide letter no. 4181-82 dated 09/12/2024.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Endst. No. 4242

<sup>34</sup>  
Chief Environmental Engineer (B)  
For & on behalf of Chairman

Dated 09/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

Chief Environmental Engineer (B)  
For & on behalf of Chairman  
AZ



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD

E-mail : ppcb2023@gmail.com. Web: www.ppcb.gov.in



No. \_\_\_\_\_

REGISTERED

Dated : \_\_\_\_\_

To

M/s Jandu Steel & Agro Industries,  
Amlah Road, Disposal Road Side,  
Mandi Gobindgarh

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry is a small-scale rolling mill unit and was granted consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/FGS/2022/18932090 dated 13/06/2022 valid upto 31/12/2023 for the manufacturing of MS Bars, Angles, Channels and Flats etc. @ 90.0 MT/day with certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide its order dated 01/10/2020 in the matter of OA no. 924/ 2019 issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of clear fuels by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the clear fuels".

And whereas, the Board has issued public notices in the print media for confirmation of directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by Central Pollution Control Board (CPCB) and Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi. One of the key activity of the Action Plan is control of industrial emissions by taking action against non-complying industrial units.

1172

And whereas, the industry was visited by the AEE of the Regional Office, Fatehgarh Sahib on 29/11/2024 and found that industry was in operation. The industry has failed to shift to PNG as fuel in its reheating furnace and still using coal as fuel. Thus, the industry has failed to comply with the directions of Hon'ble NGT as well as Board w.r.t. use of PNG.

And whereas, the industry is also operating its unit without having valid consent to operate of the Board as required under the Air (Prevention & Control of Pollution) Act, 1981. Thus, violating the provisions of the said Acts.

And whereas, notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 was issued to the industry vide Board's letter no. 3487 dated 03/12/2024 with an opportunity of personal hearing before the Chairman of the Board on 05/12/2024.

And whereas, Sh. Manjit Singh, Partner of the industry attended the hearing on 05/12/2024 and did not submit any reply to notice issued to the industry. However, he informed that it is not viable for the industry to shift from coal to PNG as fuel in its furnace due to increased price of PNG as well as competition in the market. The justification w.r.t. not using PNG as fuel in its re-heating was found not satisfactory. Also, the industry has not given any commitment/ assurance to shift from coal to PNG as fuel in its re-heating furnace with timelines.

It was made clear to the industry by the Competent Authority that the industry has failed to comply with the directions issued by the Board and of the Hon'ble NGT regarding switch over to PNG in its furnace in stipulated time period.

And whereas, after hearing the Partner of the industry and the officers of the Board, examination and considering all the facts and circumstances of the case, the Chairman of the Board decided that following directions u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 shall be confirmed for closure of the unit.

And whereas, the proceedings of the personal hearing were conveyed to the industry as well as Environmental Engineer, Regional Office, Fatehgarh Sahib vide letter no. 4177-78 dated 09/12/2024.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Endst. No. 4224

*SD*  
Chief Environmental Engineer (B)  
For & on behalf of Chairman

Dated 09/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

*Full*  
*8/12/2024*  
Chief Environmental Engineer (B)  
For & on behalf of Chairman

*A*



No \_\_\_\_\_

REGISTERED

Dated : \_\_\_\_\_

To

M/s R.K. Plate Re-Rolling Mills,  
G. T. Road, Khanna Side,  
Mandi Gobindgarh,  
District Fatehgarh Sahib.

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2022/18385563 dated 11/04/2022, which was valid upto 31/12/2022 for manufacturing of Bar Angle, Channel & Round @ 12 TPH with certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide its order dated 01/10/2020 in the matter of OA no. 924/ 2019 issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of clear fuels by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the clear fuels".

And whereas, the Board has issued public notices in the print media for confirmation of directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by Central Pollution Control Board (CPCB) and Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi. One of the key activity of the Action Plan is control of industrial emissions by taking action against non-complying industrial units.

1174

And whereas, notice u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 was issued to the industry vide Board's letter no. 1434 dated 12/07/2024 for closure of the unit.

And whereas, the industry was afforded an opportunity of personal hearing before the Chief Environmental Engineer on 23/07/2024. But, neither any representative of the industry attended the hearing nor submitted reply of the notice to it.

And whereas, another opportunity of personal hearing was given to the industry vide Board's letter no. 2386 dated 06/09/2024 before the Chairman of the Board on 19/09/2024. No one from the industry attended the hearing on the said date. However, the industry vide its letter dated 18/09/2024 requested to adjourn the hearing to a later date.

And whereas, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 02/12/2024 and found that the industry was in operation and still using coal as fuel in its re-heating furnace. Thus, the industry has not made any efforts to shift from coal to PNG, even after the lapse of about 2.5 months.

And whereas, the matter was deliberated in light of orders dated 25/10/2024 the matter O.A. no. 295 of 2023 titled as Dimple Kumar V/s State of Punjab and others.

And whereas, after deliberations with the officers of the Board, examination and considering all the facts and circumstances of the case, the Chairman of the Board decided that directions u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 be confirmed for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

*91*  
Chief Environmental Engineer (B)  
For & on behalf of Chairman

Dated 10/12/24

Endst. No. 4244

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

*[Signature]*  
Chief Environmental Engineer (B)  
For & on behalf of Chairman



No. 4264

Dated : 10/12/24

**REGISTERED**

To

M/s Shree Krishna Steel Industries,  
 L/o M/s G. R. Steel Rolling & Allied Industries,  
 Nasrali Road, Amlah,  
 Distt. Fatehgarh Sahib.

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2017/5625262 dated 06.06.2017 valid upto 31.03.2021 for the manufacturing of MS bars and HR coils @ 120 MTD using coal as fuel in its re-heating furnace and with subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted

in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 04/11/2024 and found that the industry has dismantled its plant & machinery and no hazardous waste was found lying at site.

And whereas, the industry was issued directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 vide no. 3333 dated 18/11/2024 that:

"The industry shall not re-commission its unit without obtaining prior consent to operate of the Board as required under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 under any circumstances."

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 03.12.2024 and found that the industry has re-commissioned its unit without obtaining consent to operate under the Air Act, 1981 and is still using coal in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.


And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

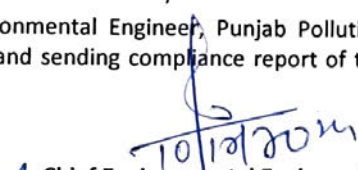

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

  
Chief Environmental Engineer (B)  
For & on behalf of Chairman

Dated 10/12/24 

Endst. No. 4265

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

  
Chief Environmental Engineer (B)  
For & on behalf of Chairman 



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
**PUNJAB POLLUTION CONTROL BOARD**  
 E-mail : ppcbzop2@gmail.com. Web: www.ppcb.gov.in



No. 4135

Dated : 05/10/24

**REGISTERED**

To

M/s Kailash Steel Rolling Mills,  
 Vill. Jalalpur, Amlah Road,  
 Mandi Gobindgarh,  
 District Fatehgarh Sahib.

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/FGS/2023/22860982 dated 28/08/2023, which is valid upto 31/12/2023 for manufacturing of RW Pipe @ 70 TPD and M.S. Patra, Bars, Strips & Other Roll able Products @ 112 TPD with certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted, in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearing given to it, in the stipulated time. Thus, violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2923 dated 11/10/2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:



"That the industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981".

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 03.12.2024 and found that the industry is still using coal in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

Now, therefore, in exercise of the powers conferred upon u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, hereby directs as under:

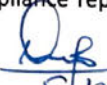

1. The industry will stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

  
 5/12/24  
 Sr. Environmental Engineer (ZP-II)  
 For & on behalf of Chairman  
 Dated 05/12/24 

Endst. No. 4136

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

  
 5/12/24  
 Sr. Environmental Engineer (ZP-II)  
 For & on behalf of Chairman 



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
**PUNJAB POLLUTION CONTROL BOARD**  
 E-mail : [ppcbzop2@ymail.com](mailto:ppcbzop2@ymail.com), Web: [www.ppcb.gov.in](http://www.ppcb.gov.in)



No. 4129

Dated : 05/10/24

**REGISTERED**

To

M/s Khan Metals,  
 Bidhi Chand Colony, Ward No. 15,  
 Mandi Gobindgarh, Amloh,  
 Distt. Fatehgarh Sahib.

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2021/15993106 dated 17.08.2021 valid upto 31.03.2022 for manufacturing of Aluminum Bars/shots @ 450 Kgs/day with certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearing given to it, in the stipulated time. Thus, violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2146 dated 20/08/2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"That the industry shall not operate its unit, without complying with the decisions of hearing held on 02-05-2024 and without obtaining the consent of the Board".

And whereas, a complaint has also been received against the industry regarding air pollution To verify the compliance of directions of the Board and contents of the complaint and it was observed that the industry was in operation. The industry has installed wet scrubber as APCD, but the same was not in operation and all the processing area was filled with smoke during the visit.

And whereas, the industry was found is still using coal in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

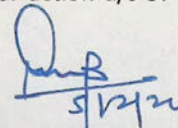
Now, therefore, in exercise of the powers conferred upon u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, hereby directs as under:

1. The industry will stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

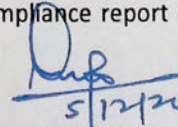
In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Endst. No. 4130

Dated 05/12/24

  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
**PUNJAB POLLUTION CONTROL BOARD**  
 E-mail : ppcbzop2@vmail.com, Web: www.ppcb.gov.in



No. .4147

Dated : 05/12/24

**REGISTERED**

To

M/s Maa Ambey Steel Rolling Mills,  
 R.G. Mill Road, Mandi Gobindgarh  
 Amloh, District Fatehgarh Sahib.

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Fresh/FGS/2020/13341803 dated 19/09/2020, which was valid upto 31/03/2021 for manufacturing of M.S. Angles/Channels @ 3.5 MTD, subject to the suitable and additional conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared &

submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2861 dated 9.10.2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981".

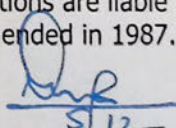
And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 3.12.2024 and found that the industry was not in operation but still has arrangements to use coal as fuel in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.


And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

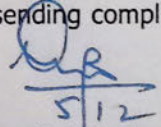

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

  
5/12  
**Sr. Environmental Engineer (ZP-II)**  
For & on behalf of Chairman

Dated 05/12/24 

Endst. No. 4148

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

  
5/12  
**Sr. Environmental Engineer (ZP-II)**  
For & on behalf of Chairman 



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
**PUNJAB POLLUTION CONTROL BOARD**  
 E-mail : ppzbop2@gmail.com, Web: www.ppcb.gov.in



Dated : 5/12/2024

No. 3813

REGISTERED

To

M/s Satpal Strips Pvt. Ltd.,  
 Vill. Wazirnagar, Near Ambey Majra,  
 G.T. Road, Sirhind Side, Mandi Gobindgarh.

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/FGS/2022/18673195 dated 13/05/2022 valid upto 31/12/2031 for the manufacturing of H R Strips @ 150 MTD and ERW Pipes @ 150 MTD subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted

in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry was visited by the officer of the Board on 29.11.2024 and found that the industry has been closed permanently and there was no machinery available.


And whereas, the matter has been considered by the Competent Authority and decided to cancel the consent to operate granted to the industry under the Air (Prevention & Control of Pollution) Act, 1981 as well as issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 for closure of the unit.

And whereas, the consent to operate granted to the industry under the Air (Prevention & Control of Pollution) Act, 1981 was cancelled vide no. 3551 dated 05/12/2024, due to aforesaid reasons.

Now, therefore, in exercise of the powers conferred upon u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, hereby directs as under:

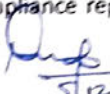
1. The industry will stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only..

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

  
 5/12/2024  
 Sr. Environmental Engineer (ZP-II)  
 For & on behalf of Chairman  
 Dated 5/12/2024

Endst. No. 3614

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

  
 5/12/2024  
 Sr. Environmental Engineer (ZP-II)  
 For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppccbzop2@gmail.com, Web: www.ppccb.gov.in

No. 3551

Regd.

Dated: 5/12/2024

To

M/s Satpal Strips Pvt. Ltd.,  
Vill. Wazirnagar, Near Ambey Majra,  
G.T. Road, Sirhind Side, Mandi Gobindgarh

**Subject: Revocation/ cancellation of 'consents to operate' granted under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consents of the Board u/s 25 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an outlet/ industrial plant for discharge of effluents/ emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate effluent treatment facilities/ air pollution control devices, so as to contain the various pollutants in the effluents/ emissions discharged by the industry within the standards laid down by the Board.

And whereas, the industry was granted consents to operate of the Board under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Varied/FGS/2022/18673318 dated 13/05/2022 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/FGS/2022/18673195 dated 13/05/2022 valid upto 31/12/2031 for the manufacturing of H R Strips @ 150 MTD and ERW Pipes @ 150 MTD subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry was visited by the officer of the Board on 29.11.2024 and found that the industry has been closed permanently and there was no machinery available.

And whereas, the matter has been considered by the Competent Authority and decided to revoke/ cancel the consents to operate granted to the industry under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 for closure of the unit.

As such, in exercise of the powers conferred upon the Board, the consent to operate, granted to the industry under the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 is hereby revoked and consent to operate granted under the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, is hereby cancelled, due to the aforesaid reasons.

Endst. No. 3552

Dated 9/12/2024

  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information & further necessary action.

  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbtop2@gmail.com Web: www.ppcb.gov.in



No. 444

Dated : 05/12/24

## REGISTERED

To

M/s Vinayak Steel Rolling Mills,  
L/o Onkar Steel, Khanna Side,  
Mughal Majra, G.T. Road,  
Mandi Gobindgarh

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, earlier M/s J.M.B Alloys L/o Onkar Steels was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Fresh/FGS/2020/12866372 dated 04/08/2020 valid upto 31/03/2021 for the manufacturing of MS Round, Square & Bars etc. @ 3.0 MTD with subject to the certain conditions mentioned therein. Thereafter, the industry has been taken on lease by M/s Vinayak Steel Rolling Mills has been taken on lease since April, 2023 without obtaining consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2953 dated 11/10/2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981."

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 03.12.2024 and found that the industry is still using coal in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

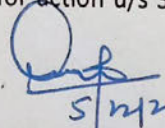
Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

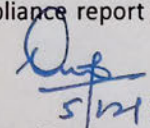
In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Endst. No. 4142

Dated 05/12/24

  
5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

  
5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



Dated : 05/12/24

No. 4159

REGISTERED

To

M/s K. S. Steel Rolling Mills,  
G. T. Road, Khanna Side, Mandi Gobindgarh  
Amloh, District Fatehgarh Sahib.

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2023/21859583 dated 19/05/2023, which was valid upto 31/12/2023 for manufacturing of MS Bars and Rounds @ 30 MTD subject to the suitable and additional conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared &

submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 3443 dated 28.11.2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981".

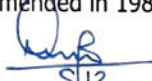

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 3.12.2024 and found that the industry was not in operation but still has arrangements to use coal as fuel in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:



1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

  
5/12  
**Sr. Environmental Engineer (ZP-II)**  
For & on behalf of Chairman  
Dated 05/12/24 

Endst. No. 4160

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

  
5/12  
**Sr. Environmental Engineer (ZP-II)**  
For & on behalf of Chairman 



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
**PUNJAB POLLUTION CONTROL BOARD**  
 E-mail : ppcbzon2@gmail.com, Web: www.ppcb.gov.in



No. 4153

Dated : 05/12/24

**REGISTERED**

To

M/S JSG Steel Rolling Mills  
 L/O New Khalsa Iron & Steel Rolling Mills,  
 Guru Ki Nagri, Mandi Gobindgarh.

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Fresh/FGS/2019/8799775 dated 22/01/2019, which was valid upto 30/09/2020 for manufacturing of MS bars, round, squares & flats @ 5 MTD, subject to the suitable and additional conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2863 dated 9.10.2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981".

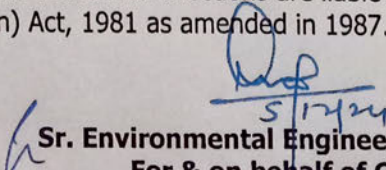
And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 04.12.2024 and found that the industry was not in operation but still has arrangements to use coal as fuel in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.


And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

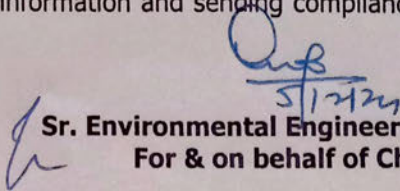
In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Dated 05/12/24 

Endst. No. 4154

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD

E-mail : ppchzop2@gmail.com, Web: www.ppcb.gov.in



No. 3669

Dated : 05/12/24

REGISTERED

To

M/s Ishwar Cast & Forge,  
E-68 & 69, Focal Point,  
Mandi Gobindgarh.

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/ 2023/23688256 dated 13/10/2023 valid upto 30/9/2027 for the manufacturing of Scaffolding Parts, Auto Parts and Other Forged Products @ 4.5 TPD subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted

in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry was visited by the officer of the Board on 29.11.2024 and found that the industry has shifted its machinery to its other unit namely M/s Ishwar Cast & Forge-II.



And whereas, the matter has been considered by the Competent Authority and decided to cancel the consent to operate granted to the industry under the Air (Prevention & Control of Pollution) Act, 1981 as well as issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 for closure of the unit.

And whereas, the consent to operate granted to the industry under the Air (Prevention & Control of Pollution) Act, 1981 was cancelled vide no. 3557 dated 05/12/2024, due to aforesaid reasons.

Now, therefore, in exercise of the powers conferred upon u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, hereby directs as under:



1. The industry will stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

  
5/12/2024  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman  
Dated 05/12/24 

Endst. No. 3670

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

  
5/12/2024  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman  




ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. 4165

Dated : 05/12/24

REGISTERED

To

M/s Ananya Steel Rolling Mills,  
Village Mugal Majra, Amlloh,  
District Fatehgarh Sahib.

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry had applied for obtaining fresh consent to operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for the operation of its reverberatory furnace using coal as fuel. However, the same were returned with request to apply after shifting to cleaner fuel i.e. PNG as per Fuel Policy notified by the Govt. of Punjab.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the

Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2921 dated 11.10.2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981".

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 3.12.2024 and found that the industry is still using coal as fuel in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

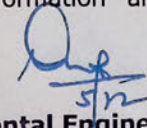
In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 4166

Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. 3701

Dated : 05/12/24

**REGISTERED**

To

M/s Bhavtik Steel Rolling Mills,  
(Shree Ganesh Ispat Udyog, Old Name- Manglam Ispat Udyog),  
L/o B.Raj Steel & Agro Industry),  
Mughal Majra Road,  
Mandi Gobindgarh

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, earlier M/s Shree Ganesh Ispat Udyog L/o B. Raj Steel & Agro Industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2021/15997283 dated 18/06/2021 valid upto 30/09/2021 for the manufacturing of MS Bars, Flats, Angles @ 10.0 MTD with subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2901 dated 09/10/2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981."

And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 03.12.2024 and found that the industry is still using coal in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

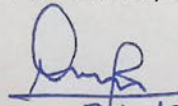

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

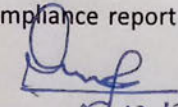
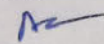
1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Endst. No. 3702

  
5/12/2024  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman  
Dated 05/12/24 

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

  
5/12/2024  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman  




ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
**PUNJAB POLLUTION CONTROL BOARD**  
 E-mail : ppbzop2@ymail.com. Web: www.ppcb.gov.in



Dated : \_\_\_\_\_

No. 4117

**REGISTERED**

To

M/s Sandeep Steel & Agro Industries,  
 Amloh Road, Near MC Disposal,  
 Mandi Gobindgarh

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2021/17302036 dated 17/11/2021, which was valid upto 30/06/2022 for manufacturing of Angles & Rounds @ 50 T/day with subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2897 dated 09/10/2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981."

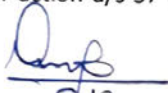
And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 03.12.2024 and found that the industry is still using coal in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.

Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

  
5/12  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 4117

Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

  
5/12  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

No. 4270Dated : 10/12/24**REGISTERED**

To

M/s Shri Shyam Steel Industries  
 L/o Deep Steel Industries, Khanna Side,  
 Mughal Majra, G.T. Road,  
 Mandi Gobindgarh

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, the industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2021/15726337 dated 27.05.2021 valid upto 30.09.2021 for the manufacturing of Round, Square @ 4.0 T/day with subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.

And whereas, Mandi Gobindgarh has been declared as Non-attainment City by the Central Pollution Control Board (CPCB) and the Action Plan for Clean Air has been prepared & submitted

in Hon'ble NGT, New Delhi by the State Government. One of the key activity of the Action Plan is the control of industrial emissions by taking action against non-complying industrial units.

And whereas, the industry has failed to comply with the decisions of the hearings earlier given to it, in the stipulated time. Thus, the violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry was issued directions vide no. 2967 dated 11/10/2024 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 that:

"The industry shall not operate its unit without shifting from coal to PNG as fuel in its furnace as well as without obtaining consent to operate under the Air (Prevention & Control of Pollution) Act, 1981."

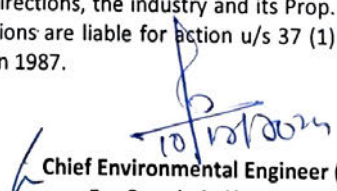
And whereas, to verify the compliance of directions issued to the industry, the industry was visited by Asstt. Environmental Engineer of Regional Office, Fatehgarh Sahib on 03.12.2024 and found that the industry is still using coal in its furnace in violation of the directions already issued to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the industry is not complying with the said directions issued by the Board.

And whereas, the matter has been considered by the Chairman of the Board w.r.t non-compliance of directions issued to the industry, accordingly decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to the industry for closure of the unit.


Now, therefore, in exercise of the powers conferred upon him u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, Chairman of the Board hereby directs as under:

1. The industry shall stop operating its industrial plant and stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. The industry shall not re-start its unit till it complies with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 as well as till it to switch over to PNG as fuel.
3. The industry shall not restart discharging emissions until it obtains 'consent to operate' of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. The Punjab State Power Corporation Ltd. is directed to disconnect the supply of electricity available to the industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.

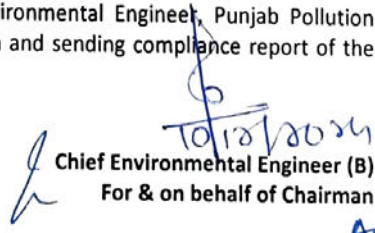
In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

  
Chief Environmental Engineer (B)  
For & on behalf of Chairman

Endst. No. 4271

Dated 10/12/24 

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and sending compliance report of the aforesaid directions.

  
Chief Environmental Engineer (B)  
For & on behalf of Chairman



ANNEXURE -C  
COLLY  
ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppccbzop2@gmail.com, Web: www.ppccb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Ravindra Steel Corporation, L/o Karnail Steel Industries (formerly known as Shree Jai Bharat Steel Rolling Mills), Village Mughal Majra, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

*sd/r*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 4086Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*sd/r*  
5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Ravindra Steel Corporation, L/o Karnail Steel Industries (formerly known as Shree Jai Bharat Steel Rolling Mills), Village Mughal Majra, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

*sd/r*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppccbzop2@gmail.com, Web: www.ppccb.gov.in



No. \_\_\_\_\_

Regd.

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Shree Ambica Alloys, R. G. Mill Road, Mandi Gobindgarh.

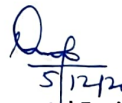
It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 4092Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Shree Ambica Alloys, R. G. Mill Road, Mandi Gobindgarh for information.

  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzap2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Steelage Refractories Pvt. Ltd., G. T. Road, Talwara Road, Sirhind Side, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”*

*Sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 4098Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*Sd/*  
5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Steelage Refractories Pvt. Ltd., G. T. Road, Talwara Road, Sirhind Side, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

*Sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppccbzop2@gmail.com, Web: www.pccb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Gaurav Steel Industries, Old Radha Swami Satsang Bhawan Road, Tehsil Amloh, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”*

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 4/04Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 4/04Dated 05/12/24

A copy of the above is forwarded to M/s Gaurav Steel Industries, Old Radha Swami Satsang Bhawan Road, Tehsil Amloh, Mandi Gobindgarh for information.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E mail : ppcb202@gmail.com. Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-1,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Ekam Steel Industries, Alour Badinpur Road, Village Mughal Majra, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”*

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3766Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Ekam Steel Industries, Alour Badinpur Road, Village Mughal Majra, Mandi Gobindgarh for information.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Gupta Ceramics, G. T. Road, Sirhind Side, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”*

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 4020Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*sd/*  
5/12/2024  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Gupta Ceramics, G. T. Road, Sirhind Side, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@ymail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Parvati Ceramics, Village Wazir Nagar, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”*

*sal*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 4026Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*sal*  
5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Parvati Ceramics, Village Wazir Nagar, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

*sal*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbop2@ymail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Sharda Alloys, Vill. Kumbh, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”*

*SAJ*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 41238

Dated \_\_\_\_\_

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*Dup*  
*5/12/24*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Sharda Alloys, Vill. Kumbh, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

*SAJ*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@ymail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-1,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Shankar Steel Industries, Amloh Road, Behind Octroi Post, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”*

*Sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 4038Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*Quf*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Shankar Steel Industries, Amloh Road, Behind Octroi Post, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

*Sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@vmail.com. Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd.

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Vishwanath Iron Steel Re-rolling Mills, G. T. Road, Sirhind Side, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”*

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 4000

Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*sd/*  
5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Vishwanath Iron Steel Re-rolling Mills, G. T. Road, Sirhind Side, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@ymail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd.

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Mehak Steel Industries, Village Mughal Majra, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”*

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Dated

Endst. No.

4050

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Dated

Endst. No.

A copy of the above is forwarded to M/s Mehak Steel Industries, Village Mughal Majra, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Ashok Steel Industries, G. T. Road, Sirhind Side, Amloh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”*

*sd*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 4056Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*sd*  
5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Ashok Steel Industries, G. T. Road, Sirhind Side, Amloh, Distt. Fatehgarh Sahib for information.

*sd*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Reyance Ceramics, L/o Aggarwal Ceramics, Village Mullanpur, Ambey Majra Road, Mandi Gobindgarh, Distt. Fatehgarh Sahib.


It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”*

  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 4127Dated 05/12/24


A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Reyance Ceramics, L/o Aggarwal Ceramics, Village Mullanpur, Ambey Majra Road, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd.

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Samrat Ceramics, Village Talwara G. T. Road, Sirhind Side, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 4115Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Samrat Ceramics, Village Talwara G. T. Road, Sirhind Side, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Jaisleen Ceramics, Village Majri Mishri Wali, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”*

*Sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 4109Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*Sup*  
5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Jaisleen Ceramics, Village Majri Mishri Wali, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

*Sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcb2020@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s MB Ceramics, (formerly known as Mitali Steels), Village Kumbh, Amloh Road, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”*

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 4002Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*sd/*  
5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s MB Ceramics, (formerly known as Mitali Steels), Village Kumbh, Amloh Road, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_ Regd. \_\_\_\_\_ Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s J. S. Steel & Agro Industries, Village Mughal Majra, Amloh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”*

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 4008

Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s J. S. Steel & Agro Industries, Village Mughal Majra, Amloh, Distt. Fatehgarh Sahib for information.

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcb202@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Raghunath Steel Rolling Mills, L/o B. S. Steel Rolling Mills, Village Tooran, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”*

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 4074Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Raghunath Steel Rolling Mills, L/o B. S. Steel Rolling Mills, Village Tooran, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com. Web: www.ppcb.gov.in



No. \_\_\_\_\_  
To \_\_\_\_\_

Regd.

Dated : \_\_\_\_\_

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਸ:ਵ:ਇ:-1/2/3/JEE/GA/AC  
ਨਵੀਂ ਚਕ

ਵਤ: ਵਿਸ਼:  
ਭਾਇਰੀ ਨੰ.....ਮਿਸ਼ੀ.....

**Subject:** Directions u u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Dhiraj Alloys, Backside V.D. Kanda, Amlah Road, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3531

Dated 4/12/2024

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Dhiraj Alloys, Backside V.D. Kanda, Amlah Road, Mandi Gobindgarh for information.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_  
To \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਸ:ਵ:ਇ:- 1/2/3/NEE/SA/AC  
ਨਵੀਂ ਡਾਕ

ਵਾਤਾ: ਵਿਜ਼ੂ  
ਡਾਇਰੀ ਨੰ..... ਮਿਤੀ.....

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Sunshine Steels Corporation, Plot No. 2, Sector 18-A, G.T. Road, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”*

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3537

Dated 4/12/2024

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Sunshine Steels Corporation, Plot No. 2, Sector 18-A, G.T. Road, Mandi Gobindgarh for information.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@ymail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_  
To \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਸ.ਵ.ਟਿ:-1/2/3/JEE/DANAG  
ਨਵੀਂ ਠਾੜ

ਵਰਤਾ: ਕਿਸੇ  
ਡਾਇਰੀ ਨੰ.....ਮਿਤੀ.....

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Simran Steel Industries, Vill. Tooran, Amlloh Road, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

*SM*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3543

Dated 4/12/2024

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*SM*  
4/12/2024  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Simran Steel Industries, Vill. Tooran, Amlloh Road, Mandi Gobindgarh for information.

*SM*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
**PUNJAB POLLUTION CONTROL BOARD**  
 E-mail : [ppcbzop2@gmail.com](mailto:ppcbzop2@gmail.com), Web: [www.ppcb.gov.in](http://www.ppcb.gov.in)



No. \_\_\_\_\_  
 To \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

1. The Chief Engineer (Central),  
 Punjab State Power Corporation Ltd.,  
 Jagron Road, Opp. Punjab Agriculture University Gate-I,  
 Ludhiana.

ਸ:ਵ:ਇ:-1/2/3JEE/ISA/AG  
 ਨਵੀਂ ਰਾਕ

2. The Superintending Engineer (Operations),  
 Punjab State Power Corporation Ltd.,  
 Near SSP Office, G. T Road, PSEB Colony,  
 Khanna.

ਵਾਤ: ਇੰਜ: \_\_\_\_\_  
 ਡਾਇਰੀ ਨੰ.....ਮਿਲੀ.....

Subject: Directions u u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Kirpalu Steel Industries, Amlah Road, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”*

Sy  
 Sr. Environmental Engineer (ZP-II)  
 For & on behalf of Chairman

Endst. No. 3569

Dated 5/12/2024

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

Dy  
 5/12/2024  
 Sr. Environmental Engineer (ZP-II)  
 For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Kirpalu Steel Industries, Amlah Road, Mandi Gobindgarh for information.

Sy  
 Sr. Environmental Engineer (ZP-II)  
 For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@ymail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_  
To \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਸ.ਵ.ਟਿ:- 1/2/31JEE/SAIAG  
ਨਵੀਂ ਡਾਕ

ਵਤਾ: ਦਿੱਤਾ  
ਡਾਇਰੀ ਨੰ.....ਮਿਤੀ.....

**Subject:** Directions u u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Bhoday Steel Rolling Mills, G.T. Road, Khanna Side, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3575

Dated 5/12/2024

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Bhoday Steel Rolling Mills, G.T. Road, Khanna Side, Mandi Gobindgarh for information.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@ymail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_  
To \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਸ:ਵ:ਇ:-1/2/31JEE/ISA/AG  
ਨਵੀਂ ਡਾਕ

ਵਤਾ: ਦਿਸ਼:  
ਭਾਇਰੀ ਨੰ.....ਮਿਤੀ.....

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Punjab Steel Works, Prem Nagar, GT Road, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3581

Dated 5/12/2024

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Punjab Steel Works, Prem Nagar, Mandi Gobindgarh for information.

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਸ. ਵ. ਟਿ.: 1/2/3/JEE/SA/AC  
ਨਦੀ ਡਾਕ

ਵਕਤ: ਬਿਨੁ:  
ਫਾਇਲੀ ਨੰ.....ਮਿਤੀ.....

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Rehal Industrial Corporation, R. G. Mill Road, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

Sd/  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3729Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

Sd/  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Rehal Industrial Corporation, R. G. Mill Road, Mandi Gobindgarh for information.

Sd/  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppccbzon2@gmail.com, Web: www.ppccb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਸ.ਵ.ਟਿ:-1/2/3/JEE/SAI/AC  
ਨਵੀਂ ਡਾਕ

ਵਾਤ: ਇਸ  
ਭਾਇਰੀ ਨੰ.....ਮਿਤੀ.....

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Shree Steel Industries L/o Manmohan Ispat, Mughal Majra, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”*

*sal*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3754Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*Quf*  
5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Shree Steel Industries L/o Manmohan Ispat, Mughal Majra, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

*sal*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Bansal Steel Fabricators, Village Badinpur, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

***“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”***

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3760Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*sd/*  
5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Bansal Steel Fabricators, Village Badinpur, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_  
To \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਸ:ਵ:ਇ:-1/2/3/JEE/SAIAC  
ਨਵੀਂ ਡਾਕ

ਵਾਤ: ਵਿਜ਼:  
ਭਾਇਲੀ ਨੰ.....ਮਿਤੀ.....

Subject: Directions u u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s P.S Ubhi Steel Industries, Vill. Tooran, Amlloh Road, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3774

Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s P.S Ubhi Steel Industries, Vill. Tooran, Amlloh Road, Mandi Gobindgarh for information.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@vmail.com, Web: www.ppcb.gov.in



LIFE  
Lifestyle for  
Environment

Dated : \_\_\_\_\_

No. \_\_\_\_\_  
To \_\_\_\_\_

Regd.

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਸ:ਵ:ਟਿ:- 1/2/3JEE/SAIAG  
ਨਵੀਂ ਡਾਕ

ਵਤ: ਟਿਸ:  
ਭਾਇਕੀ ਨੰ.....ਮਿਤੀ.....

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Bhartiya Steel Rolling Mills, Ambey Majra, GT Road, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”*

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3780

Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Bhartiya Steel Rolling Mills, Ambey Majra, GT Road, Mandi Gobindgarh for information.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@vmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I, ਜਾਗਰਾਨ ਰੋਡ, ਪੰਜਾਬ ਆਗਰੀਕਲਚਰ ਯੂਨੀਵਰਸਿਟੀ ਗੇਟ-1, ਲੁਧਿਆਣਾ  
Ludhiana. ਨਵੀਂ ਡਾਕ
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna. ਵਾਤਾ: ਵਿਸ਼ੇਸ਼  
ਡਾਇਰੀ ਨੰ.....ਮਿਤੀ.....

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Chehal Ugyog, (formerly known as Bhathal Steel Rolling Mills), C-53, Focal Point, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”*

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3786Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*sd/*  
5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman  
*Az*

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Chehal Ugyog, (formerly known as Bhathal Steel Rolling Mills), C-53, Focal Point, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@ymail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-1,  
Ludhiana.

ਸ:ਵ:ਟਿ:-1/2/3JEE/SAIAC  
ਨਵੀਂ ਭਾਗ

2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਵਤ: ਟਿਜ:  
ਭਾਇਰੀ ਨੰ.....ਮਿਤੀ.....

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Arya Steel Re-rolling Mills, Lessee of Balbir Enterprises, Village Mughal Majra, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3792Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Arya Steel Re-rolling Mills, Lessee of Balbir Enterprises, Village Mughal Majra, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcebzon2@gmail.com, Web: www.ppcb.gov.in



No . \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

ਸ:ਵ:ਦਿ:- 1/2/3/JEE/SAIAC  
ਨਵੀਂ ਭਾਕ

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਵਤਾ: ਦਿੱਤ: \_\_\_\_\_  
ਭਾਇਕੀ ਨੰ.....ਮਿਤੀ.....

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s R. G. Steel & Agro Industries, R. G. Mill Road, Sirhind Side, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

*sdh*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3798Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*sdh*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s R. G. Steel & Agro Industries, R. G. Mill Road, Sirhind Side, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

*sdh*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_  
To \_\_\_\_\_

Regd.

Dated : \_\_\_\_\_

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਸ.ਵ.ਟਿ: - 1/2/3/JEE/SA/AG  
ਨਵੀਂ ਡਾਕ

ਵਾ: ਟਿ: \_\_\_\_\_  
ਡਾਇਰੀ ਨੰ: ..... ਮਿਤੀ: .....

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s The Modi Oil & General Mill, Railway Godown, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3735

Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

5/12/2024  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s The Modi Oil & General Mill, Railway Godown, Mandi Gobindgarh for information.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com. Web: www.ppcb.gov.in



No . \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.

ਸ:ਵ:ਇ:-1/2/31JEE/SAIAC  
ਨਵੀਂ ਡਾਕ

2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਵਾਤ: ਇਸ:  
ਡਾਇਰੀ ਨੰ.....ਮਿਤੀ.....

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Shri Salasar Steel Structural (P) Ltd., Ambey Majra, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”*

Sd/   
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3742Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*[Signature]*  
5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Shri Salasar Steel Structural (P) Ltd., Ambey Majra, Mandi Gobindgarh for information.

Sd/   
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppccb202@gmail.com. Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.

ਸ:ਵ:ਸਿ:-1/2/31JEE/SAIAG  
ਨਵੀਂ ਭਾਕ

2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਵ:ਵ: ਸਿ:   
ਭਾਇਰੀ ਨੰ..... ਮਿਤੀ.....

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Shree Ganesh Alloys & Metals, Mughal Majra Road, Tehsil Amlah, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3748Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Shree Ganesh Alloys & Metals, Mughal Majra Road, Tehsil Amlah, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@ymail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.

ਸ:ਵ:ਇ:-1/2/3/JEE/SAI/AC  
ਨਵੀਂ ਡਾਕ

2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਵਾਰ: ਇਜ਼:  
ਡਾਇਰੀ ਨੰ..... ਮਿਤੀ.....

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Nalas Steel Re-rolling Mills, Village Mughal Majra, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”*

Sd/ \_\_\_\_\_  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3846Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

Sd/ \_\_\_\_\_  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Nalas Steel Re-rolling Mills, Village Mughal Majra, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

Sd/ \_\_\_\_\_  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppccbzop2@vmail.com. Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.

ਸ:ਵ:ਦਿ:--1/2/3JEE/SAIAC  
ਨਵੀਂ ਡਾਕ

2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਵਾਕ: ਦਿੱਤਾ:  
ਭਾਇਰੀ ਨੰ.....ਮਿਤੀ.....

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s A. K. Steels, Village Mughal Majra Road, G. T. Road, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

*sdj*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3852Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*sdj*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s A. K. Steels, Village Mughal Majra Road, G. T. Road, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

*sdj*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzon2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd.

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.

ਸ:ਵ:ਦਿ:-1/2/3NEE/SAIAC  
ਨਵੀਂ ਡਾਕ

2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਵਤ: ਦਿਸ਼:  
ਭਾਈ ਨੰ.....ਮਿਤੀ.....

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Agni Refractories (P) Ltd., Village Ajnali, G. T. Road, Sirhind Side, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3558Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*sd/*  
5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Agni Refractories (P) Ltd., Village Ajnali, G. T. Road, Sirhind Side, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzep2@gmail.com, Web: www.ppcb.gov.in



No . \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.

ਸ:ਵ:ਇ:-1/2/31JEE/SAIAC  
ਲਵੀਂ ਬਾਕ

2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਵਾਕ: ਦਿਸ਼:  
ਭਾਈਰੀ ਨੰ..... ਮਿਤੀ.....

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Haryana Ispat Udyog, Backside Octroi Post, Amlah Road, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”*

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3864Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Haryana Ispat Udyog, Backside Octroi Post, Amlah Road, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@ymail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_ Regd. \_\_\_\_\_ Dated : \_\_\_\_\_  
To \_\_\_\_\_

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਸ:ਵ:ਟਿ:--1/2/3/JEE/SAJAG  
ਲਵੀ ਡਾਕ

ਵਾਤਾ: ਇੰਜ: \_\_\_\_\_  
ਡਾਇਰੀ ਨੰ.....ਮਿਤੀ.....

**Subject:** Directions u u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Ambey Industries (L/o Balbir Steel Industries), Village Mughal Majra Road, Amloh, G. T. Road, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

<sup>SM</sup>  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3070

Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

<sup>SM</sup>  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Ambey Industries (L/o Balbir Steel Industries), Village Mughal Majra Road, Amloh, G. T. Road, Mandi Gobindgarh.

<sup>SM</sup>  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcb2020@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-1,  
Ludhiana.

ਸ:ਵ:ਦਿ:-12/3/2024  
ਨਵੀਂ ਭਾਗ

2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਵ:ਦਿ:-  
ਭਾਈ ਨੰ:..... ਮਿਤੀ:.....

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Kohinoor Ispat Ugyog, Near MC Disposal, Amlah Road, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3804Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*sd/*  
5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Kohinoor Ispat Ugyog, Near MC Disposal, Amlah Road, Mandi Gobindgarh for information.

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

ਸ:ਵ:ਟਿ:-1/2/3/JEE/ISA/AG  
ਨਵੀਂ ਭਾਕ

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-1,  
Ludhiana.

ਵਤਾ: ਫਿਜ਼:

ਡਾਇਰੀ ਨੰ..... ਸਿਰੀ.....

2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Shree Durga Steel & Agro Industries, Shankar Mill Road, Amloh Road, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3810Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Shree Durga Steel & Agro Industries, Shankar Mill Road, Amloh Road, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com. Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਸ:ਵ:ਦਿ:- 1/2/3/JEE/SAJAG  
ਲਵੀ ਰਾਏ

ਵਤ: ਦਿ: \_\_\_\_\_  
ਲਵੀ ਰਾਏ ਮਿਤੀ: \_\_\_\_\_

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s M. M. Steel Rolling Mills, (L/o Nanak Nirankari Steel Industries) R. G. Mill Road, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”*

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3816Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s M. M. Steel Rolling Mills, (L/o Nanak Nirankari Steel Industries) R. G. Mill Road, Mandi Gobindgarh for information.

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcb2020@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-1,  
Ludhiana.

ਸ:ਵ:ਟਿ:-1/2/3/NEE/ISA/AG  
ਕੋਈ ਨਾਕ

2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਵ:ਤ: ਟਿਜ:  
ਡਾਇਰੀ ਨੰ.....ਮਿਤੀ.....

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s B. S. Steel Rolling Mills, Village Mughal Majra, Amluh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3822Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*sd/*  
5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s B. S. Steel Rolling Mills, Village Mughal Majra, Amluh, Distt. Fatehgarh Sahib for information.

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@ymail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-1,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਸ:ਵ:ਇ:-1/2/3/JEE/SAI/AC  
ਨਵੀਂ ਡਾਕ

ਵਤਾ: ਇਜ਼:

ਭਾਇਰੀ ਨੰ.....ਮਿਤੀ.....

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Shree Ganesh Steel Rolling Mills, G. T. Road, Khanna Side, Amlah, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”*

*sl*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3828Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*Qup*  
5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Shree Ganesh Steel Rolling Mills, G. T. Road, Khanna Side, Amlah, Distt. Fatehgarh Sahib for information.

*sl*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzon2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-1,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਸ:ਵ:ਦਿ:- 1/2/3 JEE/SAJ/NC  
ਨਵੀਂ ਡਾਕ

ਵਾਰ: ਦਿਨ:  
ਅੰਕਿਤੀ ਨੰ: ..... ਪਿਤੀ: .....

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Ajanta Steel Corporation, Nasrali Road, Mandi Gobindgarh, Tehsil Amloh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3834Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Ajanta Steel Corporation, Nasrali Road, Mandi Gobindgarh, Tehsil Amloh, Distt. Fatehgarh Sahib for information.

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_  
To \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਸ:ਵ:ਟਿ:-1/2/31JEE/SAL...  
ਨਵੀਂ ਡਾਕ

ਵਤ: ਟਿ: \_\_\_\_\_  
ਡਾਇਰੀ ਨੰ.....ਮਿਤੀ.....

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Friends Industries, Amloh Road, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”*

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3840

Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Friends Industries, Amloh Road, Mandi Gobindgarh for information.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E mail : ppcbzep2@gmail.com. Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To \_\_\_\_\_

ਸ:ਵ:ਦਿ:- 1/12/31/2024  
ਠਹੀਂ ਠਕ

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਵਤ: ਦਿ: \_\_\_\_\_  
ਤਾਇਰੀ ਨੰ.....ਮਿਤੀ.....

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Malhotra Industries, Earlier Swastik Steel Industries, (L/o Raja Steel Rolling Mills), G. T. Road, Sirhind Side, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3954Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Malhotra Industries, Earlier Swastik Steel Industries, (L/o Raja Steel Rolling Mills), G. T. Road, Sirhind Side, Mandi Gobindgarh for information.

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbop2@vmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_ Regd. \_\_\_\_\_ Dated : \_\_\_\_\_  
To \_\_\_\_\_

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਸ:ਵ:ਇ:-1/2/31JEE/SAIAG  
ਨਵੀਂ ਤਾਕ

ਵਾਤ: ਵਿਸ਼:  
ਡਾਇਰੀ ਨੰ.....ਮਿਤੀ.....

**Subject:** Directions u u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Sai Ram Re-rolling Pvt. Ltd., L/o Baba Tulsu Dass Steel Rolling Mills, Vill. Mughal Majra, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”*

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3560

Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Sai Ram Re-rolling Pvt. Ltd., L/o. Baba Tulsu Dass Steel Rolling Mills, Vill. Mughal Majra, Mandi Gobindgarh.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_ Regd. \_\_\_\_\_ Dated : \_\_\_\_\_  
To \_\_\_\_\_

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਸ:ਵ:ਦਿ: - 1/2/3 JEE/SAINAG  
ਨਵੀਂ ਤਕ

ਵ:ਤ: ਦਿ: \_\_\_\_\_  
ਡਾਇਰੀ ਨੰ..... ਮਿਤੀ.....

**Subject:** Directions u u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Sai Ram Re-rolling Pvt. Ltd., L/o Baba Tulse Dass Steel Rolling Mills, Vill. Mughal Majra, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”*

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3860

Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Sai Ram Re-rolling Pvt. Ltd., L/o. Baba Tulse Dass Steel Rolling Mills, Vill. Mughal Majra, Mandi Gobindgarh.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com. Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

ਸ:ਵ:ਇ:- 1/2/31JEE/SAINC  
ਨਵੀਂ ਭਾਕ

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਵਾਤਾ: ਵਿੱਚ:  
ਭਾਗਿਰੀ ਨੰ..... ਮਿਲੀ.....

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s R.P. Ceramics, Village Chanalon, Tehsil Sirhind, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

*sal*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3866Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*Qup*  
5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s R.P. Ceramics, Village Chanalon, Tehsil Sirhind, Distt. Fatehgarh Sahib for information.

*sal*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcebzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਸ:ਵ:ਟਿ:-1/2/3/JEE/SAIAC  
ਨਵੀਂ ਡਾਕ

ਵਾਹ: ਟਿਸ: \_\_\_\_\_  
ਡਾਇਰੀ ਨੰ:..... ਮਿਤੀ:.....

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Mela Ram Ispat, Village Jalalpur, Amlah Road, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3872Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*sd/*  
5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Mela Ram Ispat, Village Jalalpur, Amlah Road, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com. Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਸ:ਵ:ਇ:-1/2/3/JEE/SAIAC  
ਨਵੀਂ ਡਾਕ

ਵਤ: ਕਿ: \_\_\_\_\_  
ਡਾਇਰੀ ਨੰ:.....ਮਿਨੀ.....

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Quality Multimetals Pvt. Ltd., (formerly known as Aarti Strips Pvt. Ltd.) Guru Ki Nagri, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3978Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Quality Multimetals Pvt. Ltd., (formerly known as Aarti Strips Pvt. Ltd.) Guru Ki Nagri, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਸ:ਵ:ਇ:-1/2/3/JEE/SAIAC  
ਨਵੀਂ ਡਾਕ

ਵਾਤਾ: ਇੰਜ: \_\_\_\_\_  
ਡਾਇਰੀ ਨੰ..... ਮਿਤੀ.....

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Shiva Ceramics, Village Jalalpur, Kumbh Road, Amloh, Mandi Gobindgarh, Distt. Fatehgarh Sahib.**

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

***“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”***

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3584Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Shiva Ceramics, Village Jalalpur, Kumbh Road, Amloh, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzon2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਸ:ਵ:ਦਿ:- 1/2/3 NEE/SAIKS  
ਠਹੀਂ ਠਾਕ

ਵਾਰਾ: ਇੰਜ: \_\_\_\_\_  
ਭਾਇਰੀ ਨੰ:..... ਮਿਤੀ:.....

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Sher-e-Punjab Steel & Agro Industries, G. T. Road, Sirhind Side, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”*

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3980Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*sd/*  
5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Sher-e-Punjab Steel & Agro Industries, G. T. Road, Sirhind Side, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No . \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.

ਸ:ਵ:ਇ:-1/2/31JEE/SAIAC  
ਨਹੀਂ ਭਾਵ

2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਵਤ: ਬਿਜ:   
ਫਾਇਰੀ ਨੋ.....ਮਿਤੀ.....

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Panesar Steel Industries, Mughal Majra Road, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3996Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Panesar Steel Industries, Mughal Majra Road, Mandi Gobindgarh for information.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਸ:ਵ:ਦਿ:-1/2/3/JEE/SAI/AC  
ਨਵੀਂ ਭਾਕ

ਵਾਤ: ਦਿਸ਼:  
ਡਾਇਰੀ ਨੰ..... ਮਿਤੀ.....

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Amar Alloys, Earlier Saraswai Steel Re-rolling Mills, Village Mughal Majra, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3876Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*sd/*  
5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Amar Alloys, Earlier Saraswai Steel Re-rolling Mills, Village Mughal Majra, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@ymail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

ਸ.ਵ.ਇ:- 1/2/31JEE/SAIAC  
ਰਵੀਂ ਨਾਕ

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਦਫਤਰ: ਇੰਜੀ:  
ਸ਼ਾਇਰੀ ਨੰ.....ਮਿਤੀ.....

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Shree Krishna Steel Rolling Mills, L/o Shree Ganpati Steel Rolling Mills, R. G. Mill Road, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Dated 5/12/24Endst. No. 3889

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*sd/*  
5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Dated \_\_\_\_\_

Endst. No. \_\_\_\_\_

A copy of the above is forwarded to M/s Shree Krishna Steel Rolling Mills, L/o Shree Ganpati Steel Rolling Mills, R. G. Mill Road, Mandi Gobindgarh for information.

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppceb2op2@vmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.

ਸ:ਵ:ਟਿ:-1/2/3/JEEISA...

ਠਹੀਂ ਠਾਕ

2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਵਤ: ਚਿੱਠੀ:

ਭਾਇਰੀ ਨੰ.....ਮਿਤੀ.....

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Singhal Ceramics, Village Kumbh, Amlah Raod, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3888Dated 5/12/2024

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Singhal Ceramics, Village Kumbh, Amlah Raod, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਸ:ਵ:ਇ:-1/2/31JEE/SAIAC  
ਨਵੀਂ ਕਾਕ

ਵਤ: ਦਿਨ:  
ਡਾਇਰੀ ਨੰ:.....ਮਿਤੀ.....

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Saraswati Steel & Metal Industries, (L/o M/s R. G. Machine Tools), C-9, Focal Point, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”*

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3894Dated 5/12/2024

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*sd/*  
5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Saraswati Steel & Metal Industries, (L/o M/s R. G. Machine Tools), C-9, Focal Point, Mandi Gobindgarh for information.

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail: ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਸ:ਵ:ਟਿ:-1/12/31/NEE/SAIAC  
ਨਵੀਂ ਡਾਕ

ਵਾਤਾ: ਵਿਸ਼ੁ:  
ਡਾਇਰੀ ਨੰ.....ਮਿਤੀ.....

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Nisha Steel Rolling Mills, Village Mughal Majra, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

*slr*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3900Dated 5/12/2024

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*Quf*  
5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Nisha Steel Rolling Mills, Village Mughal Majra, Mandi Gobindgarh for information.

*slr*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_ Regd. \_\_\_\_\_ Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਸ:ਵ:ਇ:-1/2/3/JEE/SAJAC  
ਨਵੀਂ ਡਾਕ

ਵਤਾ: ਵਿਸ਼ੁ:  
ਸਹਿਮਤੀ ਨੰ:.....ਮਿਤੀ:.....

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Triveni Puri Jee Steel Rolling Mills, L/o Gobindgarh Steel Works (formerly known as Jai Ambey Steel Rolling Mills), Village Mughal Majra, Amlah, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”*

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Dated 5/12/24

Endst. No. 3906

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Dated \_\_\_\_\_

Endst. No. \_\_\_\_\_

A copy of the above is forwarded to M/s Triveni Puri Jee Steel Rolling Mills, L/o Gobindgarh Steel Works (formerly known as Jai Ambey Steel Rolling Mills), Village Mughal Majra, Amlah, Distt. Fatehgarh Sahib for information.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppccbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd.

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.

ਸ.ਵ.ਦਿ: - 1/2/3/JEE/SAIAG  
ਨਵੀਂ ਡਾਕ

2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਵਤਾ: ਰਿਜ਼:  
ਡਾਇਰੀ ਨੰ.....ਮਿਤੀ.....

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Punjab Agro & Steel Rolling Mills, Amlah Road, Near Disposal Works, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3912Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Punjab Agro & Steel Rolling Mills, Amlah Road, Near Disposal Works, Mandi Gobindgarh for information.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@ymail.com. Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd.

Dated : \_\_\_\_\_

To

ਸ.ਵ.ਦਿ:-1/2/3JEE/SAIAG  
ਨਵੀਂ ਡਾਕ

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਵਾਤਾ: ਤਿਸੂ:  
ਡਾਇਰੀ ਨੰ.....

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Boparai Steel Rolling Mills, G. T. Road, Sirhind Side, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3918Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Boparai Steel Rolling Mills, G. T. Road, Sirhind Side, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzon2@gmail.com. Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਸ:ਵ:ਇ:-1/2/31JEE/ISA/AG  
ਨਵੀਂ ਭਾਕ

ਵਾਤ: ਇਲ:   
ਤਾਇਰੀ ਨੰ.....ਮਿਲੀ.....

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Simar Steel Industries, Village Majri Mishri Wali, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3924Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Simar Steel Industries, Village Majri Mishri Wali, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppccbzop2@vmail.com. Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਸ.ਵ.ਟਿ:- 1/2/3/JEE/SAIAC  
ਨਵੀਂ ਜਾਕ

ਵਾਰ: ਵਿਸ਼ੁ  
ਭਾਇਰੀ ਨੰ.....ਮਿਤੀ.....

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s S. R. Ceramics & Enterprises, G. T. Road, Sirhind Side, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”*

*sdr*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3930Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*Qup*  
5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s S. R. Ceramics & Enterprises, G. T. Road, Sirhind Side, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

*sdr*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzap2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

ਮ.ਵ.ਟਿ:-1/2/3/JEE/ISA/AC  
ਨਵੀਂ ਤਾਕ

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਵਾਤਾ: ਫਿਲਟਰ:  
ਫਾਇਰੀ ਨੰ.....ਮਿਤੀ.....

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s A. C. Steel Industries, Peer Gajju Shah Road, Village Badinpur, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

sd/   
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3936Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

sd/  
5/12/2024  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s A. C. Steel Industries, Peer Gajju Shah Road, Village Badinpur, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

sd/   
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppccbzop2@gmail.com, Web: www.ppccb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-1,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਸ:ਵ:ਟਿ:- 1/12/24/JEE/SAIKU  
ਨਵੀਂ ਜਾਕ

ਵਾਰ: ਚਿੱਠੀ  
ਕਮਿਟੀ ਨੂੰ..... ਮਿਲੀ.....

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Sangam Steel Industries, R. G. Mill Road, Sirhind Side, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

*SAI*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3842Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*SAI*  
5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Sangam Steel Industries, R. G. Mill Road, Sirhind Side, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

*SAI*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzon2@gmail.com. Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਸ:ਵ:ਟਿ:-1/2/3/JEE/SAI/AC  
ਨਵੀਂ ਡਾਕ

ਵਾਰ: ਇੰਜ  
ਕਮਿਸ਼ਨਰੀ ਨੰ.....ਮਿਤੀ.....

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Mittal Refractories, Village Kumbh, Amloh Road, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3948Dated 5/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*sd/*  
5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Mittal Refractories, Village Kumbh, Amloh Road, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੋਟਰਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Aditya Rolling Mills, L/o M/s Rehal Steel Strips, R. G. Mill Road, Mandi Gobindgarh.


It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”*

  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 4063Dated 5/12/24


A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Aditya Rolling Mills, L/o M/s Rehal Steel Strips, R. G. Mill Road, Mandi Gobindgarh for information.

  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E mail : ppcbzop2@gmail.com. Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd.

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Parveen Alloys, L/o Punjab Agro Industries, C-45, Focal Point, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”*

*sdh*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 4068Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*sdh*  
*5/12/24*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Parveen Alloys, L/o Punjab Agro Industries, C-45, Focal Point, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

*sdh*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_ Regd. \_\_\_\_\_ Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Deepak Iron & Steel Rolling Mills, Guru Ki Nagri, Amloh, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 4074

Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*sd/*  
5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Deepak Iron & Steel Rolling Mills, Guru Ki Nagri, Amloh, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Alwar Steel Rolling Mills, Village Mughal Majra, G. T. Road, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

*SAJ*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 4080Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*Ans*  
5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Alwar Steel Rolling Mills, Village Mughal Majra, G. T. Road, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

*SAJ*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd.

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Ravindra Steel Corporation, L/o Karnail Steel Industries (formerly known as Shree Jai Bharat Steel Rolling Mills), Village Mughal Majra, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”*

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 4086

Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Ravindra Steel Corporation, L/o Karnail Steel Industries (formerly known as Shree Jai Bharat Steel Rolling Mills), Village Mughal Majra, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@vmail.com, Web: www.ppcb.gov.in

No . 4266-67

Regd.

Dated : 10/12/24

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraona Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Shree Krishna Steel Industries, L/o M/s G. R. Steel Rolling & Allied Industries, Nasrali Road, Amlah, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”*

*[Signature]*  
Chief Environmental Engineer (B)  
For & on behalf of Chairman

Endst. No. 4268Dated 10/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*[Signature]*  
Chief Environmental Engineer (B)  
For & on behalf of Chairman

Endst. No. 4269Dated 10/12/24

A copy of the above is forwarded to M/s Shree Krishna Steel Industries, L/o M/s G. R. Steel Rolling & Allied Industries, Nasrali Road, Amlah, Distt. Fatehgarh Sahib for information.

*[Signature]*  
Chief Environmental Engineer (B)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@ymail.com, Web: www.ppcb.gov.in



No. 4137-38  
To

Regd.

Dated : 05/12/24

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Kailash Steel Rolling Mills, Vill. Jalalpur, Amlh Road, Mandi Gobindgarh, District Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”*

5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 4139

Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 4140

Dated 05/12/24

A copy of the above is forwarded to M/s Kailash Steel Rolling Mills, Vill. Jalalpur, Amlh Road, Mandi Gobindgarh, District Fatehgarh Sahib.

5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in

No. 4131-32

Regd.

Dated : 05/12/24

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

**Subject:** Directions u u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Khan Metals, Bidhi Chand Colony, Ward No. 15, Mandi Gobindgarh, Amlah, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”*

*[Signature]*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 4133Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*[Signature]*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 4134Dated 05/12/24

A copy of the above is forwarded to M/s Khan Metals, Bidhi Chand Colony, Ward No. 15, Mandi Gobindgarh, Amlah, Distt. Fatehgarh Sahib.

*[Signature]*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppzbzop2@vmail.com, Web: www.ppcb.gov.in

No. 4149-50

Regd.

Dated : 05/12/24

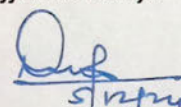
To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Maa Ambey Steel Rolling Mills, R. G. Mill Road, Mandi Gobindgarh, Amloh, Distt. Fatehgarh Sahib.

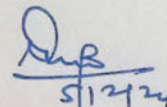
It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

***"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."***

  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

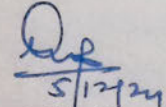
Endst. No. 4151Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 4152Dated 05/12/24

A copy of the above is forwarded to M/s Maa Ambey Steel Rolling Mills, R. G. Mill Road, Mandi Gobindgarh, Amloh, Distt. Fatehgarh Sahib for information.

  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzep2@gmail.com. Web: www.ppcb.gov.in



No. 3615-16  
To

Regd.


Dated : 5/12/2024

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Satpal Strips Pvt. Ltd., Vill. Wazirnagar, Near Ambey Majra, G.T. Road, Sirhind Side, Mandi Gobindgarh.

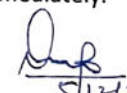
It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

  
5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman  
Dated 5/12/2024


Endst. No. 3617

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

  
5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman  
Dated 5/12/2024

Endst. No. 3618

A copy of the above is forwarded to M/s Satpal Strips Pvt. Ltd., Vill. Wazirnagar, Near Ambey Majra, G.T. Road, Sirhind Side, Mandi Gobindgarh for information.

  
5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD

E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. 4143-44  
To

Regd.

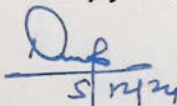
Dated : 05/12/24

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

Subject: Directions u u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Vinayak Steel Rolling Mills, L/o Onkar Steel, Khanna Side, Mughal Majra, G.T. Road, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

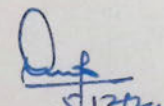
*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 4145

Dated 05/12/24

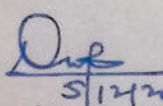
A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 4146

Dated 05/12/24

A copy of the above is forwarded to M/s Vinayak Steel Rolling Mills, L/o Onkar Steel, Khanna Side, Mughal Majra, G.T. Road, Mandi Gobindgarh.

  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in

No. 4161-62

Regd.

Dated : 05/12/24

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s K. S. Steel Rolling Mills, G. T. Road, Khanna Side, Mandi Gobindgarh, Amloh, District Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

***“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”***

5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman  
Dated 05/12/24

Endst. No. 4163

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman  
Dated 05/12/24

Endst. No. 4164

A copy of the above is forwarded to M/s K. S. Steel Rolling Mills, G. T. Road, Khanna Side, Mandi Gobindgarh, Amloh, District Fatehgarh Sahib for information.

5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@vmail.com, Web: www.ppcb.gov.in

No. 4155-56

Regd.

Dated : 05/12/24

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/S JSG Steel Rolling Mills L/O New Khalsa Iron & Steel Rolling Mills, Guru Ki Nagri, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”*

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 4157Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 4158Dated 05/12/24

A copy of the above is forwarded to M/S JSG Steel Rolling Mills L/O New Khalsa Iron & Steel Rolling Mills, Guru Ki Nagri, Mandi Gobindgarh for information.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. 3671-72  
To

Regd.

Dated : 05/12/24

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Ishwar Cast & Forge, E-68 & 69, Focal Point, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”*

5/12/2024  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3673

Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

5/12/2024  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3674

Dated 05/12/24

A copy of the above is forwarded to M/s Ishwar Cast & Forge, E-68 & 69, Focal Point, Mandi Gobindgarh for information.

5/12/2024  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E mail : [ppcbzop2@vmail.com](mailto:ppcbzop2@vmail.com), Web: [www.ppcb.gov.in](http://www.ppcb.gov.in)

No . 4167-68

Regd.

Dated : 05/12/24

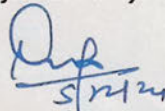
To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Ananya Steel Rolling Mills, Village Mughal Majra, Amloh, Distt. Fatehgarh Sahib.

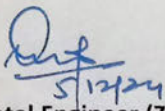
It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

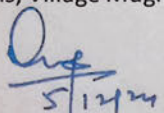
Endst. No. 4169Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 4170Dated 05/12/24

A copy of the above is forwarded to M/s Ananya Steel Rolling Mills, Village Mughal Majra, Amloh, Distt. Fatehgarh Sahib for information.

  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in

No. 3703-04

Regd.

Dated : 05/12/24

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Bhavtik Steel Rolling Mills, (Shree Ganesh Ispat Udyog, Old Name- Manglam Ispat Udyog, L/o B. Raj Steel & Agro Industry), Mughal Majra Road, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

5/12/2024  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3705Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

5/12/2024  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3706Dated 05/12/24

A copy of the above is forwarded to M/s Bhavtik Steel Rolling Mills, (Shree Ganesh Ispat Udyog, Old Name- Manglam Ispat Udyog, L/o B. Raj Steel & Agro Industry), Mughal Majra Road, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

5/12/2024  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail: ppbzop2@gmail.com. Web: www.ppcb.gov.in

No. 4119-20

Regd.

Dated : 05/12/24

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Sandeep Steel & Agro Industries, Amloh Road, Near MC Disposal, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

5/12  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 4121Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

5/12  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 4122Dated 05/12/24

A copy of the above is forwarded to M/s Sandeep Steel & Agro Industries, Amloh Road, Near MC Disposal, Mandi Gobindgarh for information.

5/12  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in

No. 4272-73

Regd.

Dated : 10/12/24

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Shri Shyam Steel Industries, L/o Deep Steel Industries, Khanna Side Mughal Majra, G.T. Road, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”*

Chief Environmental Engineer (B)  
For & on behalf of Chairman

Endst. No. 4274Dated 10/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

Chief Environmental Engineer (B)  
For & on behalf of Chairman

Endst. No. 4275Dated 10/12/24

A copy of the above is forwarded to M/s Shri Shyam Steel Industries, L/o Deep Steel Industries, Khanna Side Mughal Majra, G.T. Road, Mandi Gobindgarh for information.

Chief Environmental Engineer (B)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD

E-mail: ppcbpanj2@gmail.com Web: www.ppcb.gov.in



No. \_\_\_\_\_  
To \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਸ. ਵ. ਵਿ. :- 11/12/2024 JEE/SA/AC  
ਨਰੀ ਤਰਕ

ਵਾਤ. ਵਿ. :-  
ਫਾਇਲੀ ਨੰ. .... ਮਿਤੀ .....

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Royal Industries, Model Town, Grand Trunk Road, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”*

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3587

Dated 5/12/2024

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Royal Industries, Model Town, Grand Trunk Road, Mandi Gobindgarh for information.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E mail ppccbtop2@gmail.com. Web www.ppccb.gov.in



No. \_\_\_\_\_  
To \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਸ:ਵ:ਇ:-1/2/3/JEE/SAJAC  
ਨਵੀਂ ਤਾਕ

ਵਤਾ: ਇੰਜ: \_\_\_\_\_  
ਤਾਇਰੀ ਨੰ.....ਮਿਟੀ.....

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Citizen Steel Rolling Mills (L/o Mohan Steel Rolling Mills), Amlah Road, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3593

Dated 5/12/2024

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Citizen Steel Rolling Mills (L/o Mohan Steel Rolling Mills), Amlah Road, Mandi Gobindgarh for information.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail: ppccb@ppcb.org.in, Web: www.ppcb.org.in



No. \_\_\_\_\_  
To \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਸ.ਵ.ਦਿ: - 12/31JEE/SAJAC  
ਨਵੀਂ ਡਕ

ਭਾਰ: ਦਿੱਤਾ  
ਕਾਇਮੀ ਨੇ..... ਸਿਰੀ.....

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Ambey Industries, G.T. Road, Dharam Mill Road, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3599

Dated 5/12/2024

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Ambey Industries, G.T. Road, Dharam Mill Road, Mandi Gobindgarh for information.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E mail ppctrop2@icmail.com. Web www.ppcb.gov.in



No. \_\_\_\_\_  
To \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਸ:ਵ:ਇ:-11/13/NEE/ISA/AC  
ਨਰੀ ਡਾਕ

ਵਤ: ਦਿਸ਼:  
ਡਾਇਰੀ ਨੰ.....ਮਿਤੀ.....

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Shri Ram Industries L/o B.C. Industries, Dharam Mill Road, Lessor of M/s B.C. Industries, G.T. Road, Vill. Ajnali, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3605

Dated 5/12/2024

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Shri Ram Industries L/o B.C. Industries, Dharam Mill Road, Lessor of M/s B.C. Industries, G.T. Road, Vill. Ajnali, Mandi Gobindgarh for information.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E. mail ppctrop2@ymail.com. Web www.ppcb.org.in



No. \_\_\_\_\_  
To \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਸ.ਵ.ਟਿ:- 1/2/3/JEE/SAIAC  
ਨਵੀਂ ਡਾਕ

ਵਾਰ: ਚਿੱਠੀ  
ਭਾਇਰੀ ਨੰ.....ਮਿਤੀ.....

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s J.S.L. Springs, Vill. Kumbh, Amloh Road, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3611

Dated 5/12/2024

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s J.S.L. Springs, Vill. Kumbh, Amloh Road, Mandi Gobindgarh for information.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
1. ਮੋਬਾਈਲ ਨੰਬਰ: 999-222-2222, 2222-2222-9999 2. ਵੈੱਬ: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp Punjab Agriculture University Gate-1,  
Ludhiana
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna

ਸਿ. ਐ. ਐ. - 1/17/2024  
ਨਵੀਂ ਤਰ੍ਹਾਂ

ਫਾ. ਐ. ਐ. -  
ਫਾਈਲ ਨੰ. .... ਡੀ. ਐ. ਐ. ....

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Data Udyog, Village Kumbh, Amloh Road, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

***“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”***

*sdh*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3625Dated 5/18/2024

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*sdh*  
5/21/2024  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Data Udyog, Village Kumbh, Amloh Road, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

*sdh*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E mail : ppcbnep2@gmail.com, Web : www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

ਸ.ਵ.ਇ:-1/2/3/JEE/SAK  
ਨਵੀਂ ਤਖ਼

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-1,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਵਾਤਾ: ਵਿੱਚ  
ਭਾਇਰੀ ਨੰ.....ਮਿਤੀ.....

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Shri Balaji Industries, L/o M/s Shri Balaji Steel Rolling Mills, Amlah Road, Jalalpur, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3631Dated 5/12/2024

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*sd/*  
5/12/2024  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Shri Balaji Industries, L/o M/s Shri Balaji Steel Rolling Mills, Amlah Road, Jalalpur, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman





ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail: ppcbboard@pccb.com Web: www.pccb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-1,  
Ludhiana.

ਸ.ਵ.ਟਿ.-1/17/145  
ਨਵੀਂ ਮਰ

2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਵਾਤਾ ਵਿੱਚ  
ਫਾਇਰੀ ਨੰ..... ਮਿਤੀ.....

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Shri Ram Jain Steel Rolling Mills, G. T. Road, Khanna Side, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

*SAJ*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3643

Dated \_\_\_\_\_

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*SAJ*  
5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Shri Ram Jain Steel Rolling Mills, G. T. Road, Khanna Side, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

*SAJ*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail: ppcb.punjab@gmail.com Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1 The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.

ਸ:ਵ:ਟਿ:- 1/2/2024  
ਨਵੀਂ ਜਗਤ

2 The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਵਾਚ: 1/2/24  
ਭਾਇਰੀ ਨੰ:.....ਮਿਲੀ.....

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Quality Steels, Guru Ki Nagri, Amloh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

*Sd/-*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3649Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*[Signature]*  
5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Quality Steels, Guru Ki Nagri, Amloh, Distt. Fatehgarh Sahib for information.

*Sd/-*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail ppctbtop2@ppcbmail.com, Web www.ppctb.gov.in



No. \_\_\_\_\_  
To \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਸ:ਵ:ਟਿ:- 1/2/3/1/2/3/4/5/6/7/8/9/10/11/12/13/14/15/16/17/18/19/20/21/22/23/24/25/26/27/28/29/30/31/32/33/34/35/36/37/38/39/40/41/42/43/44/45/46/47/48/49/50/51/52/53/54/55/56/57/58/59/60/61/62/63/64/65/66/67/68/69/70/71/72/73/74/75/76/77/78/79/80/81/82/83/84/85/86/87/88/89/90/91/92/93/94/95/96/97/98/99/100/101/102/103/104/105/106/107/108/109/110/111/112/113/114/115/116/117/118/119/120/121/122/123/124/125/126/127/128/129/130/131/132/133/134/135/136/137/138/139/140/141/142/143/144/145/146/147/148/149/150/151/152/153/154/155/156/157/158/159/160/161/162/163/164/165/166/167/168/169/170/171/172/173/174/175/176/177/178/179/180/181/182/183/184/185/186/187/188/189/190/191/192/193/194/195/196/197/198/199/200/201/202/203/204/205/206/207/208/209/210/211/212/213/214/215/216/217/218/219/220/221/222/223/224/225/226/227/228/229/230/231/232/233/234/235/236/237/238/239/240/241/242/243/244/245/246/247/248/249/250/251/252/253/254/255/256/257/258/259/260/261/262/263/264/265/266/267/268/269/270/271/272/273/274/275/276/277/278/279/280/281/282/283/284/285/286/287/288/289/290/291/292/293/294/295/296/297/298/299/300/301/302/303/304/305/306/307/308/309/310/311/312/313/314/315/316/317/318/319/320/321/322/323/324/325/326/327/328/329/330/331/332/333/334/335/336/337/338/339/340/341/342/343/344/345/346/347/348/349/350/351/352/353/354/355/356/357/358/359/360/361/362/363/364/365/366/367/368/369/370/371/372/373/374/375/376/377/378/379/380/381/382/383/384/385/386/387/388/389/390/391/392/393/394/395/396/397/398/399/400/401/402/403/404/405/406/407/408/409/410/411/412/413/414/415/416/417/418/419/420/421/422/423/424/425/426/427/428/429/430/431/432/433/434/435/436/437/438/439/440/441/442/443/444/445/446/447/448/449/450/451/452/453/454/455/456/457/458/459/460/461/462/463/464/465/466/467/468/469/470/471/472/473/474/475/476/477/478/479/480/481/482/483/484/485/486/487/488/489/490/491/492/493/494/495/496/497/498/499/500/501/502/503/504/505/506/507/508/509/510/511/512/513/514/515/516/517/518/519/520/521/522/523/524/525/526/527/528/529/530/531/532/533/534/535/536/537/538/539/540/541/542/543/544/545/546/547/548/549/550/551/552/553/554/555/556/557/558/559/560/561/562/563/564/565/566/567/568/569/570/571/572/573/574/575/576/577/578/579/580/581/582/583/584/585/586/587/588/589/590/591/592/593/594/595/596/597/598/599/600/601/602/603/604/605/606/607/608/609/610/611/612/613/614/615/616/617/618/619/620/621/622/623/624/625/626/627/628/629/630/631/632/633/634/635/636/637/638/639/640/641/642/643/644/645/646/647/648/649/650/651/652/653/654/655/656/657/658/659/660/661/662/663/664/665/666/667/668/669/670/671/672/673/674/675/676/677/678/679/680/681/682/683/684/685/686/687/688/689/690/691/692/693/694/695/696/697/698/699/700/701/702/703/704/705/706/707/708/709/710/711/712/713/714/715/716/717/718/719/720/721/722/723/724/725/726/727/728/729/730/731/732/733/734/735/736/737/738/739/740/741/742/743/744/745/746/747/748/749/750/751/752/753/754/755/756/757/758/759/760/761/762/763/764/765/766/767/768/769/770/771/772/773/774/775/776/777/778/779/780/781/782/783/784/785/786/787/788/789/790/791/792/793/794/795/796/797/798/799/800/801/802/803/804/805/806/807/808/809/810/811/812/813/814/815/816/817/818/819/820/821/822/823/824/825/826/827/828/829/830/831/832/833/834/835/836/837/838/839/840/841/842/843/844/845/846/847/848/849/850/851/852/853/854/855/856/857/858/859/860/861/862/863/864/865/866/867/868/869/870/871/872/873/874/875/876/877/878/879/880/881/882/883/884/885/886/887/888/889/890/891/892/893/894/895/896/897/898/899/900/901/902/903/904/905/906/907/908/909/910/911/912/913/914/915/916/917/918/919/920/921/922/923/924/925/926/927/928/929/930/931/932/933/934/935/936/937/938/939/940/941/942/943/944/945/946/947/948/949/950/951/952/953/954/955/956/957/958/959/960/961/962/963/964/965/966/967/968/969/970/971/972/973/974/975/976/977/978/979/980/981/982/983/984/985/986/987/988/989/990/991/992/993/994/995/996/997/998/999/1000

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Madhav Stelco (P) Ltd., (Formerly Uttam Steel Rolling Mills), Talwara Road, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3655

Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Madhav Stelco (P) Ltd., (Formerly Uttam Steel Rolling Mills), Talwara Road, Mandi Gobindgarh for information.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail: ppcbnep2@gmail.com Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਸ.ਵ.ਟਿ:- 1/2/31JEC/SAJAC  
ਨਵੀਂ ਨਗਰ

ਵਾਰ: 1/2/24

ਕਮਿਟੀ ਨੰ:.....

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Supreme Industries, L/o Amritpal Agro Industries, Khanna Side, Mughal Majra, G. T. Road, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3661Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*sd/*  
5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Supreme Industries, L/o Amritpal Agro Industries, Khanna Side, Mughal Majra, G. T. Road, Mandi Gobindgarh for information.

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail: ppclbnp2003@mail.com Web: www.ppclb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਸ.ਵ.ਟਿ:- 11/12/24  
ਕੋਈ-1

ਕੋਈ-1  
ਭਾਇਰੀ ਨੰ.....

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s United Iron & Steel Rolling Mill, Amlah Road, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

sd/   
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3667Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

sd/   
5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s United Iron & Steel Rolling Mill, Amlah Road, Mandi Gobindgarh for information.

sd/   
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail: ppcb.punjab@gmail.com Web: www.ppcb.gov.in



No. \_\_\_\_\_  
To \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-1,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਸ.ਵ.ਦਿ:- 1/2/2024  
ਕਰੀ ਕਰਮ

ਵਤ: ਕਰੀ  
ਭਵਿੱਖੀ ਨੇ..... ਮਿਤੀ.....

**Subject:** Directions u u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Ishwar Cast & Forge, E-68 & 69, Focal Point, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

*Sy*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3673

Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*Def*  
*5/12/2024*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Ishwar Cast & Forge, E-68 & 69, Focal Point, Mandi Gobindgarh for information.

*21*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E mail: ppctbop@icymail.com Web: www.ppclb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਸ.ਵ.ਟਿ: - 172/31JEE/SATAG  
ਕਵੀ ਕਾਫ਼

ਕਵੀ ਟਿਪੁ  
ਕਵੀ ਨੰ: ..... ਟਿਪੁ: .....

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Raj Steel Rolling Mills, Guru Ki Nagri, Amlah, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3679Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Raj Steel Rolling Mills, Guru Ki Nagri, Amlah, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppctb@ppcb.com. Web : www.ppcb.gov.in



No. \_\_\_\_\_  
To \_\_\_\_\_

Regd.

Dated : \_\_\_\_\_

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਸ.ਵ.ਇ:- 1/2/13/NEE/SAIAC  
ਨਵੀਂ ਭਾਵ

ਵਾਰ: ਦਿਲੀ  
ਡਾਇਰੀ ਨੰ:.....ਮਿਤੀ:.....

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s R.K. Steel Industries, Prem Nagar, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

***"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."***

<sup>sdh</sup>  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3685

Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

<sup>sdh</sup>  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s R.K. Steel Industries, Prem Nagar, Mandi Gobindgarh for information.

<sup>sdh</sup>  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E mail: ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagraon Road, Opp. Punjab Agriculture University Gate-1,  
Ludhiana.

ਸ:ਵ:ਇ:-1/2/3/JEE/SAIAC  
ਨਵੀਂ ਡਾਕ

2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਵਾਤ: ਖਿੱਚੋ:  
ਫਾਇਰੀ ਨੰ.....ਮਿਤੀ.....

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Rajesh Steel Industries, Mughal Majra Road, Village Babinpur, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3691Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Rajesh Steel Industries, Mughal Majra Road, Village Babinpur, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail: ppccbnp@jillymail.com. Web: www.ppccb.gov.in



No. \_\_\_\_\_  
To \_\_\_\_\_

Regd.

Dated : \_\_\_\_\_

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਜ.ਵ.ਇ.-1/12/2024  
ਨਵੀਂ ਭਾਗ

ਵਤ. ਇ. 1/12/2024  
ਕਾਇਮੀ ਨੰ. .... ਲਿਖੀ

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Doaba Steel Rolling Mills, Doaba Mill Road, Amlah Road, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3697

Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Doaba Steel Rolling Mills, Doaba Mill Road, Amlah Road, Mandi Gobindgarh for information.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



No. \_\_\_\_\_

Dated : \_\_\_\_\_

REGISTERED

To

M/s Bhavtik Steel Rolling Mills,  
(Shree Ganesh Ispat Udyog, Old Name- Manglam Ispat Udyog),  
L/o B.Raj Steel & Agro Industry),  
Mughal Majra Road,  
Mandi Gobindgarh

ਮ. ਰ. ਰਿ. ਮੰਡੀ ਗੋਬਿੰਦਗਰਹ  
ਲੋਕੀ ਠਾਂਡ

ਰਾਜ ਕੋਲੀ

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas it is mandatory on the part of the industry to obtain consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of effluents / emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board / MoEF&CC.

And whereas, earlier M/s Shree Ganesh Ispat Udyog L/o B. Raj Steel & Agro Industry was granted consent to operate of the Board under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2021/15997283 dated 18/06/2021 valid upto 30/09/2021 for the manufacturing of MS Bars, Flats, Angles @ 10.0 MTD with subject to the certain conditions mentioned therein.

And whereas, the Hon'ble National Green Tribunal vide order dated 01/10/2020 passed in the matter of OA no. 924/ 2019 had issued certain directions to the Board with one of the direction that:

"5. ----- in the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if such shifting does not take place, the non-compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is non-compliance, the State PCB may take coercive measures including closure, recovery of compensations and initiating prosecution, following due process of Law."

And whereas, the Govt. of Punjab, Department of Science, Technology & Environment vide notification no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the Fuel Policy for the Industries of the State of Punjab with one of the provision that any order already passed or to be passed by the Hon'ble Supreme Court of India, Hon'ble High Court or Hon'ble National Green Tribunal shall supersede any provision of this policy, if such provision is not in consonance with such order.

And whereas, the Board has issued order no. 347 dated 05/10/2023 regarding use of cleaner fuel by the rolling mills and the same is re-produced as under:

"The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh are requested to shift to the cleaner fuels".

And whereas, the Board has issued public notices in the print media for confirmation of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to rolling mills in Mandi Gobindgarh to shift from coal to PNG.



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail: ppchbnp@jyymail.com Web: www.ppchb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

ਸ ਵਕਿਲ: 1/2/3/4/5/6/7/8/9/10/11/12/13/14/15/16/17/18/19/20/21/22/23/24/25/26/27/28/29/30/31/32/33/34/35/36/37/38/39/40/41/42/43/44/45/46/47/48/49/50/51/52/53/54/55/56/57/58/59/60/61/62/63/64/65/66/67/68/69/70/71/72/73/74/75/76/77/78/79/80/81/82/83/84/85/86/87/88/89/90/91/92/93/94/95/96/97/98/99/100/101/102/103/104/105/106/107/108/109/110/111/112/113/114/115/116/117/118/119/120/121/122/123/124/125/126/127/128/129/130/131/132/133/134/135/136/137/138/139/140/141/142/143/144/145/146/147/148/149/150/151/152/153/154/155/156/157/158/159/160/161/162/163/164/165/166/167/168/169/170/171/172/173/174/175/176/177/178/179/180/181/182/183/184/185/186/187/188/189/190/191/192/193/194/195/196/197/198/199/200/201/202/203/204/205/206/207/208/209/210/211/212/213/214/215/216/217/218/219/220/221/222/223/224/225/226/227/228/229/230/231/232/233/234/235/236/237/238/239/240/241/242/243/244/245/246/247/248/249/250/251/252/253/254/255/256/257/258/259/260/261/262/263/264/265/266/267/268/269/270/271/272/273/274/275/276/277/278/279/280/281/282/283/284/285/286/287/288/289/290/291/292/293/294/295/296/297/298/299/300/301/302/303/304/305/306/307/308/309/310/311/312/313/314/315/316/317/318/319/320/321/322/323/324/325/326/327/328/329/330/331/332/333/334/335/336/337/338/339/340/341/342/343/344/345/346/347/348/349/350/351/352/353/354/355/356/357/358/359/360/361/362/363/364/365/366/367/368/369/370/371/372/373/374/375/376/377/378/379/380/381/382/383/384/385/386/387/388/389/390/391/392/393/394/395/396/397/398/399/400/401/402/403/404/405/406/407/408/409/410/411/412/413/414/415/416/417/418/419/420/421/422/423/424/425/426/427/428/429/430/431/432/433/434/435/436/437/438/439/440/441/442/443/444/445/446/447/448/449/450/451/452/453/454/455/456/457/458/459/460/461/462/463/464/465/466/467/468/469/470/471/472/473/474/475/476/477/478/479/480/481/482/483/484/485/486/487/488/489/490/491/492/493/494/495/496/497/498/499/500/501/502/503/504/505/506/507/508/509/510/511/512/513/514/515/516/517/518/519/520/521/522/523/524/525/526/527/528/529/530/531/532/533/534/535/536/537/538/539/540/541/542/543/544/545/546/547/548/549/550/551/552/553/554/555/556/557/558/559/560/561/562/563/564/565/566/567/568/569/570/571/572/573/574/575/576/577/578/579/580/581/582/583/584/585/586/587/588/589/590/591/592/593/594/595/596/597/598/599/600/601/602/603/604/605/606/607/608/609/610/611/612/613/614/615/616/617/618/619/620/621/622/623/624/625/626/627/628/629/630/631/632/633/634/635/636/637/638/639/640/641/642/643/644/645/646/647/648/649/650/651/652/653/654/655/656/657/658/659/660/661/662/663/664/665/666/667/668/669/670/671/672/673/674/675/676/677/678/679/680/681/682/683/684/685/686/687/688/689/690/691/692/693/694/695/696/697/698/699/700/701/702/703/704/705/706/707/708/709/710/711/712/713/714/715/716/717/718/719/720/721/722/723/724/725/726/727/728/729/730/731/732/733/734/735/736/737/738/739/740/741/742/743/744/745/746/747/748/749/750/751/752/753/754/755/756/757/758/759/760/761/762/763/764/765/766/767/768/769/770/771/772/773/774/775/776/777/778/779/780/781/782/783/784/785/786/787/788/789/790/791/792/793/794/795/796/797/798/799/800/801/802/803/804/805/806/807/808/809/810/811/812/813/814/815/816/817/818/819/820/821/822/823/824/825/826/827/828/829/830/831/832/833/834/835/836/837/838/839/840/841/842/843/844/845/846/847/848/849/850/851/852/853/854/855/856/857/858/859/860/861/862/863/864/865/866/867/868/869/870/871/872/873/874/875/876/877/878/879/880/881/882/883/884/885/886/887/888/889/890/891/892/893/894/895/896/897/898/899/900/901/902/903/904/905/906/907/908/909/910/911/912/913/914/915/916/917/918/919/920/921/922/923/924/925/926/927/928/929/930/931/932/933/934/935/936/937/938/939/940/941/942/943/944/945/946/947/948/949/950/951/952/953/954/955/956/957/958/959/960/961/962/963/964/965/966/967/968/969/970/971/972/973/974/975/976/977/978/979/980/981/982/983/984/985/986/987/988/989/990/991/992/993/994/995/996/997/998/999/1000

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਵਾਤ. ਇੰਜ:  
ਸ਼ਹਿਦੀ ਨੰ: ..... ਮਿਤੀ:.....

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Khanna Metals Pvt. Ltd., Peer Gajju Shah Badinpur Road, Village Mughal Majra, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

Sd/  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3711Dated 05/10/2024

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

Sd/  
5/10/2024  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Khanna Metals Pvt. Ltd., Peer Gajju Shah Badinpur Road, Village Mughal Majra, Mandi Gobindgarh for information.

Sd/  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail: ppcb.help@rediffmail.com. Web: www.ppcb.gov.in



No. \_\_\_\_\_ Regd. \_\_\_\_\_ Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-1,  
Ludhiana.

ਸ.ਰ.ਓ. 1/2/3/JEE/SAAC  
ਲੁਧਿਆਣਾ

2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਵਾ. ਓ. ਓ.  
ਲੁਧਿਆਣਾ

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s King Steel Rolling Mills, G. T. Road, Sirhind Side, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3717

Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s King Steel Rolling Mills, G. T. Road, Sirhind Side, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail: ppcb@ppcb.org.in, www.ppcb.org.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

ਸ.ਵ. ਨਿ: - 1/2/2024/SAJAL  
ਨਵੀਂ ਡਾਚ

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਵਤ. ਨਿ: \_\_\_\_\_  
ਸਮਾਂ ਨੂੰ ਨਿ: \_\_\_\_\_

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Bhavtik Steel Rolling Mills, (Shree Ganesh Ispat Udyog, Old Name- Manglam Ispat Udyog, L/o B. Raj Steel & Agro Industry), Mughal Majra Road, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3705Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*sd/*  
5/12/2024  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Bhavtik Steel Rolling Mills, (Shree Ganesh Ispat Udyog, Old Name- Manglam Ispat Udyog, L/o B. Raj Steel & Agro Industry), Mughal Majra Road, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

*sd/*  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail: ppccb@ppccb.com Website: www.ppccb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

ਸ. ਵ. ਈ. - 1/2/11/JEE/BAJAC  
ਨਵੀਂ ਤਾਕ

ਵਤ. ਵਿਜ.  
ਸ਼ਾਹਿਦੀ ਨੰ..... ਮਿਤੀ.....

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Prayag Steel Rolling Mills, G. T. Road, Sirhind Side, Mandi Gobindgarh, Distt. Fatehgarh Sahib.**

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

54  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 3723Dated 05/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

5/12/24  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Prayag Steel Rolling Mills, G. T. Road, Sirhind Side, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

54  
Sr. Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Sumit Agriculture Industries, Focal Point, Mandi Gobindgarh, Distt. Fatehgarh Sahib.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”*

Chief Environmental Engineer (B)  
For & on behalf of Chairman

Endst. No. 4951Dated 09/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

Chief Environmental Engineer (B)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Sumit Agriculture Industries, Focal Point, Mandi Gobindgarh, Distt. Fatehgarh Sahib for information.

Chief Environmental Engineer (B)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
**PUNJAB POLLUTION CONTROL BOARD**  
 E-mail : ppcb2@ymail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Dhiman Steel Rolling Mills, Amloh Road, Opp. Punjab and Sind Bank, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

Chief Environmental Engineer (B)  
For & on behalf of Chairman

Endst. No. 4263Dated 09/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

Chief Environmental Engineer (B)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Dhiman Steel Rolling Mills, Amloh Road, Opp. Punjab and Sind Bank, Mandi Gobindgarh for information.

Chief Environmental Engineer (B)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
**PUNJAB POLLUTION CONTROL BOARD**  
 E-mail : ppcb202@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Adarsh Steel Rolling Mills, G. T. Road, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”*

*SM*  
 Chief Environmental Engineer (B)  
 For & on behalf of Chairman

Endst. No. 4209Dated 09/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*SM*  
 Chief Environmental Engineer (B)  
 For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Adarsh Steel Rolling Mills, G. T. Road, Mandi Gobindgarh for information.

*SM*  
 Chief Environmental Engineer (B)  
 For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppcbzop2@ymail.com, Web: www.ppcb.gov.in



No . \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Bajrang Steel Rolling Mills, Village Sounti, Amloh Road, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”*

Chief Environmental Engineer (B)  
For & on behalf of Chairman

Endst. No. 4257Dated 09/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

Chief Environmental Engineer (B)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Bajrang Steel Rolling Mills, Village Sounti, Amloh Road, Mandi Gobindgarh for information.

Chief Environmental Engineer (B)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
**PUNJAB POLLUTION CONTROL BOARD**  
 E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Taj Castings, Opp. Sangam Kanda, R. G. Mill Road, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”*

*SN*  
 Chief Environmental Engineer (B)  
 For & on behalf of Chairman

Endst. No. 4915Dated 09/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*SN*  
 Chief Environmental Engineer (B)  
 For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Taj Castings, Opp. Sangam Kanda, R. G. Mill Road, Mandi Gobindgarh for information.

*SN*  
 Chief Environmental Engineer (B)  
 For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
**PUNJAB POLLUTION CONTROL BOARD**  
 E-mail : ppcbzop2@vmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Jandu Steel & Agro Industries, Amoh Road, Disposal Road Side, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

Chief Environmental Engineer (B)  
For & on behalf of Chairman

Dated 09/12/24

Endst. No. 4227

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

Chief Environmental Engineer (B)  
For & on behalf of Chairman

Dated \_\_\_\_\_

Endst. No. \_\_\_\_\_

A copy of the above is forwarded to M/s Jandu Steel & Agro Industries, Amoh Road, Disposal Road Side, Mandi Gobindgarh for information.

Chief Environmental Engineer (B)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
**PUNJAB POLLUTION CONTROL BOARD**  
 E-mail : ppbzop2@gmail.com. Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
Punjab State Power Corporation Ltd.,  
Jagron Road, Opp. Punjab Agriculture University Gate-I,  
Ludhiana.
2. The Superintending Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Near SSP Office, G. T Road, PSEB Colony,  
Khanna.

**Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s P. L. Dhir Industries, Prem Nagar, Mandi Gobindgarh.**

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

***“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”***

*SM*  
 Chief Environmental Engineer (B)  
 For & on behalf of Chairman

Endst. No. 4221Dated 09/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

*SM*  
 Chief Environmental Engineer (B)  
 For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s P. L. Dhir Industries, Prem Nagar, Mandi Gobindgarh for information.

*SM*  
 Chief Environmental Engineer (B)  
 For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
**PUNJAB POLLUTION CONTROL BOARD**  
 E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
 Punjab State Power Corporation Ltd.,  
 Jagron Road, Opp. Punjab Agriculture University Gate-I,  
 Ludhiana.
2. The Superintending Engineer (Operations),  
 Punjab State Power Corporation Ltd.,  
 Near SSP Office, G. T Road, PSEB Colony,  
 Khanna.

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Maha Luxami Agro Industries, Mughal Majra, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."*

Chief Environmental Engineer (B)  
 For & on behalf of Chairman

Endst. No. 4234Dated 09/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

Chief Environmental Engineer (B)  
 For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Maha Luxami Agro Industries, Mughal Majra, Mandi Gobindgarh for information.

Chief Environmental Engineer (B)  
 For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
**PUNJAB POLLUTION CONTROL BOARD**  
 E-mail : ppcbzop2@ymail.com. Web: www.ppcb.gov.in



No. \_\_\_\_\_

Regd. \_\_\_\_\_

Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
 Punjab State Power Corporation Ltd.,  
 Jagron Road, Opp. Punjab Agriculture University Gate-I,  
 Ludhiana.
2. The Superintending Engineer (Operations),  
 Punjab State Power Corporation Ltd.,  
 Near SSP Office, G. T Road, PSEB Colony,  
 Khanna.

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Devgan Steel Rolling Mills, Village Mughal Majra, Near Deep Kanda, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

*“That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only.”*

31  
 Chief Environmental Engineer (B)  
 For & on behalf of Chairman

Endst. No. 4233Dated 09/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

8/12/2024  
 Chief Environmental Engineer (B)  
 For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Devgan Steel Rolling Mills, Village Mughal Majra, Near Deep Kanda, Mandi Gobindgarh for information.

5/1  
 Chief Environmental Engineer (B)  
 For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
**PUNJAB POLLUTION CONTROL BOARD**  
 E-mail : ppbzop2@gmail.com, Web: www.ppcb.gov.in



No . \_\_\_\_\_ Regd. \_\_\_\_\_ Dated : \_\_\_\_\_

To

1. The Chief Engineer (Central),  
 Punjab State Power Corporation Ltd.,  
 Jagron Road, Opp. Punjab Agriculture University Gate-I,  
 Ludhiana.
2. The Superintending Engineer (Operations),  
 Punjab State Power Corporation Ltd.,  
 Near SSP Office, G. T Road, PSEB Colony,  
 Khanna.

**Subject:** Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Citizen Ispat Udyog, Lease of M/s Balaji Alloys, Talwara Road, Mandi Gobindgarh.

It has been decided by the Competent Authority to disconnect the supply of electricity available to the subject cited industry immediately. You are, therefore, requested to comply with the following directions:

***"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry with immediate effect and further directed to allow 2% of the contract demand or 100 KW (whichever is less) of electric power available with the industry for its office use only."***

<sup>SM</sup>  
 Chief Environmental Engineer (B)  
 For & on behalf of Chairman

Endst. No. 4245

Dated 09/12/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and compliance. It is requested to ensure the compliance of directions and submit report immediately.

Chief Environmental Engineer (B)  
 For & on behalf of Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to M/s Citizen Ispat Udyog, Lease of M/s Lalaji Alloys, Talwara Road, Mandi Gobindgarh for information.

<sup>SM</sup>  
 Chief Environmental Engineer (B)  
 For & on behalf of Chairman

---

**OA/295/2023 DIMPAL KUMAR VS STATE OF PUNJAB &ORS**

1 message

---

**sunieta ojha** <ojhasunieta@gmail.com>

Thu, Dec 12, 2024 at 5:56 PM

To: ashutosh.bhardwaj13ab@gmail.com, cs@punjab.gov.in, aisra200@yahoo.com, kapilaik@yahoo.co.in

Dear Sir,

Please find the attached copy of the action taken report in the subject matter. Kindly accept service.



ACTION TAKEN REPORT.pdf

**OFFICE OF SUNIETA OJHA**

Advocate-on-Record  
Supreme Court of India  
336, Kaveri Apartment,  
D-6, Vasant Kunj,  
New Delhi-110070